IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 889 OF 2022

IN THE MATTER OF :

JEETU YADAV ....Appellant

Versus

UTTAR PRADESH CONTROL BOARD
& ORS. ....Respondent(s)

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	Action Taken Report in compliance with the order dated 21.12.2023	3-7
2.	A true copy of the letters is marked here as Annexure - 1.	8-149
3.	A true copy of the 70 brick kilns amounting to environmental compensation of 27.56 crores list is marked here as Annexure 2	150-219
4.	A true copy of the letter dated 02.01.24 is marked as ANNEXURE – 3	220-223

Applicants

Through

Date: 9/1/24
Place: New Delhi

PRIYANKA SWAMI & ASSOCIATES
F-13, GROUND FLOOR
JANGPURA EXTENSION,
NEW DELHI
Email:
Advpriyankaswami@gmail.com
Mob: 8800656660

3

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 889 OF 2022

IN THE MATTER OF :

JEETU YADAV
....Appellant

Versus

U.P STATE POLLUTION CONTROL
BOARD & ORS. ....Respondent(s)

ACTION TAKEN REPORT IN COMPLIANCE OF THE ORDER DATED 21.12.2023.

I, Rajesh Kumar Tyagi S/o Indraj[illegible] resident of [illegible] posted as District Magistrate of Amroha, Uttar Pradesh, do hereby solemnly affirm and state an oath as under: That I am duly authorized and competent to affirm the present affidavit on behalf of District Amroha, which has been prepared based on my official records and under my instructions.

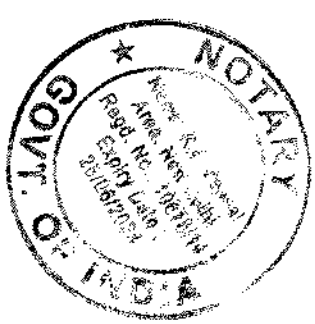
PRESENTLY AT DELHI
PRESENTLY AT DELHI

NOTARY
GOVT. OF INDIA
Area: New Delhi
Regd. No.: 10E/[illegible]
Expiry Date: 29/08/2024

1. I am fully conversant with the facts and circumstances of the present case on the basis of the records maintained in the office to enable me to file the present Affidavit on behalf of the District Amroha.

2. That the respondent district Amroha was directed to file a report-vide order dated 06.10.2023, which was not duly complied with, I tender my unconditional apologies for not being able to comply with the order but my Concerned ADM appeared on my behalf as I was not available, due to the official training. This was neither intentional nor deliberate rather it was due to miscommunication on the part of the regional officer, UPPCB Bijnore, due to which the inconvenience was caused to this Hon'ble Tribunal.

3. That, it is pertinent to mention here SDM Hasnpur vide its letter no. 446/ST/2023, dated 11.12.2023, ensured the closure of all 5 illegal brick kilns under its jurisdiction. Similarly, SDM Dhanaura informed through its letter dated 1419/2023-24 dated 19.12.2023, the closure of 19 brick kilns under its jurisdiction, SDM Naugawa Sadat informed through its letter no. 829/ST/2023, dated 20.12.2023, insured closure of 8 brick kilns under its jurisdiction, SDM Amroha informed through letter No. 1447/ST/2023, dated 18.12.2023, insured closure of 39 brick kilns under its jurisdiction. A true copy of the letters is marked here as Annexure - 1.



5

4. That it is respectfully submitted that with regard to district Amroha, the UPPCB has clarified in its last report, which is already on record. UPPCB had issued closures to 71 out of 75 defaulters' Brick Kilns mentioned in the compliance report dated 15.04.2023, out of rest 4 Brick Klins and two brick kilns have been omitted due to name changes of the same brick kilns which have been already covered in the above 71 brick kilns list. One brick kiln is operating with valid consent with another name, thus omitted from the 75 list of defaulters' brick kilns. Therefore 70 defaulters' brick kilns have been issued environmental compensation out of 71 closures. A true copy of the 70 brick kilns amounting to environmental compensation of 27.56 crores list is marked here as Annexure 2.

5. Further, it is pertinent to mention here that on, 02.01.2024 due to the persistent efforts of the office of the undersigned the 70 RCs were received on 02.01.2024 via Email.

6. That it is respectfully submitted that all 70 Illegal Brick Kilns were served with the notice under Revenue Provisions in compliance with Recovery Certificates provided by UPPCB. Respective Kilns have been directed that Kilns should not be operated under any circumstances without obtaining permission, as well as environmental compensation has to be paid, by them within the stipulated time period of 15 days and the same shall be recovered by the concerned revenue

NOTARY GOVT. OF INDIA Name: R.P. Bansal Area: New Delhi Regd. No.: 10579/14 Expiry Date: 29/06/2024

officials as under Form 36, issued by the order of the Deponent on 03.01.2024 & 04.01.2024.

7. That it is to be noted that the process of recovery of the outstanding amount from the concerned persons operating the illegal brick kilns is under process as per the provisions of RC and Form 36. Under this recovery process the concerned Tehsildars/SDMs are directed to make the recovery as per rules from the said 70 illegal Brick Kilns and report compliance and an affidavit ensuring compliance shall be filed.

8. That it is respectfully submitted that the deponent via letter no. 704/Minerals/2023-24 dated 02.01.24 sent a detailed report to the Member Secretary, Pollution Control Board along with the detailed report submitted by the concerned Tehsildars and concerned SDMs of district Amroha. A True copy of the letter dated 02.01.24 is marked as ANNEXURE – 3.

9.It is therefore submitted that it is clear from the above annexure that all the 71 brick kilns of the Amroha district are already closed and even at present they are not being operated nor is the work of beating raw bricks and storing fuel like coal, wood in the brick kiln. Brick kiln production work has completely stopped.

10.That it is submitted the order passed by the Honorable National Green Tribunal, New Delhi is being complied with. That the entire

district administration has been directed to keep a vigilant eye on the area and ensure that the said brick kilns are not allowed to operate. Also order passed by the Hon'ble Tribunal shall be compiled in full letter and spirit.

11. That in compliance with the order dated 21.12.23 this short affidavit has been submitted accordingly.

DEPONENT

VERIFICATION:-

Verified at NEW DELHI, on this 9th day JAN 2024, 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed therefrom.

IDENTIFIED BY

DEPONENT

Through:

PRIYANKA SWAMI
Advocate
Standing Counsel, State of U.P.
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com,
M:8800656660

ATTESTED
Notary Public, Delhi
9 JAN 2024

ANNEX. 01 (268)

कार्यालय उपजिलाधिकारी हसनपुर, जनपद अमरोहा

पत्रांक :1146 /एस0टी0/2023 दिनांक –11.12.2023

विषय :– माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल एप्लीकेशन न0–889/2022 (आई'ए.ई. न0–321/2022) जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 06.10.2023 के सम्बन्ध में।

जिलाधिकारी
अमरोहा,

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय के पत्र संख्या 1080/एन0–47/जनरल–2023 दिनांक 18.11.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अवगत कराया गया है कि ऐसे ईंट भट्टे जिनको उ0प्र0 प्रदूषण बोर्ड नियन्त्रण बोर्ड से वैद्य सहमति प्राप्त नही है तथा डिफाल्टर की श्रेणी में को सूची संलग्न कर प्रेषित की गयी है कि अपने क्षेत्रान्तर्गत आच्छादित ईंट भट्ठो, जिनके पास उ0प्र0 प्रदूषण नियन्त्रण बोर्ड से वैद्य सहमति प्राप्त नही है, का संचालन निषिद्ध किया जाये, के निर्देश दिये गये है।

BM/MO

सन्दर्भित प्रकरण की जांच तहसीलदार हसनपुर से जांच आख्या प्राप्त की गयी। तहसीलदार हसनपुर की जांच आख्या दिनांक 06.12.2023 में यह अवगत कराया गया है कि तहसील हसनपुर क्षेत्रान्तर्गत ईंट भट्ठो के संचालन विषयक राजस्व निरीक्षक/लेखपाल के माध्यम आख्या प्राप्त की गयी। प्राप्त जांच आख्यानुसार सूची में अंकित तहसील हसनपुर के सम्बन्धित सभी ईंट भट्ठे बन्द पाये गये। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली, द्वारा पारित आदेश का अनुपालन किया जा रहा है। तहसीलदार हसनपुर द्वारा उपलब्ध करायी गयी जांच आख्या मूल रूप से संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु महोदय की सेवा मे सादर प्रेषित है।

11.12.23

संलग्नक :– यथोपरि।

MO

उप जिलाधिकारी
हसनपुर।

12-12-23

R69

माo राष्ट्रीय हरित अधिकरण
नई दिल्ली संपर्क

महोदय,

आपके आदेश दिनांक 23.11.2022 के अनुपालन में कार्यालय जिलाधिकारी अमरोहा के पत्रांक 1080/N-47/जनरल-2023 दिनांक 18.11.2023 में अंकित तहसील हसनपुर के ईंट भट्ठों के संचालन विषयक स्थलीय जांच क्षेत्रीय राजस्व निरीक्षक/लेखपाल द्वारा करायी गयी। जांच आख्यानुसार सूची में अंकित तहसील हसनपुर के संबंधित सभी ईंट भट्ठे बंद पाये गये। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन किया जा रहा है।

आख्या सम संलग्नक सादर प्रेषित है।

287
V.T.(R)

1609/RC
5

N.T.(R)
02.12.2023

अग्रसारित

तहसीलदार
हसनपुर
06/12/2023

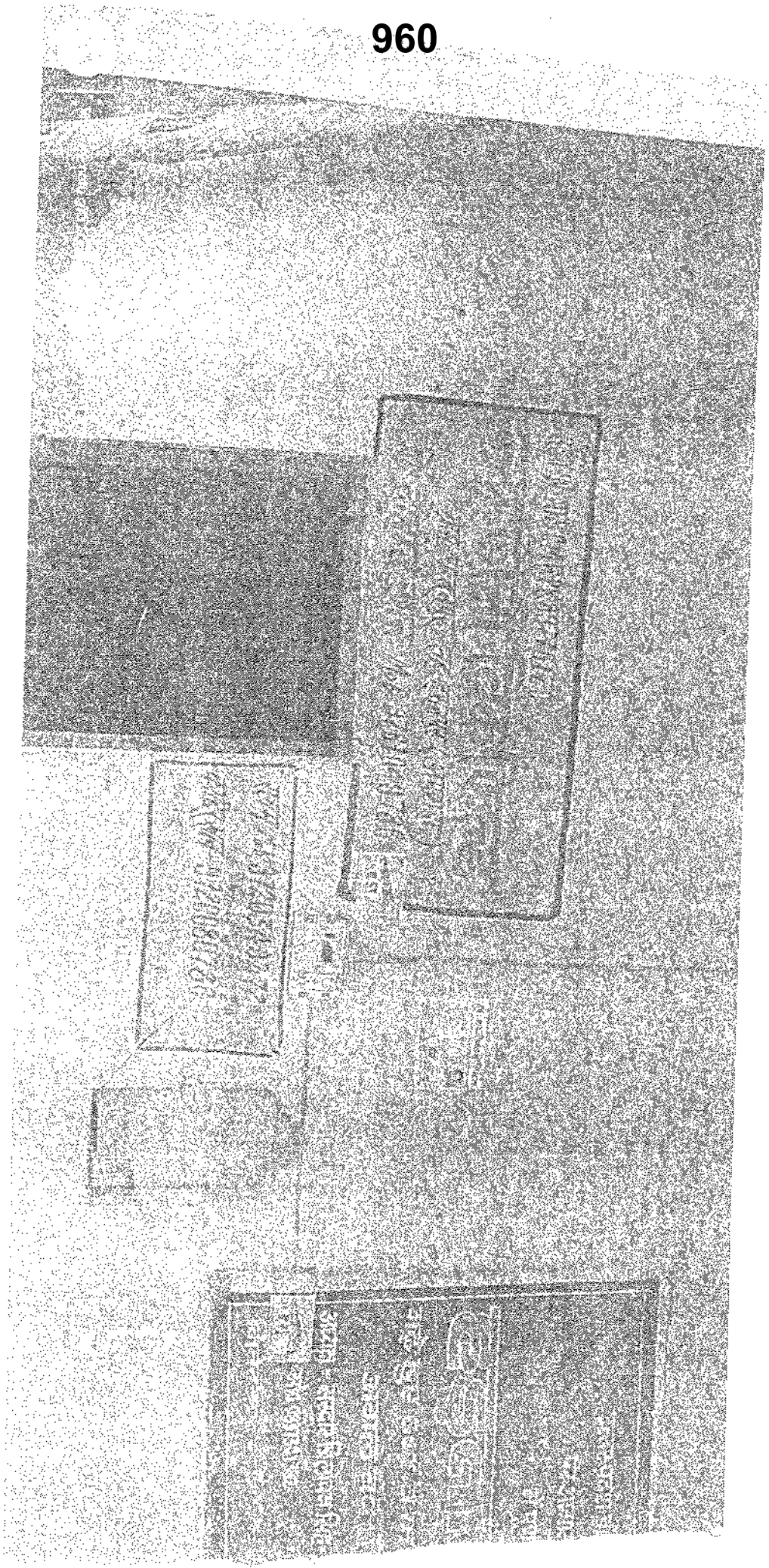
(270)

महोदय,

ग्राम ~~चन्दनपुर~~ खादर, व डाकघा में तहसील हसनपुर जिला अमरोहा में ~~की~~ भरने का निरीक्षण मौके पर जाकर किया गया, मौके पर ईंट भट्टे बन्द पाये गये। आज्ञा सेवा में प्रेषित है।

02 Dec 2023
~~मोहित चौधरी~~
(ले०)

02-12-2023



279

GSTIN - 09AALFN9761A1ZO कुटेशन Mob. 9761455786
9761049786

न्यू फौजी ब्रिक वर्क्स

ग्राम – गंगाचौली तह० हसनपुर (अमरोहा)

पत्रांक : दिनांक....01/12/2023.....

महोदय,

आफताब खां s/o श्री कैसर खां मालिक न्यू फौजी ब्रिक वर्क्स गंगाचौली मु० के द्वारा प्रदूषण नियंत्रण बोर्ड में लाईसेन्स के लिए आवेदन दिया जा चुका है। वर्तमान में भट्टे में किसी भी प्रकार का पकाई व फुकाई का कोई कार्य मेरे द्वारा किया नहीं किया जा रहा है। किसी भी प्रकार का कार्य मेरे द्वारा लाईसेन्स मिलने के बाद ही किया जायेगा।

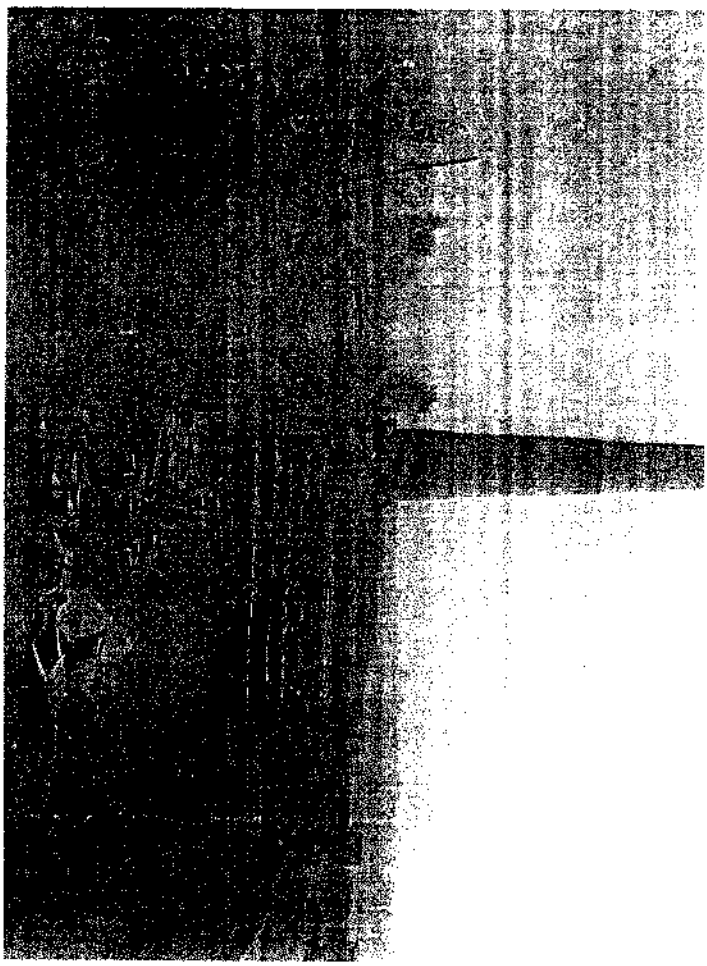
महोदय, रजनीश मिश्रा में भट्टा नंबर पांच

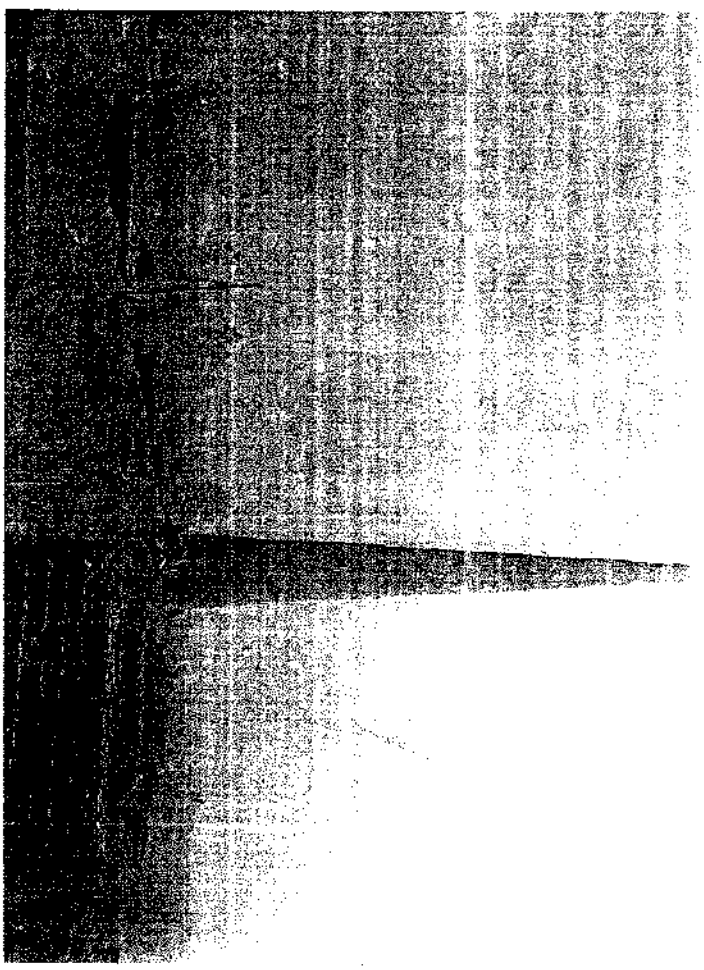
महोदय, ईंट भट्टा नंबर पांच गंगा

न्यू फौजी ब्रिक वर्क्स
Aftab Khan
पार्टनर

02/12/23
(R.T.)

(234)

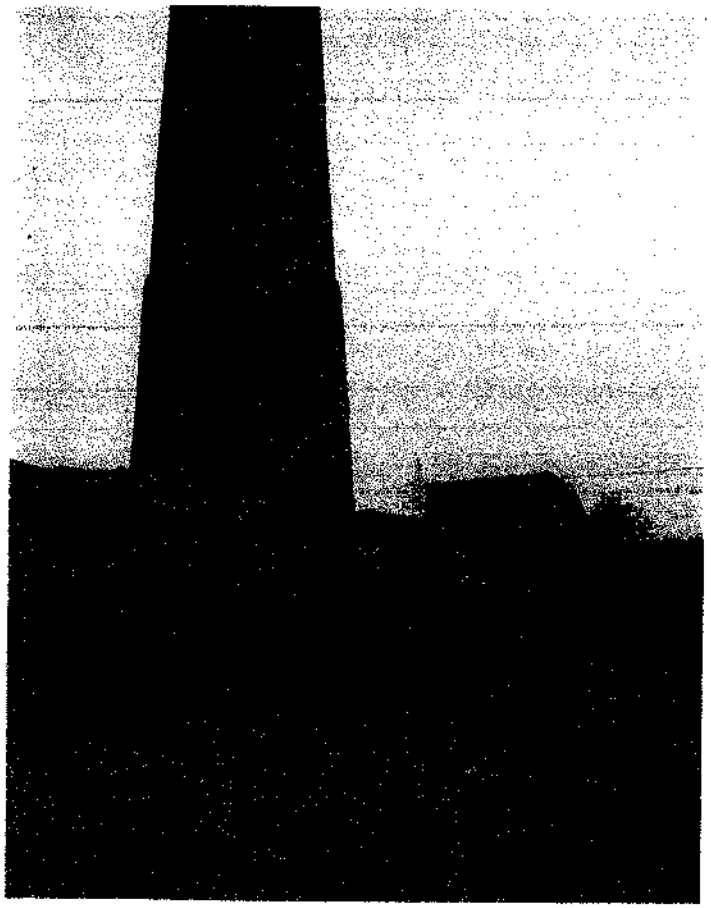




मैं देवदत्त शर्मा पुत्र रेवती प्रसाद शर्मा निवासी ग्राम. पोस्ट पाल तह. हसनपुर जिला- अमरोहा का निवासी हूँ मेरा भट्टा नारायण ब्रिक वर्कस (पुराना नाम शेकर ब्रिक वर्कस) का वर्तमान में कोई भी जीविकोपार्जन संचालित नहीं है तथा मेरा भट्टा बन्द है अब तक मुझे पर्यावरण, वन एवं जलवायु परिवर्तन विभाग द्वारा अनुमति नहीं मिल पायी है।

देवदत्त शर्मा

निर्देश
स्थलीय निरीक्षण में ईंट भट्टा
बन्द पाया गया।



(227)

महोदय

मेरे द्वारा ग्राम सकड़गढ़ी (राजस्व ग्राम जमालपुर) तहसील हसनपुर स्थित खान ब्रिक फिल्ड ईट भट्टे का स्थलीय निरीक्षण किया गया। स्थलीय निरीक्षण में पाया गया की खान ब्रिक फिल्ड ईट भट्टे पर कोई कार्य नहीं किया जा रहा तथा वर्तमान में उक्त ईट भट्टा बंद है।

आख्या सादर प्रेषित है।

02/12/23

महोदय,

के अवलोकनार्थ आख्या सादर प्रेषित।

02/12/23

(RP)

(279)

महोदय

ग्राम लुहारी खादर तह० हसनपुर जिला अमरोहा स्थित मेसर्स ई इ उद्योग (ई इ अस्थ) लुहारी खादर की मौके पर जांच की गयी जिसमे वर्तमान मे भट्टा प्रदूषण नियंत्रण बोर्ड से परमिशन नही मिलने के कारण भट्टा बंद हो वर्तमान मे भट्टे पर ईंट पथाई से सम्बन्धित कोई कार्य नही किया जा रहा है। रिपोर्ट सेवा मे प्रेषित है।

30-11-2023 लक्की चाहल (ले०)

अनीस मलिक
(भट्टा मालीक)
8077598995

महोदय, ले० अमीन बोर्ड आदेश सादर प्रेषित।

07/12/23
(R-E)

मालिक ईंट उद्योग लुहरी खादर

970

कार्यालय उप जिलाधिकारी धनौरा।

(202)

पत्रांक 1419 /आ0 लि0/सन्दर्भ/2023–24 दिनांक :– 19.12.2023

अपर जिलाधिकारी,(वि0/रा0)
अमरोहा।

महोदय,

कृपया अपने कार्यालय पत्रांक 508/खनिज लिपिक/2023 दिनांक 18.11.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा कार्यालय ज्ञाप पर्यावरण, वन एवं जनवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश दिनांक 15.03.2021 एवं 08.07.2021 के द्वारा प्रदूषण नियन्त्रण बोर्ड से सहमति प्राप्त किये बिना संचालित ईट भटटो को बन्द कराये जाने के निर्देशों के क्रम में ऐसे ईट भटटे, जिनके द्वारा प्रदूषण विभाग से अनापत्ति प्राप्त कर कलैक्ट्रेट स्थित खनन अनुभाग में जमा नही की गयी है, की सूची प्रेषित कर, निर्देशित किया गया है कि जब तक इन ईट भटटों द्वारा प्रदूषण विभाग से अनापत्ति प्राप्त कर खनन कार्यालय में जमा नही की जाती है, तब तक किसी भी दशा में इन ईट भटटो पर पथाई जैसा कोई भी कार्य न किये जाने हेतु निर्देशित किया गया है।

उक्त के क्रम में तहसील धनौरा के अन्तर्गत संचालित ईट भटटों की जॉच, सम्बन्धित क्षेत्रीय लेखपालों से करायी गयी। जॉच के दौरान पाया गया कि तहसील धनौरा क्षेत्रान्तर्गत संलग्न सूची में अंकित किसी भी ईट भटटे पर पथाई का कार्य नही किया जा रहा है। क्षेत्रीय लेखपालों द्वारा उपलब्ध करायी गयी जॉच आख्या सहित महोदय की सेवा में आख्या सादर अवलोकनार्थ प्रेषित है।

संलग्नक– यथोक्त।

(17)

19/12/23
तहसीलदार
धनौरा

19/12/23
उप जिलाधिकारी
धनौरा

MJ

अपर जिलाधिकारी
अमरोहा

हीदय

कार्यालय जिलाधिकारी अयोध्या (उत्तर प्रदेश) पत्रांक 508/जनित लिपिक/2023 दिनांक 18-11-2023 की पत्रावली एवं जलवायु परिवर्तन विभाग द्वारा निर्गत शासनादेश दिनांक 13-3-2021 एवं 08-07-2021 की जांच प्रदूषण नियन्त्रण बोर्ड से संस्तुति प्राप्त किये बिना संचालित ईट भट्ठे, की बंद कार्यवाही एवं संचालक ईट भट्ठे द्वारा प्रदूषण विभाग से आपत्ति प्राप्त अंतर्गत कार्यालय में जमा नहीं की जाने तक किसी भी दशा में ईट भट्ठे पर ईट पकाई का कार्य नहीं किया जायेगा। उपरोक्त इस्वी के अधिकार क्रमांक 01 पर अंकित ईट भट्ठे का नाम एच० के० एन० ब्रिक मील (पुराना नाम एच० के० एंटरप्राइज मील) ग्राम कमेलडू (चन्दौरा) नाम का कोई भी ईट भट्ठा संचालित नहीं है। और न ही पूर्व में संचालित था

कृपया उचित कार्यवाही हेतु सादर प्रेषित है

Saini
17/12/2023
अंजू सैनी

ग्राम पंचायत कमेलपुर

(284)

वि. ख. धनौरा (जि. अमरोहा) उ. प्र.

मीना
ग्राम प्रधान
मोब. 9012565447

निवास :
ग्राम व पो० कमेलपुर
वि० ख० व तह. धनौरा
(जिला– अमरोहा) उ० प्र०

पत्रांक.....

दिनांक.....20/11/2023

प्रमाणित किया जाता है कि ग्राम कमेलपुर, तह०-धनौरा (अमरोहा) में एच० के० एन० ब्रिक फील्ड (पुराना नाम एच० के० एम० ब्रिक फील्ड) नाम का कोई भी ईट भट्टा संचालित नहीं है जो न ही पूर्व में संचालित था।

मीना
मीना
ग्राम प्रधान
ग्राम पंचायत कमेलपुर
वि० ख० धनौरा (अमरोहा)

(6,139 वर्ष)

1995

महोदय,

न्यायालय सिविल जज (सी.डी.) आवश्यकता अनुभाग-1 उत्तर प्रदेश लखनऊ के पत्रांक 808 दिनांक 18-11-2023 कार्यालय न्यायालय सिविल जज (सी.डी.) बाराबंकी के विभाग उप्र0 शासनादेश संख्या 2113/दो-1-2023 दिनांक 13-3-2023 एवं 8-7-2021 के क्रम में पुनर्गठित मोटर दुर्घटना दावा अधिकरण बाराबंकी के गठन के संबंध में इस जनपद के वकील साहबान एवं जनता से प्राप्त आपत्ति/सुझाव के संबंध में मेरे कार्यालय के दिनांक 6-12-2023 के पत्र के अनुपालन में [illegible] अंकित कोर्ट फीस के टिकट एवं कार्यालय पर पत्रांकित मोहर के चोरी पुनः गायब होने के संबंध में इस चोरी की एफ.आई.आर. के संबंध में कोई आपत्ति नहीं है। अतः आपसे अनुरोध है कि उक्त आपत्ति के संबंध में अपना अभिमत इस जनपद के वकील साहबान से प्राप्त कर मुझे अवगत कराने का कष्ट करें।

16-12-2023

विभागाध्यक्ष

महोदय, मैं लेखपाल हल्का फुन्देरी के ग्राम चुन्चेला खुर्द में नियुक्त चौधरी विक्रम वर्मा चुन्चेला खुर्द की मौके पर जाकर जांच करूंगी। चौधरी विक्रम वर्मा के पास प्रदूषण विभाग से कोई अनापत्ति प्रमाण पत्र उपलब्ध नहीं है और न ही मौके पर ईंट पथाई व भट्ठी संचालन का कार्य नहीं किया जा रहा है। आख्या लेखा में प्रेषित है

19/12/2023
चतराज पाल
क्षेत्र - फुन्देरी

(14) व (62)

महोदय,

आपके आदेश पर्यावरण, वन एंव जलवायु परिवर्तन विभाग उ० प्र० शासन द्वारा प्रदूषण नियन्त्रण बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्टे को बंद कराये जाने के सम्बन्ध में जाँच की गई जाँच आख्या निम्न प्रकार है।

सुबाष ईंट उद्योग आजमपुर धनौरा अमरोहा और चौधरी ईंट उद्योग तलारपुर (लिसड़ी खुर्द) धनौरा (14) अमरोहा उपरोक्त दोनो ईंट भट्टे वर्तमान में बंद है और न ही उक्त भट्टो पर ईंट पथाई जैसा कोई भी कार्य किया जा रहा है।

आख्या महोदय की सेवा में सादर प्रेषित है।

18-12-2023

दिनेश सिंह
लेखपाल
तहसील धनौरा (अमरोहा)

(15) व (56)

सेवा में,

मेरे लेखपाल क्षेत्र बेली के ग्राम बेली में स्थित बालाजी ईंट उद्योग (अशोक नगर चौधरी ईंट उद्योग) पर आज दिनांक 18/12/2023 को जांच की गई, बालाजी ईंट उद्योग के पास वैध पर्यावरण क्लीयरेंस से कोई अनापत्ति प्रमाण पत्र उपलब्ध नहीं है तथा मौके पर ईंट पथाई व भट्टी संचालन का कार्य बंदी किया जा रहा है।

व उपरोक्त पत्र क्रमांक क्र० - 56 पर अंकित सहोता ईंट उद्योग, खास से कोई ईंट भट्टा ग्राम - बेली में संचालित नहीं है।

शीघ्र सेवा में सादर प्रेषित है।

18/12/2023

रीना रानी (लेo)
क्षेo - बेली

289

17

महोदय,

आपके पत्र पत्रांक संख्या 508/खनिज लिपिक/2023 दिनांक 18/11/2023 द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ० प्र० शासन द्वारा निर्गत शासनादेश दिनांक 15.03.2021 एवं 08.07.2021 के द्वारा प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त किये बिना संचालित ईट भट्ठा को बंद कराये जाने के निर्देश दिये गये हैं, उक्त के क्रम में क्रमांक 17 पर दुर्गा क्रिक वर्क्स, अहैरौला तिजवन द्वारा प्रदूषण विभाग से अनापत्ति प्राप्त कर खनन अनुभाग में प्रमाण पत्र जमा नहीं कराया गया है, उक्त ईट उद्योग दुर्गा क्रिक वर्क्स में ईट पथाई का कार्य वर्तमान में चलता पाया गया जिस रोकवा दिया गया है तथा ईट भट्ठा मालिक को अवगत करा दिया गया है कि जब तक अनापत्ति प्रमाण पत्र खनन अनुभाग में जमा नहीं किया जाता है तब तक ईट उद्योग पर कोई कार्य नहीं किया जाय, आख्या सेवा में प्रेषित है।

19-12-2023
खनिज अभियन्ता
पोस्ट - अहैरौलातिजवन

(23)
(290)

कार्यालय जिलाधिकारी सहारनपुर (खनन अनुभाग) पत्रांक 508 खनिज लिखित / 2023 दिनांक 18-11-2023 को पर्यावरण एवं जलवायु परिवर्तन विभाग द्वारा जारी किये गये शासनादेश दिनांक 13-3-2021 एवं 08-07-2021 के द्वारा प्रदूषण नियन्त्रण बोर्ड में उपलब्ध डाटा किसी कि संचालित ईट भट्ठे को बंद करने और नये ईट भट्ठे को प्रदूषण विभाग से अनापत्ति प्राप्त कर खनन कार्यालय में जमा नहीं की जाती है तब तक किसी भी ईट भट्ठे पर ईट पथाई का कार्य नहीं किया जा सकेगा उपरोक्त सूची के अनुसार ग्राम 23 पर अंकित ईट भट्ठे ग्राम मुंडाल खिरक वकई गांव दौलतपुर अब्बूशुक्ती तहसे चलाए वर्तमान में ईट भट्ठा बंद है। यहां ईट पथाई का कार्य चल रहा है।

आज्ञा इकित प्रयत्नार्थ अधोहस्ताक्षरी-अधिशासी अधिकारी

17/12/23

(27) व (34) (291)

महोदय

कार्यालय जिलाधिकारी अमरोहा (खनन अनुभाग) पत्रांक 508/खनिज विविध/2023 दिनांक 18-11-2023 की पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ०प्र० शासन द्वारा निर्गत शासनादेश दिनांक 13-3-2021 एवं 08-07-2021 के द्वारा पट्टा/खनन योजना में सहायक खनिज बिना स्वीकृत ई.टी. मार्ग की पैड कराये जाने एवं जब तक ई.टी. मार्ग द्वारा वनविभाग से अनापत्ति प्राप्त कर खनन कार्यालय में जमा नहीं की जाती है तब तक की दशा में ई.टी. मार्ग पर ई.टी. पर्ची का कार्य नहीं किया जा सकेगा लेकिन मेरे द्वारा दिनांक 18/12/2023 को ग्राम सुधनगा के मार्ग का निरीक्षण किया गया जिसमें सुधनगा ईंट उद्योग व केशव ईंट उद्योग पर ई.टी. पर्ची का कार्य चल रहा था जिसको मेरे द्वारा बन्द कर दिया गया है। मार्ग स्वामियों द्वारा पट्टा व खनन सम्बन्धित कोई भी अभिलेख नहीं दिखाये गये उपरोक्त सूची में क्रमांक सं० 27 व 34 पर मार्ग के नाम अंकित है। आवश्यक सूचनार्थ हेतु महोदय की सेवा में सादर प्रेषित है।

18/12/23

आशीष कुमार
लेखपाल
क्षेत्र-सुधनगा

35
992

महोदय, कार्यालय जिलाधिकारी अमरोहा (खनन अनुभाग) पत्रांक 508 खनिज लिपिक/2023 दिनांक 18.11.2023 को पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन द्वारा निर्गत शासनादेश दिनांक 13.03.2021 एवं 08.07.2021 के द्वारा प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्टो को बंद कराये जाने एवं जब तक ईंट भट्टो द्वारा प्रदूषण विभाग से अनापत्ति प्राप्त कर खनन कार्यालय में जमा नहीं की जाती है तब तक किसी भी दशा मे ईंट भट्टो पर ईंट पथाई जैसा कोई भी कार्य नही किया जायेगा। उपरोक्त सूची के अनुसार क्रमांक 35 पर अंकित किसान ईंट उद्योग ग्राम फत्तेपुर शुमाली तहसील धनौरा (अमरोहा), ईंट भट्टा वर्तमान मे बन्द है और न ही उक्त भट्टे पर ईंट पथाई जैसा कोई भी कार्य किया जा रहा है। आख्या महोदय की सेवा मे प्रेषित है।

18/12/2023
मुजम्मिलखान लेखपाल
वे०- जमानाबाद

42
295

महोदय,

कार्यालय जिलाधिकारी अमरोहा (अमरोहा अनुभाग) पत्रांक 508 अनिल लिपिक / 2023 दिनांक 10-11-2023 को पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ० प्र० शासन द्वारा निर्गत शासन देश। दिनांक 13-3-2021 एवं 08-07-2021 के द्वारा प्रदूषण नियन्त्रण बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्टों को बंद कराये जाने एवं जब तक ईंट भट्टे द्वारा प्रदूषण विभाग से अनुमति प्राप्त कर खनन कार्यालय में जमा नहीं की जाती है / तब तक किसी भी दशा में ईंट भट्टों पर ईंट पथाई का कार्य नहीं किया जा सकेगा। उपरोक्त सूची के अनुसार क्रमांक 42 पर अंकित ईंट भट्टे का नाम मालिक ईंट उद्योग तोमरा पट्टी गजरौला तहo धनौरा, वर्तमान में ईंट भट्टा बन्द है परन्तु पथाई का कार्य चल रहा है। जिसे रुकवा दिया गया है।

आदेश उचित कार्यवाही हेतु महोदय की सेवा में सादर प्रेषित है।

क्र 27
294

महोदय,

कार्यालय जिलाधिकारी अलीगढ़ (खनन अनुभाग) पत्रांक 508/खनिज/विविध/2023 दिनांक 18-11-2023 की पर्यावरण वनस्थ जलवायु परिवर्तन विभाग उ0प्र0 द्वारा गठित समिति बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किये बिना संचालित ईंट भट्टों को बंद कराने के आदेश दिये गये हैं। जब तक ईंट भट्टे मालिकों द्वारा अनापत्ति प्रमाण पत्र खनन कार्यालय में जमा नहीं कर दिया जाता है। तब तक किसी भी दशा में ईंट भट्टा पर ईंट पकाई का कार्य नहीं किया जा सकेगा। उपरोक्त सूची के अनुसार क्रमांक 52 पर स्थित ग्राम सिकंदरी अहेलता तहसील में ईंट पकाई का कार्य मौके पर चलता पाया गया, ईंट पक्की बनाने हेतु चिमनी वर्तमान में बंद है। ईंट मालिक (भट्टा) को अवगत कराया गया है कि जब तक अनापत्ति प्रमाण पत्र प्रदूषण बोर्ड से प्राप्त कर खनन कार्यालय में जमा नहीं किया जाता है। तब तक ईंट उद्योग पर कोई कार्य नहीं किया जाये, साथ ही ईंट पकाई का कार्य रुकवा दिया गया है। आपकी सेवा में प्रेषित है।

18/12/2023
खनिज अधिकारी
मण्डल अलीगढ़

(53)
(95)

सेवा में

मेरे क्षेत्राधिकार क्षेत्र — बारीपुर के [illegible]
जैव आधार लिंक वर्कर्स पद आज दिनांक 18/12/23 को [illegible]
जैव आधार लिंक वर्कर्स के पास प्रशिक्षण विज्ञान से [illegible]
प्रमाण उपलब्ध नहीं है और ना ही मौके पर देखने [illegible]
संचालन का कार्य नहीं किया जा रहा है। उक्त [illegible]
अंकित है।

आज्ञा सेवा में सादर अर्पित है।

18/12/23

[illegible]
क्षेत्र - बारीपुर

58 व 65
226

प्रद्योत,

कार्यालय जिलाधिकारी मथुरा (खनन अनुभाग) पत्रांक - 508 खनिज दिनांक /2023 दिनांक - 18-11-2023 को पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ0प्र0 शासन द्वारा निर्गत शासनादेश दिनांक 13-03-2021 एवं 08-07-2021 के द्वारा प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्ठों को बंद कराये जाने एवं जब तक ईंट भट्ठे द्वारा प्रदूषण विभाग से अनापत्ति प्राप्त कर खनन कार्यालय में जमा नहीं की जाती है। तब तक किसी भी दशा में ईंट भट्ठों पर ईंट पथाई जैसा कोई भी कार्य नहीं किया जायेगा। उपरोक्त संलग्न सूची के अनुसार क्रमांक- 58 पर अंकित शिव क्रिक वर्क्स (पुराना नाम शुभम क्रिक वर्क्स / भगत ली ईंट उद्योग) ग्राम - चुचैला कलां, तहसील - चानौरा (मथुरा) ईंट भट्टा वर्तमान में बन्द है और उक्त भट्टे पर ईंट पथाई जैसा कोई भी कार्य किया जा रहा है। व क्रमांक- 65 पर ईंट पथाई कार्य को पूर्व में भी रुकवाया/बाद पुनः रुकवा दिया है। व क्रमांक- 65 पर अंकित एस्सन क्रिक्स वर्क्स (पुराना नाम क्रिक वर्क्स) ग्राम- चुचैला कलां, तहसील चानौरा (मथुरा) ईंट भट्टा वर्तमान में बन्द है और इस भट्टे पर ईंट पथाई का कार्य नहीं किया जा रहा है। अतः सेवा में प्रेषित है।

18/12/2023
हरेन्द्र (ट्रेसर (खे०)
खेत - चुचैला कलां

महोदय,

मेरे लेखपाल क्षेत्र सरायअली के किसी भी ग्राम में कोई अड्डा संचालित नहीं है। उपरोक्त पत्र में क्रमांक सं०-11 पर अंकित खान ब्रिक फील्ड नाम से कोई अड्डा ग्राम सरायअली, फतेहपुर जी में संचालित नहीं है। आज्ञा महोदय की सेवा में सादर प्रेषित है।

14/12/2023

निरेश यादव
क्षेत्र सरायअली

महोदय,

मैं क्षेत्रपाल क्षेत्र मुढा खेड़ा खादर के ग्राम सेकलपुरा स्थित न्यू शामा ब्रिक वर्क्स सेकलपुरा ईंट भट्टे पर आज दिनांक 18/12/2023 को जांच की गई। न्यू शामा ब्रिक वर्क्स सेकलपुरा के पास कोई प्रदूषण विभाग से कोई अनापत्ति प्रमाण पत्र नहीं मिला। मौके पर ईंट पथाई व भट्टी संचालन का कार्य नहीं चल रहा है।

आख्या सेवा में प्रेषित है।

सुमित यादव (ले.)
क्षेत्र - मुढा खेड़ा खादर

(299)

कार्यालय उप जिलाधिकारी, नौगावां सादात, जनपद अमरोहा।

पत्रांकः 829/एस0टी0/2023 दिनांकः 20/12/2023

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल एप्लीकेशन नं0–889/2022 (आई.ए.नं0–321) जीतू यादव बनाम उत्तर प्रदेश प्रदूषण बोर्ड एवं अन्य में पारित आदेश दिनांक 06.10.2023 के सम्बंध में।

जिलाधिकारी,
अमरोहा।

महोदय,

कृपया उपर्युक्त विषयक अपने कार्यालय के पत्र संख्या 1080/एन0–47/जनरल 2023, दिनांक 18.11.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। इस पत्र के द्वारा अवगत कराया गया है कि ईंट भट्ठों का प्रकरण माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल एप्लीकेशन नं 889/2022 (आई.ए.नं0–321) जीतू यादव बनाम उत्तर प्रदेश नियन्त्रण बोर्ड एवं अन्य में विचाराधीन है। ऐसे ईंट भट्ठे जिनको उ0प्र0 प्रदूषण नियन्त्रण बोर्ड से वैध सहमति प्राप्त नहीं है, तथा डिफाल्टर श्रेणी में है, की सूची संलग्न करते हुए डिफाल्टर ईंट भट्ठों का संचालन निषिद्ध कराये जाने हेतु निर्देशित किया गया है।

सन्दर्भित प्रकरण में तहसीलदार नौगावां सादात की जांचाख्या प्राप्त की गयी। तहसीलदार नौगावां सादात की उक्त आख्या दिनांक 20.12.2023 में यह अवगत कराया गया है कि तहसील नौगावां सादात क्षेत्रान्तर्गत ईंट भट्ठों के संचालन विषयक राजस्व निरीक्षक/लेखपाल, पारित तहसीलदार के माध्यम से आख्या प्राप्त की गयी। प्राप्त आख्या अनुसार सूची में अंकित तहसील नौगावां सादात के सम्बंधित सभी ईंट भट्ठे बन्द पाये गये। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली, द्वारा पारित आदेश का अनुपालन किया जा रहा है। तहसीलदार नौगावां सादात द्वारा उपलब्ध करायी गयी जांच आख्या मूल रूप में संलग्न कर आवश्यक कार्यवाही हेतु महोदय की सेवा में सादर प्रेषित है।

है।

संलग्नकः–यथोक्त।

20.12.23

उप जिलाधिकारी
नौगावां सादात

(30)

महोदय,

कार्यालय जिलाधिकारी अमरोहा (खनन अनुभाग) के पत्रांक 5084/ खनिक शाखा/2023 दिनांक 18.11.2023 के सम्बन्ध में जाँच आख्या निम्न प्रकार है.

राजस्व ग्राम भूखलपुर तह० नौगावां सादात जिला अमरोहा में स्थित श्री बालकराम ईंट उद्योग (शिवा ईंट उद्योग) का वर्तमान में संचालन पूर्णतः बन्द है। भट्टे मालिक को अवगत करा दिया गया है कि प्रदूषण नियंत्रण बोर्ड की अनुमति बिना किसी भी प्रकार का संचालन/ईंट पकाई का कार्य ना करें। ईंट भट्टा संचालन के ग्राम सलेमन है। रिपोर्ट सेवा में सादर प्रेषित है।

20/12/23

महोदय,
लेखपाल आख्या प्रेषित।
20/12

महोदय,
लेखपाल/R.I. की आख्या
संलग्नित
20/12/23
N.S.N.

अनुरक्षित
20/12/23
(NS)
तहसीलदार
नौगावां सादात

(30)

सूचना

कार्यालय जिलाधिकारी अमरोहा (खनन अनुभाग) के पत्रांक 508/खनिज लिपिक/2023 दिनांक 18.11.2023 के पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ0प्र0 शासन द्वारा निर्गत शासनादेश दिनांक 15.03.2021 एवं 08.07.2021 के द्वारा प्रदूषण नियन्त्रण बोर्ड से सहमति प्राप्त किये बिना संचालित ईट भट्टो को बंद कराये जाने के निर्देश दिये गये है।

उक्त के क्रम में सूची के क्रमांक–60 पर अंकित श्री बालकराम ईंट उद्योग अब्बलपुर नौगावां सादात के संचालक को सूचित किया जाता है कि जब तक प्रदूषण विभाग से अनापत्ति प्राप्त कर कलेक्ट्रेट स्थित खनन अनुभाग में जमा नहीं की जाती है जब तक किसी भी दशा में ईट भटटे पर पथाई जैसा कोई भी कार्य नहीं किया जायेगा। उक्त आदेश का आप कड़ाई से पालन करें। मौके पर पथाई का कार्य पूर्णतः बन्द है।

यदि आप उक्त आदेश की अवहेलना कर ईट भटटे का संचालन करते पाये जाते है तो ऐसी दशा में आपके विरूद्ध नियमानुसार कार्यवाही अमल में लायी जायेगी। जिसके लिए आप स्वयं जिम्मेदार होगे।

20/12/23

खेम/अब्बलपुर

एक प्रति प्राप्त की।

सतीश चन्द

8057185729

महोदय

लेखपाल अब्बल

सम्प्रेषित/

20/12/2023

खीमा तहसील नौगावां सादात

लेखपाल/R.I. अब्बल (अमरोहा)

MT no.

20-12-2023

अनुपालित

Tech (MS)

20/12/23

(36)

ब्यान ईंट भट्टा संचालक / अलवलपुर / श्री बालकराम ईंट उद्योग (शिवा ईंट उद्योग) /

दिनांक 20.12.2023

यह है कि मैं शपथपूर्वक ब्यान करता हूँ कि मैं श्री बालकराम ईंट उद्योग (शिवा ईंट उद्योग) का संचालन करता हूँ। मेरे द्वारा जब तक पट्टण विभाग से अनापत्ति प्रमाण पत्र कलेक्ट्रेट स्थित खनन अनुभाग में नहीं जमा की जाती है मेरे द्वारा कोई कार्य (पथाई) नहीं किया जायेगा। वर्तमान में मेरे भट्टे पर कोई भी ईंट पथाई का कार्य नहीं किया जा रहा है। ईंट पथाई मेरे भट्टे पर पूर्णतः बन्द है। ब्यान पढ़कर व सुनकर हस्ताक्षर किये गए।

नोट: मौके पर ईंट भट्टा संचालक नहीं मिले। ईंट भट्टा संचालक के दूरभाष पर वार्ता की गई। वार्ता में बताया गया कि उनके द्वारा कोई पथाई का कार्य नहीं किया जा रहा है। उनकी अनुपस्थिति में ईंट भट्टा मुनीम के हस्ताक्षर लिए गए।

सतीश चन्द
8057185729

सम्पर्क।

N.T.N
20/12/23

303

महोदय,

आपके के आदेश के कम मे जोगन ब्रिक वर्क्स बासखेडी नौगावा सादात व कौशर ईट उद्योग बासखेडी नौगावा सादात के संचालक को सूचित कर दिया गया है,कि आपके द्वारा जब तक प्रदूषण विभाग से अनापत्ति प्राप्त कर कलेक्ट्रेट स्थित खनन अनुभाग मे जमा नही की जाती है, तब तक किसी भी दशा मे ईट भट्टे के संचालन का कोई भी कार्य न किया जायेगा।मौके पर ईट भट्टो का संचालन बन्द है,उक्त आदेश की सूचना लिखित मे भट्टा संचालक को भी नोट करा दी गयी है।साक्ष्यस्वरूप सूचना की प्रति साथ मे संलग्न है।

आख्या सेवा मे सादर प्रेषित है।

20-12-23

महोदय।
लेखपाल अमरोहा
उपस्थित।
20/12/2023

प्रहोदय।
हल्का लेखपाल की आख्या लिखित
लेखपाल / R.I नौगावा।
उपस्थित है।
N.T.N.
20/12/23

अग्रसारित।
Tehsildar(NS)
तहसीलदार
नौगावां सादात

(304)

सूचना

अतः जोगन ब्रिक वर्क्स बासखेडी नौगावा सादात व कौशर ईट उद्योग बासखेडी नौगावा सादात के संचालक को सूचित कर दिया गया है,कि आप कार्यालय जिलाधिकारी अमरोहा (खनन अनुभाग)के पत्रांक:508/खनिज लिपिक/2023 दिनांक:18–11–2023 के पर्यावरण वन एवं जलवायु परिवर्तन विभाग,उ0प्र0शासन द्वारा निर्गत शासनादेश दिनांक 15–03–2021 एवं 08–07–2021 के द्वारा प्रदूषण नियन्त्रण बोर्ड से सहमति प्राप्त किये बिना ईट भट्टे के संचालन का कोई भी कार्य न करे।मौके पर ईट भट्टो का संचालन बन्द है।यदि आप बिना अनुमति के संचालन करते है,अन्यथा आपके विरूद्ध नियमानुसार कार्यवाही अमल मे लायी जायेगी।जिसके आप स्वयं जिम्मेदार होगे।

हस्ताक्षर
जोगन ब्रिक वर्क्स बासखेडी के संचालक

इजहार
हस्ताक्षर
कौशर ईट उद्योग बासखेडी के संचालक

20/12/23

305

महोदय,

जिलाधिकारी अमरोहा (खनन अनुभाग) के पत्रांक संः 641/खनिज विधि 2023 दिनांक 5/12/2023 में इस के अपने पत्र आशेष रायसरी व स्वप्ना प्रकाश फा की जो रिपोर्ट चाही गई है। उसकी आज्ञा निम्न है —

राजस्व ग्राम लोहरा में स्थित कोहिनूर ब्रिक वर्क्स इस के भट्टे की रायल्टी (चालान) जमा है। उक्त भट्टे की पुनर्जा निर्माण बोर्ड से NOC प्राप्त हो गई है। वर्तमान में भट्टे का संचालन बंद है। भट्टे मालिक को अवगत करा दिया गया है की पुनर्जा निर्माण बोर्ड से अनापत्ति प्राप्त करने के बाद ही भट्टे का संचालन करें। अपने मालिक को भी अवगत कराना सुनिश्चित करें। आज्ञा देने के प्रस्ताव है।

14/12/2023
लिपिक न्याय शाखा
के — जारी

महोदय,

उपरोक्त आज्ञा सुनिश्चित करें।

15/12/23
न्याय शाखा

महोदय तहसीलदार नौगावां

तहसील व/R ई की
आख्या सम्बन्धित

मि.स.
20/12/23

आज्ञानुसार।
15
T.L.(N.)

तहसीलदार
20/12
नौगावां सादात

994

(36)

बयान ती[illegible] अहमद s/o घासी मोहम्मद
owner कोयलांचल क्रिकेट क्लब ग्राम - बोरदा

मैं शपथपूर्वक बयान करता हूँ की मेरे प्लॉट पर वर्तमान में किसी तरह का कोई कार्य नहीं हो रहा है। मुझे सेक्शन साइट जारा पूर्व में अवगत करा दिया गया था की बिना प्रदूषण नियंत्रण बोर्ड की अनुमति से कोई कार्य न किया जाए। मैं तब तक कोई कार्य प्लॉट पर शुरू नहीं करूंगा। जब तक प्रदूषण नियंत्रण बोर्ड की अनुमति प्राप्त न कर लूँ। वर्तमान में प्लांट संचालन बंद है। बयान पढ़कर व सुनकर तस्दीक किये।

Mob - 9319082519
- 7078752212

मेरे समक्ष बयान पर हस्ताक्षर किये,

हे०

कार्यालय उपखण्ड अधिकारी
A.S.N.
20/12/23

अतः कार्यालय जिलाधिकारी अमरोहा (खनन अनुभाग) के पत्रांक 508/खनिज /विविध/2023 दिनांक 18/11/2023 के पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उ० प्र० शासन द्वारा निर्गत शासनादेश दिनांक 15-03-2021 एवं 08-07-2021 के द्वारा प्रदूषण नियन्त्रण बोर्ड से सहमति प्राप्त किये बिना संचालित भट्टो को बंद कराये जाने के निर्देश दिये गये है.

उक्त के क्रम मे उक्त पत्र पर अंकित शर्त क्रि वर्कर्स लालू नंगला नौगावां सादात के संचालक को सूचित किया जाता है। कि जब तक प्रदूषण विभाग से अनापत्ति प्राप्त कर कलेक्ट्रेट स्थित खनन अनुभाग मे जमा नही की जाती है तब तक किसी भी दशा मे ईट भट्टे पर ईट पथाई जैसा कोई भी कार्य नही किया जायेगा। उक्त आदेश का आप कड़ाई से पालन करे। उक्त भट्टा वर्तमान मे संचालित नही है. आप उक्त आदेश की अवेहलना कर ईट भट्टे का संचालन करते पाये गये तब दोनो दशा मे आपके विरुद्ध विधिवत कार्यवाही अमल मे लायी जायेगी। जिसके आप स्वयं जिम्मेदार होगे।

दिनांक 20-12-2023

20/12/2023

महेश

लेखपाल सादात

(भट्टा संचालक)

हस्ताक्षर

उपजिलाधिकारी तहसील व नौगावां सादात

लेखपाल/R.I को आवश्यक निर्देशित है

20/12

अनुवीक्षित

तहसीलदार

नौगावां सादात

वयान

वयानकर्ता श्री मुख्तार अली पुत्र श्री अ० वहीद नि० ग्रा० वागडपुर कलां तहं० नौगावां सादात जनपद अमरोहा शपथपूर्वक वयान करता हूँ कि मैं राजा वर्मा क्लब नंगला डेट के अड्डे का संचालक हूँ मेरे द्वारा प्रदूषण विभाग से (NOC) नहीं ली गई है. जब तक मेरे द्वारा प्रदूषण विभाग से (NOC) नहीं ली जाएगी मैं उक्त अड्डे का संचालन नहीं करूंगा। यदि मेरे द्वारा बिना NOC के अड्डे का संचालन किया गया तो मेरे विरुद्ध कार्यवाही हेतु मैं स्वयं जिम्मेदार रहूंगा। वयान पढ़कर व सुनकर सही किए गये।

दिनांक - 20/12/2023.

मुख्तार अली
(वयं संचालक)

सहायक
तहसीलदार
नौगावां सादात
20/12

हस्ताक्षर
तहसीलदार (P.J.S.)
नौगावां सादात अमरोहा
20/12/23

(3)

महोदय,

ग्राम शादीपुर में स्थित भलिक ईंट उद्योग व ग्राम देहरी खुर्रम में स्थित स्वन ईंट उद्योग द्वारा प्रदूषण विभाग से अनापत्ति प्राप्त कर कलेक्ट्रेट स्थित खनन अनुभाग में जमा नहीं की गई है। वर्तमान में उक्त भट्टों को बन्द करा दिया गया है। भट्टे पर ईंट पथाई जैसा कोई कार्य नहीं किया जा रहा है। आख्या लेख में सादर प्रेषित है।

संलग्नक :- भट्टा संचालकों के बयान संलग्न

नवनीत कुमार लेखपाल
तहसील - नौगावां सादात (अमरोहा)
लेखपाल क्षेत्र - देहरी खुर्रम

महोदया

लेखपाल आख्या प्रेषित।

20/12/2023

तहसीलदार नौगावां
लेखपाल R.I. की आख्या
उपरोक्त है
20/12/23

अग्रसारित।

Tehsildar (NJ)
20/12/23

तहसीलदार
नौगावां सादात

998

(31)

खनन

एवन ईंट उद्योग (पुराना नाम फारुख ईंट उद्योग) देहरी खुर्रम तहसील नौगावां सादात जिला-अमरोहा मेरे द्वारा प्रदूषण विभाग से अनापत्ति प्राप्त कर कलेक्ट्रेट स्थित खनन अनुभाग में जमा नहीं की गयी है इस कारण भट्टा पूर्णतः बन्द/निषिद्ध कर दिया गया है। इस भट्टे पर ईंट पथाई जैसा कोई भी कार्य नहीं किया जा रहा है।

20.12.23
नवनीत कुमार लेखपाल
तहसील - नौगावां सादात (अमरोहा)
लेखपाल क्षेत्र - देहरी खुर्रम

Rohitash

Mob-7983072160

महोदय,
लेखपाल आख्या
प्रेषित/Sanjay
20/12

Tehsildar (N)
तहसीलदार
नौगावां सादात

999 बयान (11)

मलिक ईंट उद्योग ग्राम शादीपुर तह-नौगावां सादात जिला अमरोहा मेरे द्वारा प्रदूषण विभाग से अनापत्ति प्राप्त कर कलेक्ट्रेट अमरोहा स्थित खनन अनुभाग में जमा नहीं की गयी है इस कारण भट्टा पूर्णत निषिद्ध/बन्द कर दिया गया है। इस भट्टे पर ईट पथाई जैसा कोई कार्य नहीं किया जा रहा है। 20-12-2023

Mob- 09508626632

20-12-23
नवनीत कुमार लेखपाल
तहसील - [illegible] (अमरोहा)
लेखपाल [illegible] पूरे दुरेम

महोदया
लेखपाल अ/लार (अमरोहा)
20/12

अमरोहा
Tel (NS)
20/12/23

(312)

महोदय,

ग्राम बनैना तहसील-नौगावां सादात जिला अमरोहा में बी० एण्ड० ई इ उद्योग, ई का नया स्थित है। नहरे को संचालन वार्ता द्वारा रायल्टी (चालान) जमा कर दिया गया है परन्तु स्वच्छता प्रमाण पत्र उक्त नहरे पर नहीं है वर्तमान में नहरे पर कोई काम नहीं चल रहा है नहरे को पूर्ण रूप से बन्द करा दिया गया है। आवश्यक सेवा में लाघव पूर्वक है।

महोदय।

नहर संचालक के आधीन
सहित संलग्नक आवश्यकतानुसार।

20-12-2023

20/12/2023

नहर उप तहसीलदार नौगावां
सेवा में। R.I- श्रीकृष्ण
कार्यालय।

20/12/23

अनुलिपि
के
Tehsildar
11/12/23

तहसीलदार
नौगावां सादात

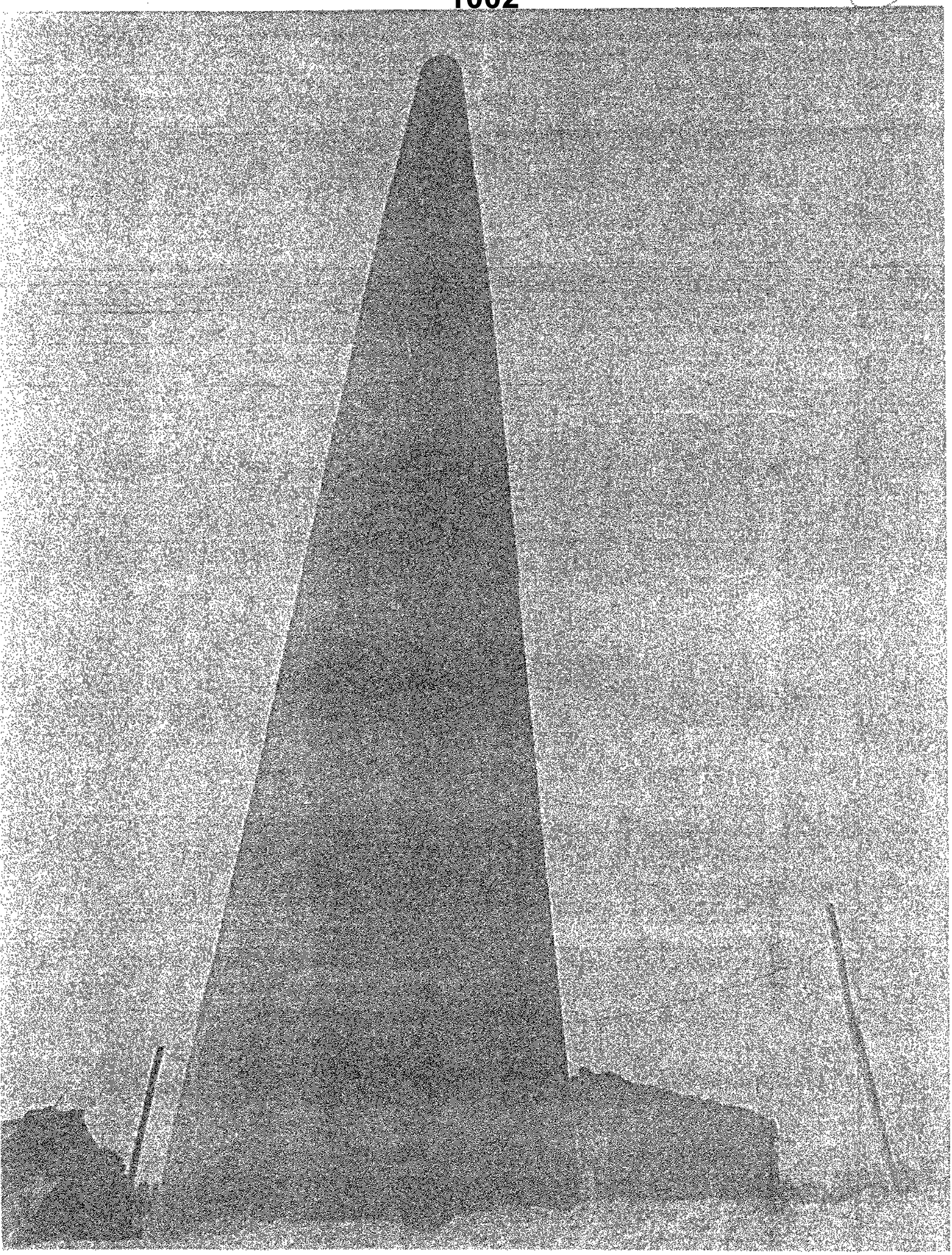
~~1001~~ वादमित्र निगोक 20-12-2023

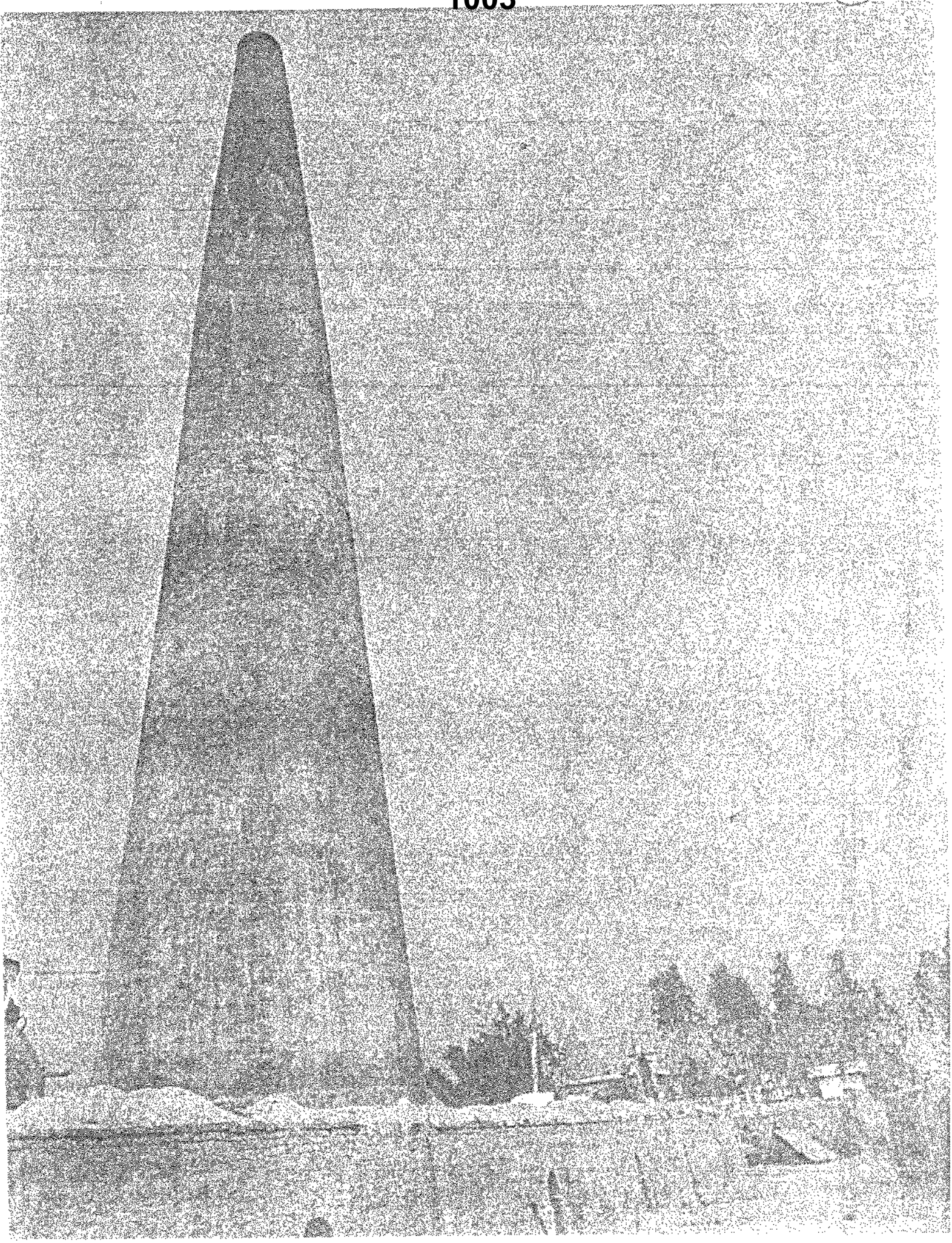
(313)

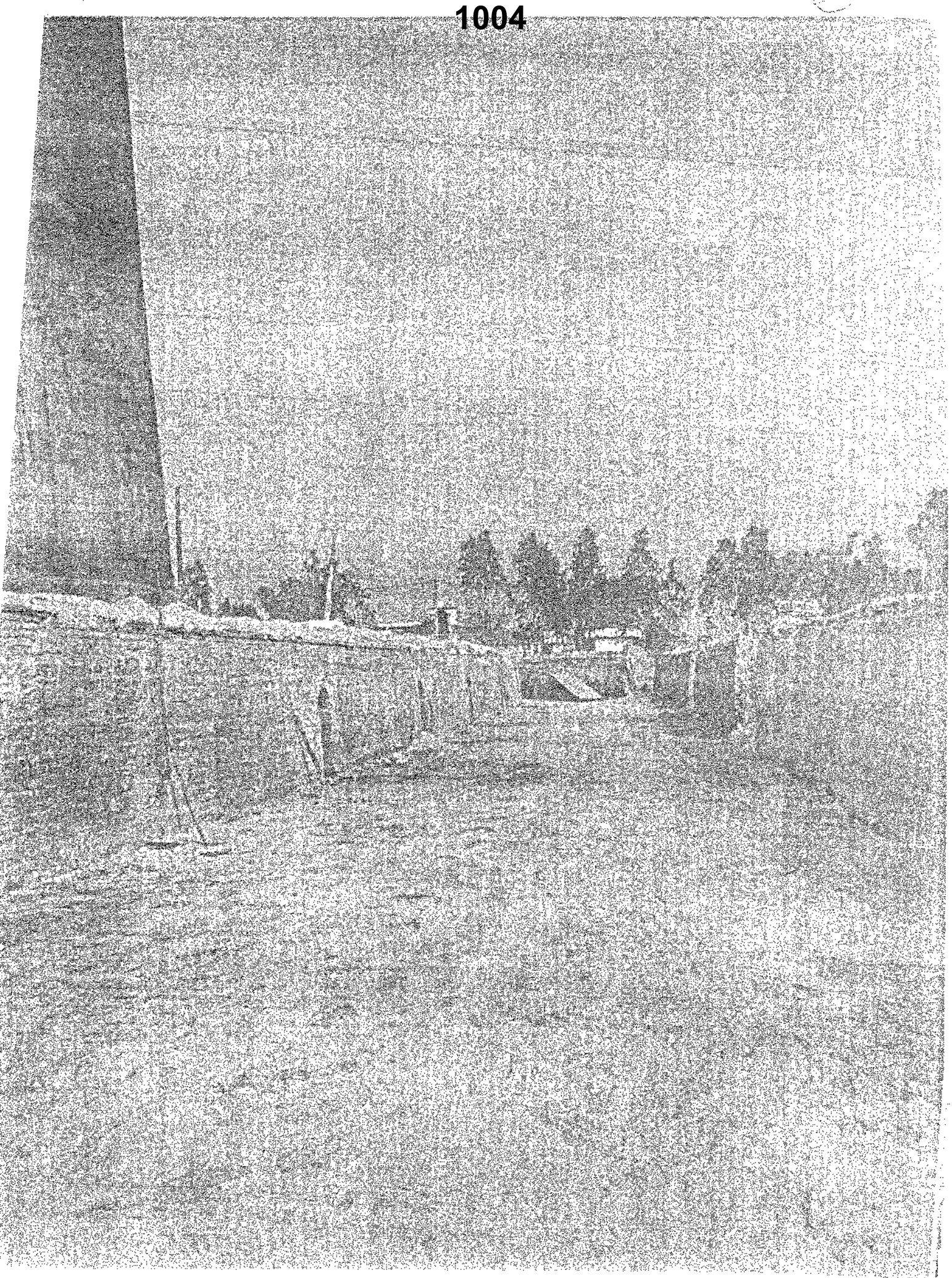
वादी अभियुक्त अरुण पुत्र महमूद हसन निवासी बकैना तहसील गंगाघाट जिला अयोध्या आयु 50 वर्ष ने वाहलक बयान किया कि मैं ग्राम बकैना में स्थित बी० एम० ईंट उद्योग ईंट के भट्टे का संचालन करता हूँ वर्तमान में मेरे द्वारा ईंट भट्टे का संचालन धूली रोड से बन्द कर दिया गया है तथा संबंधी अधिकार की अनुमति प्राप्त करने के उपरान्त ही भट्टे का संचालन कार्य प्रारम्भ किया जायेगा। बयान पढ़ कर हस्ताक्षर किया।

अभियुक्त

(BM 20-12-2023 मो० सुलतान के०)







317

महोदय्

जिलाधिकारी महोदय् के कार्यलय के पंत्राक 1080/एन-47/जनरल 2023 दिनांकित 18.11.2023 के अंतर्गत माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओरिजनल एप्लीकेशन न0 899/2022 (आई0 ए0 न0–321/2022) जीतू यादव बनाम उत्तर–प्रदेश प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन में डिफाल्टर ईटं भट्ठों को बन्द कराने के निर्देश दिये गये है। उक्त के संबंध में की गयी कार्यवाही की आख्या निम्मवत है–

उपरोक्त प्रकरण के सम्बन्ध में अवगत कराना है कि समस्त लेखपालों को उनके क्षेत्र के अंतर्गत पडने वाले भटठों की सूची उपलब्ध करा दी गयी। लेखपालों द्वारा उक्त भट्ठों का स्वयं स्थलीय निरीक्षण किया गया तथा भटठा मालिकों को माननीय राष्ट्रीय हरित अधिकरण में योजित वाद के संबंध में अवगत कराया। साथ ही माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के अनुपालन में ऐसे ईटं भट्ठों जिनकों प्रदूषण नियंत्रण बोर्ड से वैध सहमति प्राप्त नहीं है तथा डिफाल्टर श्रेणी में है, को बन्द करने हेतु भट्ठा मालिक को निर्देशित किया गया। समस्त लेखपालों द्वारा आदेशों के अनपुपालन में की गयी कार्यवाही की आंख्या संलग्न है। समस्त भट्ठा मालिकों को यह भी अवगत करा दिया गया है कि उत्तर–प्रदेश प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्राप्त होने के पश्चात ही भट्ठे का सचांलन करें अन्याथा की दशा में उनके विरूद्ध कठोर कार्यवाही की जायेगी।

आख्या महोदय की सेवा में सादर प्रषित है।

1126/NT
16/12/23

16/12/23
NTA

16/12/2023
नायब तहसीलदार
कलस्या।

आदेशानुसार सभी ईट भट्ठो के मुंशी लिया कार्य है, आख्या सादर प्रेषित
16.12.2023
तहसीलदार
अमरोहा

1447/01

महोदय

आख्या तहसीलदार आवश्यक कार्यवाही हेतु सादर प्रेषित है।

MO

18/12/23

(319)

महोदय

कार्यालय जिला विकास (खनन अनुभाग) पत्रांक क्रं० 608/खनि/2023 दिनांक 18/11/2023 के अनुपालन में ~~[illegible]~~ आलरा ईंट उद्योग चांदनगर तह० व जिला अमरोहा का स्थलीय निरिक्षण किया गया/मौके पर उक्त भट्टे का संचालन नहीं हो रहा है परन्तु मौके पर उक्त भट्टे के मैदान में ईंट पथाई का कार्य चल रहा है जिसमे मौके पर जीत सिंह ठेकेदार मलिक ईंट उद्योग द्वारा अवगत कराया गया कि उक्त पथाई मलिक ईंट उद्योग की है जिसमे मौके पर ठेकेदार जीत सिंह नि०रतन मल्हुका माली को अवगत कराया गया कि वह अपने भट्टे पर ही ईंट पथाई का कार्य करायें तथा उपरोक्त भट्टा (आलरा ईंट उद्योग) के सम्बन्ध में अवगत कराया कि संचालक रिहालत अली उ०शाकिल अली नि०चारंगपुर तह० व जिला अमरोहा प्रदूषण विभाग से NOC प्राप्त करने तक भट्टे का संचालन नहीं करेंगे एवं साथ ही ईंट पथाई का कार्य भी नहीं करायेंगे/आश्वस्त लेख मे लिखा है

11/11/2023
अंकुल ले०

(349)

महोदय

संलग्न पत्र कार्यालय सीमा शुल्क, जोधपुर महोदय जनपद अनूपगढ़ के पत्रांक संख्या 508/ एनफोर्स सिविल/2022 दिनांक 18/11/2022 पत्र पर पारित आदेशों से, अनुपालन के लिए मेरी जांच आख्या निम्न प्रकार है

उक्त के संदर्भ में मेरे निवेदन है कि मैसर्स साईं इंटरप्राइजेज, गुम मकान नं. 2, गली नं. 1, शाहपुरा, जोधपुर व मैसर्स साईं इंटरप्राइजेज, गुम मकान नं. 2, गली नं. 1, शाहपुरा, जोधपुर के द्वारा विना किसी वैध दस्तावेज के ट्रक नं. RJ 19 GA 4501 पर पत्थर चिप्स लादकर पाकिस्तान निर्यात किया जाना पाया गया। उक्त ट्रक को जप्त कर पंचनामे के माध्यम से जप्त किया गया। उक्त कार्य तत्कालीन परिक्षेत्र वाणिज्य विभाग के अधिकारियों द्वारा किया गया था। उक्त ट्रक को जप्त करने के उपरान्त ही पत्थर के N.O.C. प्राप्त करने के लिए ट्रक का कार्य करने वाले व्यक्ति द्वारा रिपोर्ट जारी की गई। उक्त कार्य करने के लिए मेरे द्वारा कोई प्रयास नहीं किये गये। महोदय सेवा में सादर प्रेषित है।

12/11/23

163 RJD

1008

नोटिस

पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ० प्र० शासन द्वारा निर्गत शासनादेश दिनांक 15/03/2021 एवं 8/07/2021 के द्वारा प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट के भट्टों को बंद किये जाने के निर्देश दिये गये हैं

उक्त के क्रम में आज दिनांक 21/11/2023 को न्यू किंग ब्रिक वर्क्स ग्राम करनपुर तह व जिला अमरोहा पर जाकर जाँच की गयी जिसमें पाया गया भट्टा संचालक पर पर्यावरण वन एवं जलवायु परिवर्तन विभाग से कोई सहमति नहीं ली गयी है उक्त के संबंध में संचालक को अवगत कराया गया है कि जब तक पर्यावरण वन एवं जलवायु परिवर्तन विभाग से सहमति नहीं ली जाये तब तक कोई कार्य या भट्टा संचालन नहीं किया जाये अन्यथा के संबंध में कार्य को रुकवा दिया जायेगा तथा विधि सम्मत कार्यवाही की जायेगी। वर्तमान में न्यू किंग ब्रिक वर्क्स ग्राम करनपुर में कोई किसी प्रकार का भट्टे का संचालन से संबंधित कार्य संचालित नहीं है। आज्ञा मंडोदय की सेवा में सादर प्रेषित है

गुरुचरण लोधी लाल
21/11/23

21/11/2023

क्षेत्र लेखपाल

मंडोदय लेखपाल आज्ञा (सम्प्रेषित)

21/11/23

भट्टा मालिक को लिखित रूप से अवगत कराते हुए आज्ञा प्रस्तुत करें

21/11/23

(82)

महोदय,

कार्यालय जिलाधिकारी (खनन अनुभाग) पत्रांक 641/खनिज/2023 दिनांक 5/12/2023 के अनुपालन में इण्डियन ब्रिक फील्ड (पुराना नाम बाबू ब्रिक फील्ड) कनपुरा तह० जिला अमरोहा का स्थलीय निरीक्षण कर उक्त भट्टा संचालक श्री गजपूर सिंह पु० मनलूब से वार्ता कर इन्हे अवगत कराया गया है, कि जब तक वह प्रदूषण विभाग से अनापत्ति प्रमाण पत्र प्राप्त कर कलेक्ट्रेट स्थित खनन अनुभाग में जमा नहीं करा देते तब तक उक्त भट्टे का संचालन नहीं करेंगे रिपोर्ट सेवा में सादर प्रेषित है।

12/12/2023
दिनेश कुमार (लाइसेंसी)
क्षेत्र... ....
मण्डल-अमरोहा

12/12/2023

Ghayour Khan
9917353013

(822)

सेवा में,

कार्यालय जिलाधिकारी (खनन अनुभाग) पत्रांक 6411/खनि/2023 दिनांक 5/12/2023 के अनुपालन में पत्रमोक्ष ईंट उद्योग सि.नो. अलीसोबाद तथ ग्रि० अमरोला का स्थलीय निरीक्षण कर खनन अवैध संचालक श्री आदिल हुसैन पु० मौलम्मद हसन नि० ग्राम सिमोकी अलीसोबाद तथ ग्रि० अमरोला से वार्ता कर उन्हें अवगत करा दिया गया है कि जब तक वह पर्यावरण विभाग से अनुपालन प्रमाण-पत्र प्राप्त कर कलेक्ट्रेट स्थित खनन अनुभाग में जमा नहीं कर देते उक्त भट्टे का संचालन नहीं करेंगे। रिपोर्ट सेवा में प्रेषित है।

12/12/2023
देवेश कुमार (लेखपाल)
मेत... ....
जनपद-अमरोहा

आदिल हुसैन
12/12/2023
9410614052

(82)

महोदय,

कार्यालय जिलाधिकारी (खनन शाखा) पत्रांक 641/खनि0/2023 दिनांक 5/12/2023 के अनुपालन में सोशल ब्रेक वर्मा कनुरा व मुरिया ईट उद्योग कनुरा 10 व लि0 अमरोहा का स्थलीय निरीक्षण किया गया मौके पर पाया गया कि उक्त भट्टो का संचालन नही तो बन्द है धुंआ नही संचालन सम्बन्धी कोई गतिविधि हो रही है रिपोर्ट सेवा में सादर प्रेषित है।

12/12/2023

दिनेश कुमार (लेखपाल)

क्षेत्र.....

जनपद-अमरोहा

(214)

महोदय,

कार्यालय जिलाधिकारी (खनन अनुभाग) पत्रांक 508/खनिज/2023 दिनांक 18/12/2023 के अनुपालन में स्थानीय उद्योग अकबरपुर सर्वेनिया लव लिं० धमरोल का स्थलीय निरीक्षण किया गया। मौके पर पाया गया कि भट्टे का संचालन नहीं हो रहा है। भट्टा मालिक वेदप्रकाश सिंह व बलवन्त सिंह नि० प्रथीपुर कलां लव लिं० धमरोल से वार्ता कर उन्हें अवगत करा दिया गया है कि जब तक वह प्रदूषण विभाग से अनापत्ति प्रमाण-पत्र प्राप्त कर कलेक्ट्रेट स्थित खनन अनुभाग में जमा नहीं कर देते तब तक भट्टे का संचालन नहीं करेंगे। रिपोर्ट सेवा में प्रेषित है।

Chandradev Singh
चन्द्रदेव सिंह (जे०)
क्षेत्र - हाजरपुर

(325)

महोदय

कार्यालय जिला खनिकर्मी (खनन अनुभाग) एसा० क्र० 608/खनिज 2023 दिनांक 18/12/2023 के अनुपालन में श्री बालाजी ईंट उद्योग (पुराना नाम कनक/कुन्दा ब्रिक वर्क्स) मौजा चक तहo व जिला अमरोहा का ज्यतीय निरिक्षण किया गया/मौके पर उक्त भट्टे का संचालन नहीं हो रहा है और न ही संचालन सम्बन्धी कोई गतिविधि हो रही है वर्तमान संचालक श्री कमल सिंह उ० अतर सिंह, चन्दन सिंह उ० रामकुवर व नरेन्द्र सिंह उ० रामधुंवर सिंह निवासी ग्राम हसनपुर तहo व जिला अमरोहा को अवगत करा दिया गया है कि प्रदूषण विभाग से NOC प्राप्त करने तक भट्टे का संचालन न किया जाये/अन्यथा जिला में जादत पेश्ति होंगे

12/12/2023
अंकुश लo

(226)

तहसील

आपके दिनांक 2/12/2023 के आदेश के क्रम में
इस लिखित नोटिस - ड्राफ्टिंग डिक्लेक्सर ग्राम करनपुर जट
तहसील व जिला अमरोहा को प्राप्त करा दिया गया है
जिस पर अमरोहा संचालक के मुंशी मोहित लाल द्वारा
हस्ताक्षर किये गये हैं। आदेश संलग्न है

12/12/2023
प्रशान्त कुमार
अधिवक्ता

पुराने

महोदय,

मेरे लेटरपाल क्षेत्र ग्राम डिंडौली तह० व जिला चूरू रोही रेल ग्राम ग्वाला खेड़ा डाकघर ललालखेड़ा में निजी प्लास्टिक पेट्रो उपभोग वस्तुएं सामग्री के बन्द है तथा इस वर्ष भी यह प्रयास बन्द रहेगा आपका आदेश सेवा में अपेक्षित है।

दिनांक 11/12/023

ज्योतिलाल पूनिया

(लेटरपाल)

(828)

महोदय जी

कार्यालय जिलाधिकारी महोदय के पत्रांक 508/2023 के सम्बन्ध में जो पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ० प्र० शासन द्वारा निर्गत शासनादेश दिनांक 15-3-2021 एवं 8-7-4 के द्वारा प्रदूषण नियन्त्रण बोर्ड से सहमति प्राप्त किये बिना संचालित ईट भट्ठो को बंद कराये जाने के सम्बन्ध में निर्देश दिये गये है) के सम्बन्ध में मेरे लेखपाल क्षे-बरखेडा राजपूत के निम्न ईट भट्ठो को बिना अनापत्ति प्रमाण पत्र के भट्ठो को ना चलाये जाने के रूप में अवगत करवा दिया गया है।

(1) अकरम ईट उद्योग — ग्राम बरखेडा राजपूत
(2) भारत ईट उद्योग — शेखूपुरा माफी
(3) बाना ईट उद्योग — नजरफुर राजपूत
(4) शिव ईट उद्योग — नजरफुर राजपूत
(5) जुगनू ईट उद्योग - बरखेडा राजपूत (इस वर्ष बन्द है।
(6) जमी ईट उद्योग - बन्द है।

आख्या अग्रिम कार्यवाही हेतू महोदय जी की सेवा में सादर प्रेषित है।

Mayank
7-12-2023

मयंक चौधरी
राजस्व लेखपाल
क्षेत्र "बरखेडा राजपूत
तहसील व जनपद-अमरोहा

(329)

महोदय, सादर अवगत कराना है पत्रांक - 1080/एन - पी/ जनरल
दिनांक 18/11/2023 विषय - माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली
मौलिक जेरिसडिक्शनल एप्लीकेशन नं - 823/2022 (मारि) दि० नं० 21/12/20
मेसर्स यमुना क्लब्स लिमिटेड प्रदूषण नियन्त्रण बोर्ड इस मामले में पारित
मौखिक दिनांक 06/10/2023 के सम्बन्ध में मेरे फोन गाजियाबाद स्थि
के सम्बन्धित अधिकारी द्वारा दिए उद्योग के बहुत सारी मदें
प्रदूषण नियन्त्रण बोर्ड की दिव्य प्रक्रिया के बिना ही बंगलौर का कार्य
की कमी नहीं किया गया विषय के अवगत कराया जाता
है।

विनीत सेवा में प्रस्तुत है जी

धन्यवाद
साजिद अली
12/12/2023

(330)

महोदय,

कार्यालय जिलाधिकारी महोदया के पत्रांक 508/2023 के संबंध मे जो पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ० प्र० शासन द्वारानिर्गत शासनादेश दिनांक 15/3/2021 एवं 8/7/2021 के द्वारा प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त किए बिना संचालित ईट भट्ठो को बंद कराए जाने के सम्बंध मे निर्देश दिए गए है। उक्त के सम्बंध मे मेरे लेखपाल क्षेत्र सिरसा खुमार के निम्न ईट भट्ठो को बिना अनापत्ति प्रमाण पत्र के भट्ठो को न चलाए जाने के रूप मे अवगत करवा दिया गया है।

① जानू ईट उद्योग (पुराना नाम बिलाल ईट बिक फिल्ड दरियापुर →

② लक्ष्मी ईट उद्योग ग्राम सिरसा खुमार — ये बंद हो गया है, नया नाम बादल ईट उद्योग है।

③ आर० के० ईट उद्योग ग्राम सिरसा खुमार — ईट पाथने का कार्य चल रहा है।

आख्या अग्रिम कार्यवाही हेतु महोदय जी की सेवा मे सादर प्रेषित है।

8/12/2023

मुकुल सिंह

लेखपाल

नोटिस

1019

(331)

पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ० प्र० शासन द्वारा निर्गत शासनादेश दिनांक 15/3/2021 एवं 8/7/2021 के द्वारा प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त किए बिना संचालित ईंट के भट्टों को बंद किए जाने के निर्देश दिए गए है —

उक्त के क्रम में आज दिनांक 5/12/2023 को लक्ष्मी ईंट उद्योग ग्राम सिहसाखुर्द० व जिला अमरोहा पर जाकर जाँच की गयी जिसमे पाया गया भट्टा संचालक पर पर्यावरण वन एवं जलवायु परिवर्तन विभाग से कोई सहमति नहीं ली गयी है। उक्त के संबंध मे संचालक को अवगत करा दिया गया है कि जब तक पर्यावरण वन एवं जलवायु परिवर्तन विभाग से सहमति नहीं ली जाए तब तक कोई कार्य या भट्टा संचालन नहीं किया जाए। अन्यथा के संबंध मे कार्य को रुकवा दिया जाएगा तथा विधि सम्मत कार्यवाही की जाएगी।

08/12/23

1020

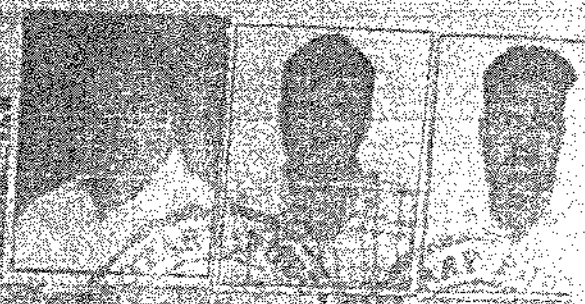
नोटिस

(334)

पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ० प्र० शासन द्वारा निर्गत शासनादेश दिनांक 15/3/2021 एवं 8/7/2021 के द्वारा प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त किए बिना संचालित ईट के भट्टो को बंद किए जाने के निर्देश दिए गए है —

उक्त के क्रम में आज दिनांक 5/12/2023 को आर० के० ईट उद्योग ग्राम सिसाखुर्द तह० व जिला झांसी पर जाकर जाँच की गयी जिसमे पाया गया भट्टा संचालक पर पर्यावरण वन एवं जलवायु परिवर्तन विभाग से कोई सहमति नहीं ली गयी है। उक्त के संबंध मे संचालक को अवगत करा दिया गया है कि जब तक पर्यावरण वन एवं जलवायु परिवर्तन विभाग से सहमति नहीं ली जाए तब तक कोई कार्य या भट्टा संचालन नहीं किया जाए। अन्यथा के संबंध मे कार्य को रुकवा दिया जाएगा तथा विधि सम्मत कार्यवाही की जाएगी।

ह०/मि०



INDIA

NON JUDICIAL

RS. 10

24 MAY

सेवा में,

प्रभारी ग्रामीण अधिकारी महोदय,
ग्रामीण विकास अधिकारी कार्यालय

विषयः सर्वश्री नाजिर हुसैन पुत्र श्री भौ० फतेहपुर माफी जिला अमरोहा, जीएसटी नंबर- 07AAPPH5420P1ZA, पंजीकृत वर्ष 2023-24

विषयः पट्टा पूर्णतः बंद होने की सूचना।

महोदय,

आपसे है मेरे द्वारा वर्ष 2022-23 के लिए ग्रामसभा फतेहपुर माफी पट्टे पर दिये गये तालाब (मत्स्य क्षेत्र) जिसमें कि मेरी कार्यवाही सीरियल नं० 2023-24 में पट्टे पर दर्शाये (पट्टा व मछली पूर्णतः) लिये कार्य संबंध नहीं होगा, मैं ली जानकारी दिया आपेक्ष हमारा आवेदन कार्य का पूर्णतः बंद कर दिया है। अतः भेद खाते की सूचना पंजीकरण पर अंकित पते पर कर दी। आपका जी की अति कृपा होगी।

धन्यवाद

प्रार्थी

1:- साजिद अली पुत्र श्री भौ०
साजिद निवासी ग्राम अलीपुरी
जिला अमरोहा।

2:- नाजिर हुसैन पुत्र श्री भौ०
नाजिम निवासी ग्राम फतेहपुर
माफी जिला अमरोहा।

3:- मौ० अब्दुल्ला पुत्र श्री
अब्दुल्ला नाजिम निवासी ग्राम
फतेहपुर माफी जिला अमरोहा।
मो० 8938551715

प्रेम-पत्र

प्रेमपात्रा श्री मान् शेखर सिंह हिमाचली जिला अम्बेडकर
के शिमला क्षेत्र से प्राण पीड़ित के लिए ठीक वर्ष आवश्यकीय
निर्देशन सिंह (प्रेम नगर) पोट का प्रेषण विभाग दे आपत्ति
प्रमाण पत्र बना हुआ पड़ोसे इसलिए जब तक प्रेषण विभाग
के अधिकारी प्रमाण पत्र नहीं बनाते हैं तब तक स्वतन्त्र विभाग से
जारी नहीं होगा है कब तक है यहां सम्भालना कोशिश
किया जाएगा कि आप मेरे से सम्बन्धित प्रेम पत्र कोई भी व्यक्ति
पढ़ेंगे। तभी आप मेरा कोई भी कोई आपत्ति
करेंगे तब आपके लिखित आपत्ति भी जाएगी
लिखित निवेदनकर्ता नाम का होगा।

(1) प्रेमपत्र

(2) अमरदीप) अमरदीप

9803412116

1028 R/2

महोदय,

मेरे लोकमाल संज्ञ पाण्डेय ने भ्रमण के दौरान संज्ञान में आया है कि ग्राम गालीखेड़ा की रहवासपुर, तहसील व जिला अमरोहा स्थित नमु रजा ईंट उद्योग बन्द रखने/सील करने के बाद भी चालू कर दिया गया है। साक्ष्य मुजरायें सेवा में प्रेषित है।

18-12-2023
लोकपाल

सेवा में,

[illegible]

1031

दूरभाष व फैक्सः (01342) 260434
ई–मेल :– robijnaur@uppcb.in

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालयः महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर–चक्कर रोड, बिजनौर–246701

सन्दर्भ सं० : 1229/N-47/जनरल-2024 दिनांक : 05-01-2024

सेवा में,

जिलाधिकारी महोदय,
अमरोहा।

विषय–मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या–889/2022 जीतू यादव बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड व अन्य के सम्बन्ध में जनपद–अमरोहा में वैध सहमति प्राप्त न होने तथा डिफाल्टर श्रेणी के ईट भट्ठो के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या–889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य के सम्बन्ध में जनपद अमरोहा में वैध सहमति प्राप्त न होने तथा डिफाल्टर श्रेणी के ईट भट्ठो का निरीक्षण/सर्वेक्षण माह–दिसम्बर 2023 में किया गया। निरीक्षण/सर्वेक्षण के दौरान तालिका में अंकित डिफाल्टर श्रेणी के ईट भट्ठो का संचालन बन्द पाया गया। निरीक्षण/सर्वेक्षण की आख्या, फोटोग्राफ्स सहित संलग्नक कर सादर प्रेषित है।

संलग्नक–उपरोक्तानुसार ।

भवदीय,

(विजय)
क्षेत्रीय अधिकारी

प्रतिलिपिः–मुख्य पर्यावरण अधिकारी (वृत्त–7), उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

LH Page JP

मा0 राष्ट्राय हारत आधकरण, नइ दिल्ली म विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य के सम्बन्ध में जनपद–अमरोहा में वैध सहमति प्राप्त न हान तथा डिफाल्टर श्रणा क इट भट्ठा क सम्बन्ध म।

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य के सम्बन्ध में जनपद अमरोहा में वैध सहमति प्राप्त न होने तथा डिफाल्टर श्रेणी के ईट भट्ठो का निरीक्षण/सर्वेक्षण माह–दिसम्बर 2023 में किया गया। निरीक्षण/सर्वेक्षण के दौरान तालिका में अंकित डिफाल्टर श्रेणी के ईट भट्ठो का संचालन बन्द पाया गया। निरीक्षण/सर्वेक्षण के दौरान लिये गये फोटोग्राफ्स निम्नवत तालिका में संलग्न है।

क0सं0	ईट भट्ठों का नाम व पता	अभ्युक्ति	फोटोग्राफ
01	फौजी पहलवान ब्रिक वर्क्स, लालापुर, हसनपुर, अमरोहा	ईट भट्टा बंद है।	
02	शिव ईट उद्योग, नन्हेड़ा राजपूत, अमरोहा।	ईट भट्टा बंद है।	Shiv ent udhyog nanheda
03	आसरा ईंट उद्योग (नया नाम यश ईट उद्योग) चांद नगर, अमरोहा।	ईट भट्टा बंद है।	Asra brick works chandnagar
04	चौधरी ईंट उद्योग (नया नाम बाला जी ईट उद्योग), पेलीतगा, नौगावा सादात, अमरोहा।	ईट भट्टा बंद है।	Balaji ent udhyog pelitaga
05	कौशर ब्रिक वर्क्स, बांसखेड़ी, नौगावा सादात, अमरोहा	ईट भट्ठा बंद है।	Kausar brick works boskhedi
06	मलिक ईट उद्योग, टोकरा पट्टी, गजरौला, अमरोहा	ईट भट्ठा बंद है।	Malik ent udhyog tokra patti

Ajeetkumar
(MTS)
UPPCB (BIJNOR)

(JRF)
UPPCB Bijnor

07	अर्श ईट उद्योग (पुराना नाम भारत ईंट उद्योग), कसेरूवा, धनौरा, अमरोहा।	ईट भट्ठा बंद है।	Arsh ent udhyog keserwa
08	मोनू ईट उद्योग (पुराना नाम शिव ईंट उद्योग, बहलोलपुर, गजरौला, अमरोहा।	ईट भट्ठा बंद है।	Monu ent udhyog behlolpur
09	जय ब्रिक वर्क्स (नया नाम सुजमना ईट उद्योग), सुजमना, धनौरा, अमरोहा।	ईट भट्ठा बंद है।	Sujmna ent udhyog sujmna
10	केशव ईट उद्योग, सुजमना, धनौरा, अमरोहा।	ईट भट्ठा बंद है।	Keshav ent udhyog sujanma
11	चौधरी ईट उद्योग, ग्राम–लिसड़ी खुर्द, पोस्ट–कैसरा, अमरोहा।	ईट भट्ठा बंद है।	Chaudhary ent udhyog lisadi khurd
12	सुबोध ईट उद्योग, आजमपुर, धनौरा, अमरोहा।	ईट भट्ठा बंद है।	Subodh ent udhyog ajampur
13	गुरू नानक ब्रिक वर्क्स, दौलतपुर भूड़, अमरोहा।	ईट भट्ठा बंद है।	
14	गुरू अर्जुन ब्रिक वर्क्स, शाहपुर रझेडा, अमरोहा।	ईट भट्ठा बंद है।	

Ajay Kum
(MTS)
UPPCB (BIJNOR)

(SA)
(JRF)
UPPCB-Bijnor

15	मलिक ईंट उद्योग, ग्राम–लोहारी खादर, हसनपुर, अमरोहा।	ईट भट्ठा बंद है।	
16	न्यू फौजी ब्रिक वर्क्स, ग्राम–गंगाचौली, गंगेश्वरी, हसनपुर, अमरोहा।	ईट भट्ठा बंद है।	
17	छपना ब्रिक वर्क्स, ग्राम–छपना, गंगेश्वरी, हसनपुर, अमरोहा।	ईट भट्ठा बंद है।	
18	शंकर ब्रिक वर्क्स (नया नाम नारायण ब्रिक वर्क्स), दढियाल, गंगेश्वरी, हसनपुर, अमरोहा।	ईट भट्ठा बंद है।	
19	खान ब्रिक वर्क्स, शकरगढ़ी, हसनपुर, अमरोहा।	ईट भट्ठा बंद है।	
20	शिवओम ब्रिक वर्क्स, अहरौला तेजवन, पोस्ट–गजरौला, तहसील–धनौरा, अमरोहा।	ईट भट्ठा बंद है।	
21	विकास ब्रिक वर्क्स (नया नाम ए0एन0 ब्रिक वर्क्स), चुचैला कलां, मण्डी धनौरा, अमरोहा।	ईट भट्ठा बंद है।	
22	चौधरी ब्रिक वर्क्स, चुचैला खुर्द, अमरोहा।	ईट भट्ठा बंद है।	

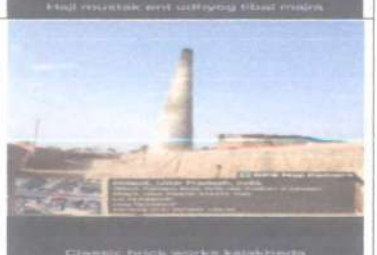
Ajaykumar
(MTS)
UPPCB (BIJNOR)

(JRF)
UPPCB Bijnor

23	किसान ईट उद्योग, ग्राम–फत्तेहपुर शुमाली, धनौरा, अमरोहा।	ईट भट्ठा बंद है।	
24	दुर्गा ब्रिक वर्क्स, अहरौला तेजवन, अमरोहा।	ईट भट्ठा बंद है।	
25	शिव ब्रिक वर्क्स (पुराना नाम शुभम ब्रिक वर्क्स एवं भगतजी ब्रिक वर्क्स), चुचैला कलां, धनौरा, अमरोहा।	ईट भट्ठा बंद है।	
26	एवन ईट उद्योग (पुराना नाम फारूख ईंट उद्योग), देहरी खुर्रम, अमरोहा।	ईट भट्ठा बंद है।	
27	एवन ईट उद्योग, अकबरपुर सकैनिया, अमरोहा।	ईट भट्ठा बंद है।	
28	महक ईट उद्योग (नया नाम न्यू आर0के0 ईंट उद्योग), भूटिया मिलक पापड़ी, अमरोहा।	ईट भट्ठा बंद है।	
29	कनक ब्रिक वर्क्स (नया नाम श्री बालाजी ईंट उद्योग एवं पुराना नाम कृष्ण ब्रिक वर्क्स, मउमय चक, हाशमपुर, अमरोहा ।	ईट भट्ठा बंद है।	

Ajeet kumar
(MTS)
UPPCB (BIJNOR)

(JRF)
UPPCB-Bijnor

30	लक्ष्मी ईट उद्योग, ग्राम–सिरसा खुमार, कैलसा रोड, अमरोहा।	ईट भट्ठा बंद है।	
31	कोहिनूर ब्रिक वर्क्स, बोरी बोरा, नौगावा सादाता, अमरोहा।	ईट भट्ठा बंद है।	
32	जीशान ईट उद्योग, कैलशा रोड, पांयती कलां, अमरोहा।	ईट भट्ठा बंद है।	
33	न्यू भारत ब्रिक वर्क्स, ग्राम–पांयती कलां, अमरोहा।	ईट भट्ठा बंद है।	
34	मोहसिन ब्रिक वर्क्स (वर्तमान नाम न्यू फाइन ब्रिक वर्क्स), ग्राम–पांयती कलां, अमरोहा।	ईट भट्ठा बंद है।	
35	हाजी मुश्ताक ईट उद्योग, ग्राम व पोस्ट–तवई मजरा, पांयती कलां, अमरोहा।	ईट भट्ठा बंद है।	
36	क्लासिक ब्रिक वर्क्स, ग्राम–काला खेड़ा, अमरोहा।	ईट भट्ठा बंद है।	
37	उमर अल्तमश ब्रिक फिल्ड (वर्तमान नाम सोशल ब्रिक वर्क्स, ग्राम–कनपुरा, पोस्ट–डिडौली, अमरोहा।	ईट भट्ठा बंद है।	

Ajeet Kumar
(MTS)
UPPCB (BIJNOR)

(JRF)
UPPCB. Bijnor

38	किंग ब्रिक फिल्ड (नया नाम न्यू किंग ब्रिक वर्क्स), ग्राम–करनपुर, चौधरपुर, अमरोहा।	ईट भट्ठा बंद है।	
39	मंसूरी ईंट उद्योग, ग्राम–ककराली मुबारकपुर नूरी, अमरोहा।	ईट भट्ठा बंद है।	
40	चौधरी ईट उद्योग, ककराली, अमरोहा।	ईट भट्ठा बंद है।	
41	न्यू चौधरी ब्रिक वर्क्स, ककराली माफी, अमरोहा।	ईट भट्ठा बंद है।	
42	रशिक ईट उद्योग (वर्तमान नाम बाबा ईंट उद्योग ग्राम–नजरपुर, नन्हेडा राजपूत, अमरोहा।	ईट भट्ठा बंद है।	
43	ए0के0एम0 ब्रिक फिल्ड (नया नाम एच0के0एन0 ब्रिक फिल्ड, कमालपुर, अमरोहा।	ईट भट्ठा बंद है।	
44	गोल्डन ब्रिक वर्क्स, ग्राम–फत्तेहपुर माफी, अमरोहा।	ईट भट्ठा बंद है।	
45	इण्डियन/इंडिया ब्रिक वर्क्स (पुराना नाम मद्द ब्रिक वर्क्स), मीरपुर, जोया, अमरोहा।	ईट भट्ठा बंद है।	

Ajeet Kumar
(MTS)
UPPCB (BIJNOR)

(JRF)
UPPCB-Bijnor

46	अली ईट उद्योग, शाहपुर, पोस्ट–जोया, अमरोहा।	ईट भट्ठा बंद है।	
47	अब्बु ब्रिक वर्क्स (नया नाम इण्डियन ब्रिक वर्क्स) ग्राम–कनपुरा, अमरोहा।	ईट भट्ठा बंद है।	
48	कमर ईट उद्योग (नया नाम पप्पू ईंट उद्योग) ग्राम–मकसूदपुर बम्बूगढ रोड़, बाईपास, अमरोहा।	ईट भट्ठा बंद है।	
49	नेशनल ब्रिक वर्क्स, ग्राम–नौनेर, अमरोहा।	ईट भट्ठा बंद है।	National brick work nauner
50	श्री बालकराम ईट उद्योग, अव्वलपुर, अमरोहा।	ईट भट्ठा बंद है।	Sri balakram ent udhyog abalpur
51	पप्पू ईट उद्योग (नया नाम गुफरान ईंट उद्योग) ग्राम–मकसूदपुर बम्बूगढ़, अमरोहा।	ईट भट्ठा बंद है।	
52	न्यू राजा ईंट उद्योग (पुराना नाम राजा ईंट उद्योग), ग्राम–शहवाजपुर, पोस्ट–जोया, अमरोहा।	ईट भट्ठा बंद है।	
53	एम0आई0जेड0 ब्रिक वर्क्स, ग्राम–ककराली माफी, अमरोहा।	ईट भट्ठा बंद है।	

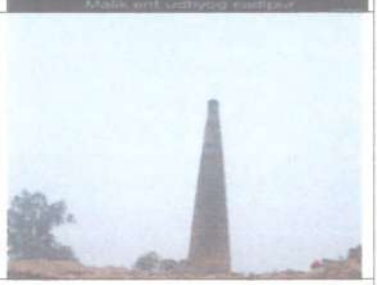
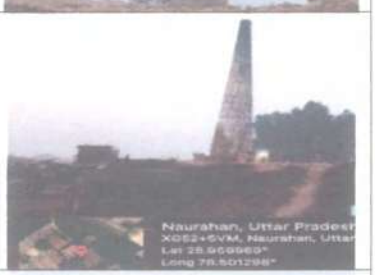
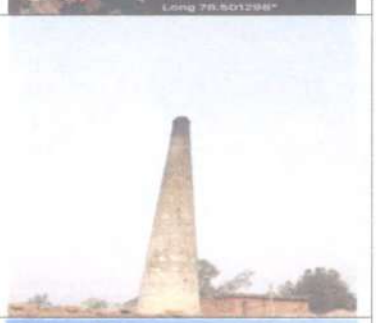
Ajeet Kumar
(MTS)
UPPCB (BIJNOR)

(JRF)
UPPCB. Bijnor

54	जुगनू ईंट उद्योग, ग्राम–बरखेडा राजपूत, अमरोहा।	ईट भट्ठा बंद है।	
55	भारत ईंट उद्योग, शेखपुर माफी, अमरोहा।	ईट भट्ठा बंद है।	
56	हिन्दुस्तान ईंट उद्योग, पांयती कलां, अमरोहा।	ईट भट्ठा बंद है।	
57	अकरम ईंट उद्योग, ग्राम–बरखेडा राजपूत, अमरोहा।	ईट भट्ठा बंद है।	
58	आमिर ईंट उद्योग (पुराना नाम राज ईंट उद्योग/नया नाम आरजू ईंट उद्योग, ग्राम–मकसूदपुर, अमरोहा।	ईट भट्ठा बंद है।	
59	बी0एम0 ईंट उद्योग, ग्राम–बकेनिया, अमरोहा।	ईट भट्ठा बंद है।	

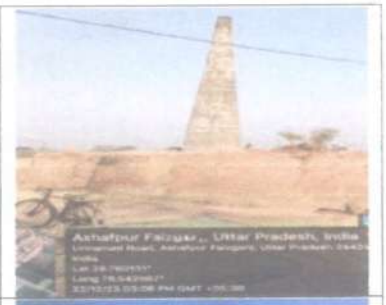
Asadkumar
(MTS)
UPPCB (BIJNOR)

(JRF)
UPPCB_Bijnor

60	बिलाल ईंट ब्रिक फिल्ड (नया नाम जानू ईंट उद्योग, पुराना नाम लक्ष्मी ईंट उद्योग), ग्राम–दरियापुर, अमरोहा।	ईट भट्ठा बंद है।	
61	मलिक ईंट उद्योग, ग्राम–शादीपुर, अमरोहा।	ईट भट्ठा बंद है।	
62	ओम बाबा ब्रिक वर्क्स, ग्राम–कंजर बसेडा, धनौरा, अमरोहा ।	ईट भट्ठा बंद है।	
63	राजा ब्रिक वर्क्स, ग्राम–लालू नंगला, पोस्ट–गंजना, अमरोहा।	ईट भट्ठा बंद है।	
64	सुपर गोल्ड ब्रिक वर्क्स (नया नाम आर0के0 ईंट उद्योग), ग्राम–सिरसा खुमार, अमरोहा ।	ईट भट्ठा बंद है।	
65	श्याम ईंट उद्योग (नया नाम संगम ईंट उद्योग), ग्राम–पायती कलां, अमरोहा।	ईट भट्ठा बंद है।	
66	न्यू रशिक ईंट उद्योग (नया नाम अनमोल ईंट उद्योग), ग्राम–सिनौरा, अमरोहा।	ईट भट्ठा बंद है।	

Ajeet Kumar
(MTS)
UPPCB (BIJNOR)

(JRF)
UPPCB Bijnor

67	मुस्तफा ईंट उद्योग, अशरफपुर फैजगंज, अमरोहा।	ईट भट्ठा बंद है।	
68	सकलानी ईंट उद्योग (पुराना नाम मेहराब ईंट उद्योग), ग्राम–पायती कला, अमरोहा ।	ईट भट्ठा बंद है।	
69	न्यू शमा ब्रिक वर्क्स, ग्राम–सेलपुरा, बच्छरायूं, अमरोहा।	ईट भट्ठा बंद है।	
70	जोगन ब्रिक वर्क्स, ग्राम–बांसखेडी, अमरोहा।	ईट भट्ठा बंद है।	
71	कान्हा ईंट उद्योग, नजरपुर, अमरोहा।	ईट भट्ठा बंद है।	

Asitkumar
(MTS)
UPPCB (BIJNOR)

(JRF)
UPPCB, Bijnor

उ०प्र० प्रदूषण नियंत्रण बोर्ड 1042 उ०प्र० प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मौन का अभिप्राय

सं0 :.....

से,

m/s. मुस्तफा इंडस्ट्रीज

काठ हाजरफ पुर फैजगंज

श्री हाजरफ

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

धनराशि का विवरण

रु० 3086875=00 + ब्याज

03/01/24

(तहसीलदार के हस्ताक्षर)

(डिप्टी0कले0/असिसटें)।

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मौन का अभिप्राय

क्रम सं0 :.....

सेवा में,

श्री m/s मुस्तफा इंडस्ट्रीज

काठ हाजरफ पुर फैजगंज

श्री हाजरफ

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

रु० 3086875=00

जारी करने की तिथि 03/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

account of the U.P. Pollution Control Board's Account No. 7015020100 UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lu the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2806250/-
2.	Cost of the Proceedings	₹ 280625/-
3.	Total Amount (1 + 2)	₹ 3086875/-

NO. /C

तहसीलदार, अमरो

CC:-Regional Officer, U.P. Pollution Control Board, Bijnor/Kotwal गुजा

बकाया के रूप में वसूल

अपर जिलाधिकारी (वि०/रा

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री M/s भू-राजस्व की वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आप के विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2010750 + 201075 = 3100625

जारी करने की तिथि : 03/01/23

मुहर

(तहसीलदार के हस्ताक्षर)

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री M/s भू-राजस्व की वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आप के विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2010750 + 201075 = 3100625

जारी करने की तिथि : 03/01/23

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मॉंग का अधिपत्र

सं0 :.....

में, M/S न्यू राजा इंटरप्राइजेज (ओल्ड नेम) राजा इंटर प्राइजेज

ग्राम रहस्यापुर पो0 जोया जनपद

तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

स्वामी - श्री0 सरवर, श्री0 कमर
श्री0 रमजान, श्री0 नाशिर
ग्राम हुसैनपुर (जोया) जनपद।

धनराशि का विवरण

.....

77,68,750 + अन्य

जारी करने की तिथि : 03-01-2024

.....

(तहसीलदार/उपजिलाधिकारी)

(जोया/आफिसर)

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मॉंग का अधिपत्र

क्रम सं0 :.....

सेवा में, M/S. New Raja Entt Udyog

श्री (Old Name) राजा इंटर प्राइजेज

ग्राम रहस्यापुर Post - जोया, जनपद

स्वामी - श्री0 सरवर, श्री0 कमर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

श्री0 कमर श्री0 नाशिर ग्राम हुसैनपुर
तहसील व जनपद अमरोहा

देय धनराशि का विवरण

.....

77,68,750 + अन्य

जारी करने की तिथि : 03-01-2024

.....

(तहसीलदार/उपजिलाधिकारी)

Scanned with OKEN Scanner

उ० प्र० प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

~~मौन का अधिपत्र~~

क्रम सं0 :

सेवा में, M/s पप्पु ईंट उद्योग

श्री New Name - गुफरान ईंट उद्योग

ग्राम मकसूदपुर परगना बाग्पत जनपद

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

1- Old Name - इरफान ईंट उद्योग ग्राम मकसूदपुर
2- इरफान पुत्र ~~अ०~~ मकसूद ग्राम मकसूदपुर
3- मो० शुएब ग्राम मकसूदपुर
4- उमेश कुमार मकसूदपुर

देय धनराशि का विवरण

₹830625 + अन्य

जारी करने की तिथि : 03-01-2024

मुहर

(तहसीलदार के हस्ताक्षर)

प्रपत्र (आर0सी0पी0-आफसेट)।

उ० प्र० प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मौन का अधिपत्र

क्रम सं0 :

सेवा में, M/s पप्पु ईंट उद्योग

श्री New Name - गुफरान ईंट उद्योग

ग्रा० मकसूदपुर बाग्पत : उत्तरप्रदेश

पता ~~गुलाफताब~~ मकसूदपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

1- Old Name - इरफान ईंट उद्योग ग्राम मकसूदपुर
2- इरफान पुत्र ~~अ०~~ मकसूद ग्राम मकसूदपुर
3- मो० शुएब ग्रा० मकसूदपुर
4- उमेश कुमार मकसूदपुर

देय धनराशि का विवरण

₹830625 + अन्य

जारी करने की तिथि : 03-01-2024

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आरओसी प्रपत्र-36

[नियम-141(3)]

केस नं0 .....

सेवा में, M/s गंगोत्री इंटरप्राइजेज

प्रोप्राइटर/पार्टनर/डायरेक्टर.....

द्वारा अजय कुमार, निवास-मेरठ.....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर राशि/राशियों का भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उपबंधानुसार कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

.....

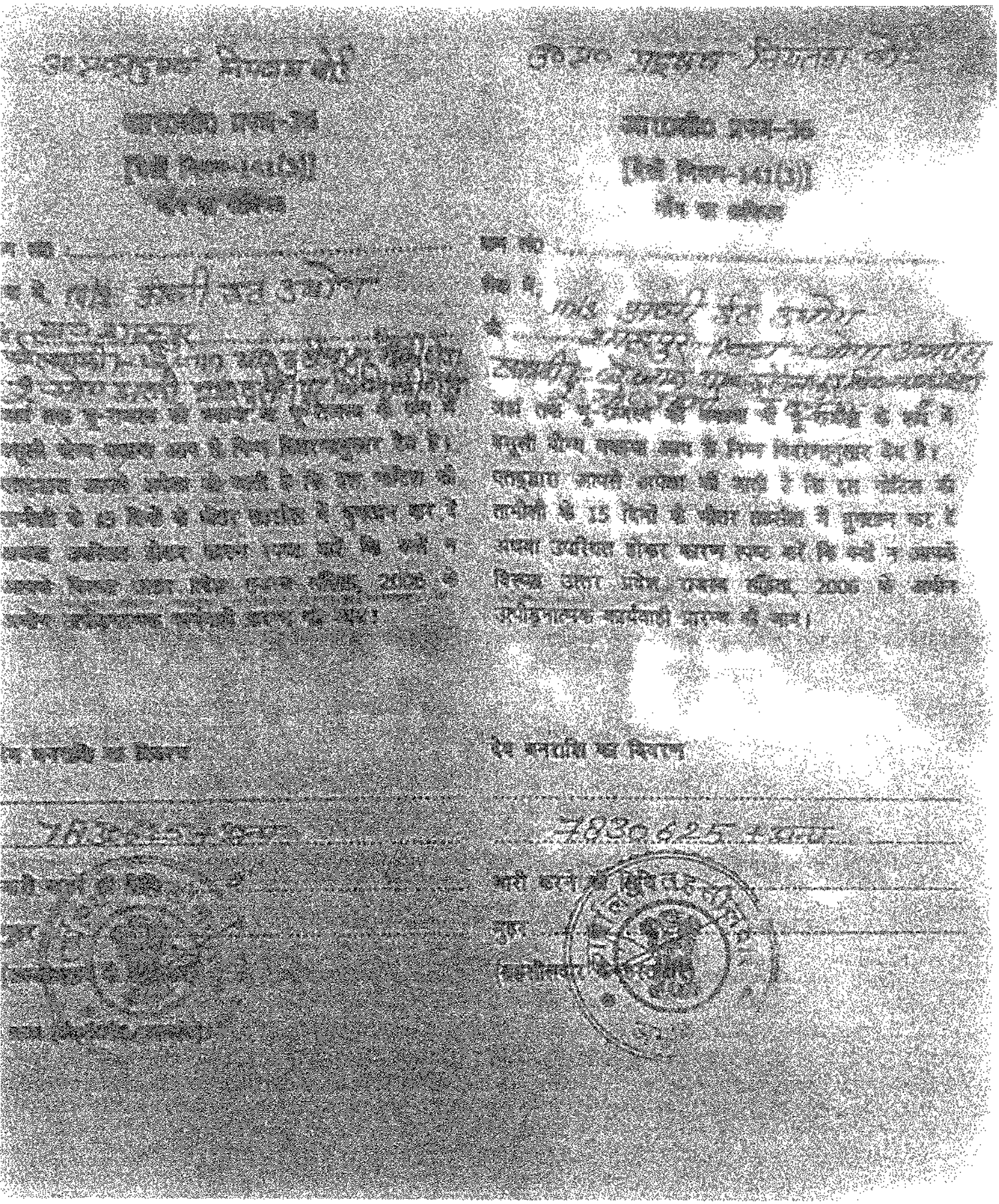
₹20,30,625/-

03-04-2024

.....

.....

Scanned with OKEN Scanner



Scanned with OKEN Scanner

उ०प्र० भू-सम्पदा नियामक बोर्ड

आरसी० प्रपत्र-36

[देखें नियम-141(3)]

मांग की नोटिस

क्रम सं० ....

सेवा में, M/s कमर ईंट उद्योग

(New Name) मधुर ईंट उद्योग

चूंकि आप पर भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

7830625 रुपया

जारी करने की तिथि 03-01-2024

मुहर

(अधिकारी के हस्ताक्षर)

उ०प्र० भू-सम्पदा नियामक बोर्ड

आरसी० प्रपत्र-36

[देखें नियम-141(3)]

मांग की नोटिस

क्रम सं० ....

सेवा में, M/s कमर ईंट उद्योग

(New Name) मधुर ईंट उद्योग

ग्रा० [illegible]

चूंकि आप पर भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

[illegible]

देय धनराशि का विवरण

7830625 रुपया

जारी करने की तिथि 03-01-2024

मुहर

(अधिकारी के हस्ताक्षर)

Scanned with OKEN Scanner

आर0सी0 अपत्र-39

[देखें नियम 141(3)]

पेंशन का आदेश

क्रम सं0

सेवा में,

श्री/श्रीमती/कु0

पूर्व राजस्व की बकाया या पूर्व-प्रदत्त के रूप में वसूली योग्य धनराशि आप से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर उक्तराशि से भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन अपहृतात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

7062520=00

7062.52

7768.772

जारी करने की तिथि 03/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[नियम-141(3)]

आर0सी0 अपील-26

[धारा लिमत 141(3)]

मांग का विवरण

क्रम सं0

नाम

पता

मांग रु0

अंकित किया जाय

अपीलार्थी राजस्व का बकाया मद भू-राजस्व के रूप में वसूली योग्य बकाया आय से निम्न विवरणानुसार देय है।

अतएव आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन अपेक्षानुरूप कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

= 3560/-

जारी करने की तिथि 13/11/24

मुहर

(तहसीलदार)

आर0सी0 अपील-26

[धारा लिमत 141(3)]

मांग का विवरण

क्रम सं0

नाम

पता

मांग रु0

अंकित किया जाय

अपीलार्थी राजस्व का बकाया मद भू-राजस्व के रूप में वसूली योग्य बकाया आय से निम्न विवरणानुसार देय है।

अतएव आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन अपेक्षानुरूप कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

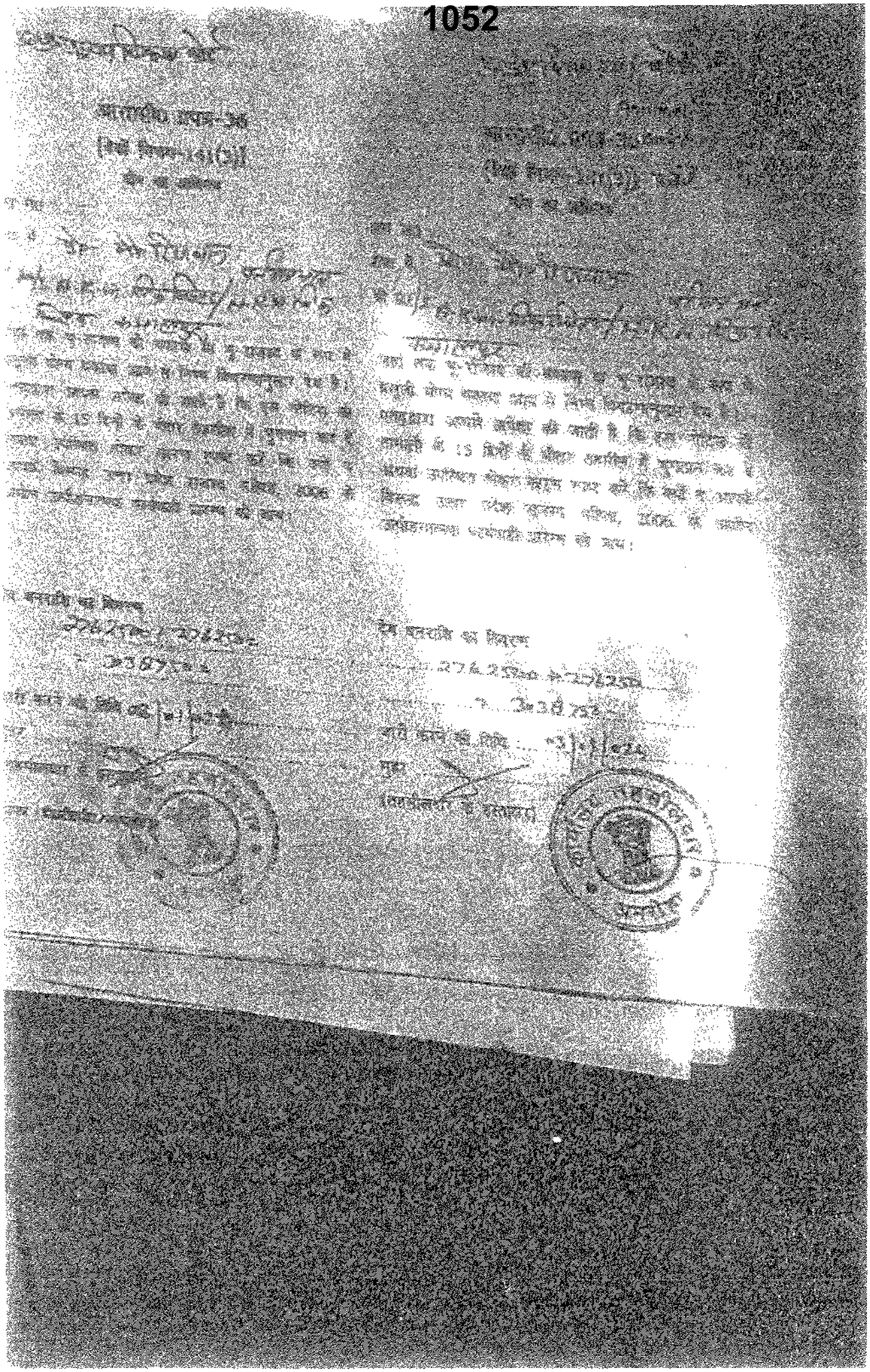
= 24637/-

जारी करने की तिथि 13/11/24

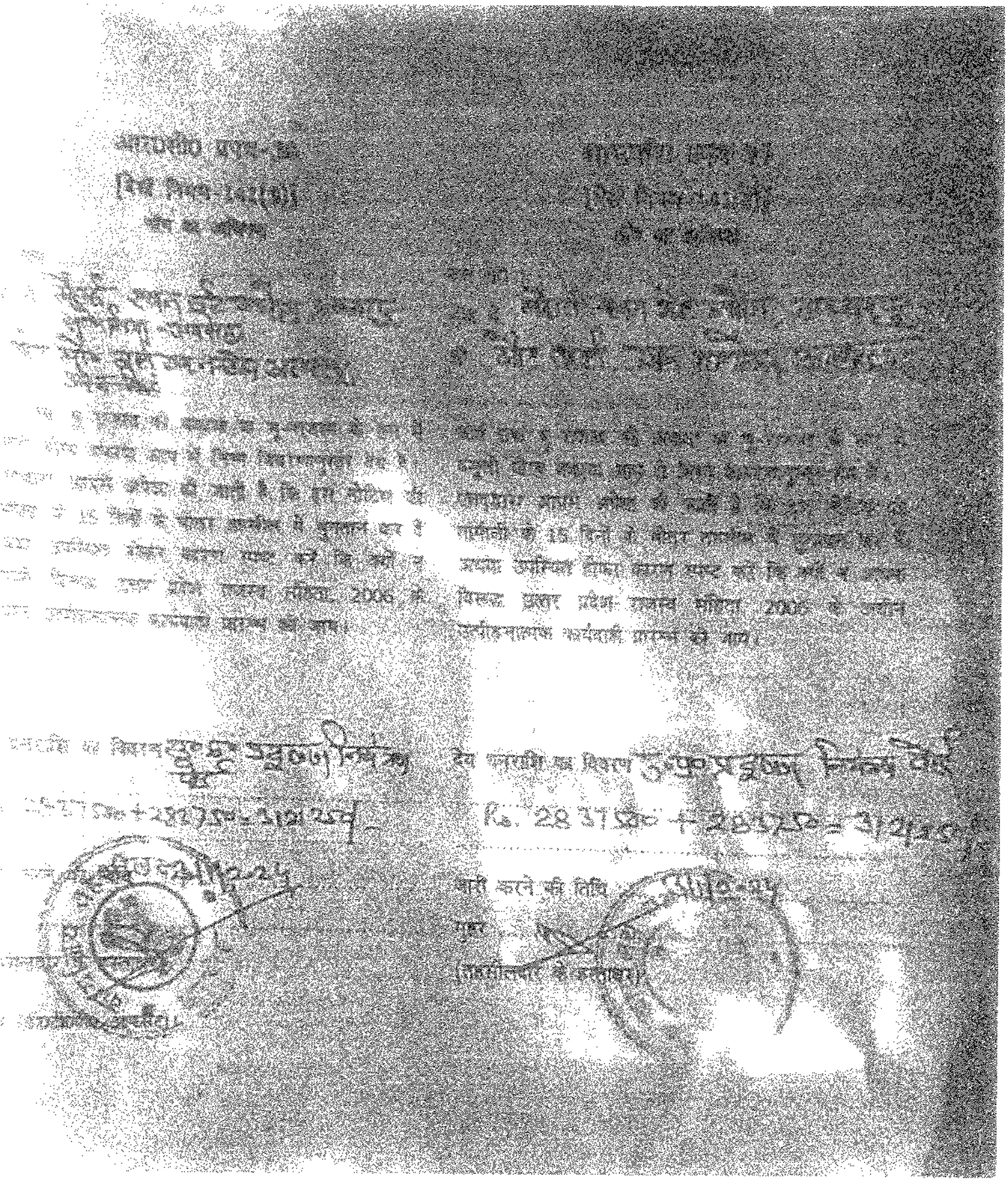
मुहर

(तहसीलदार)

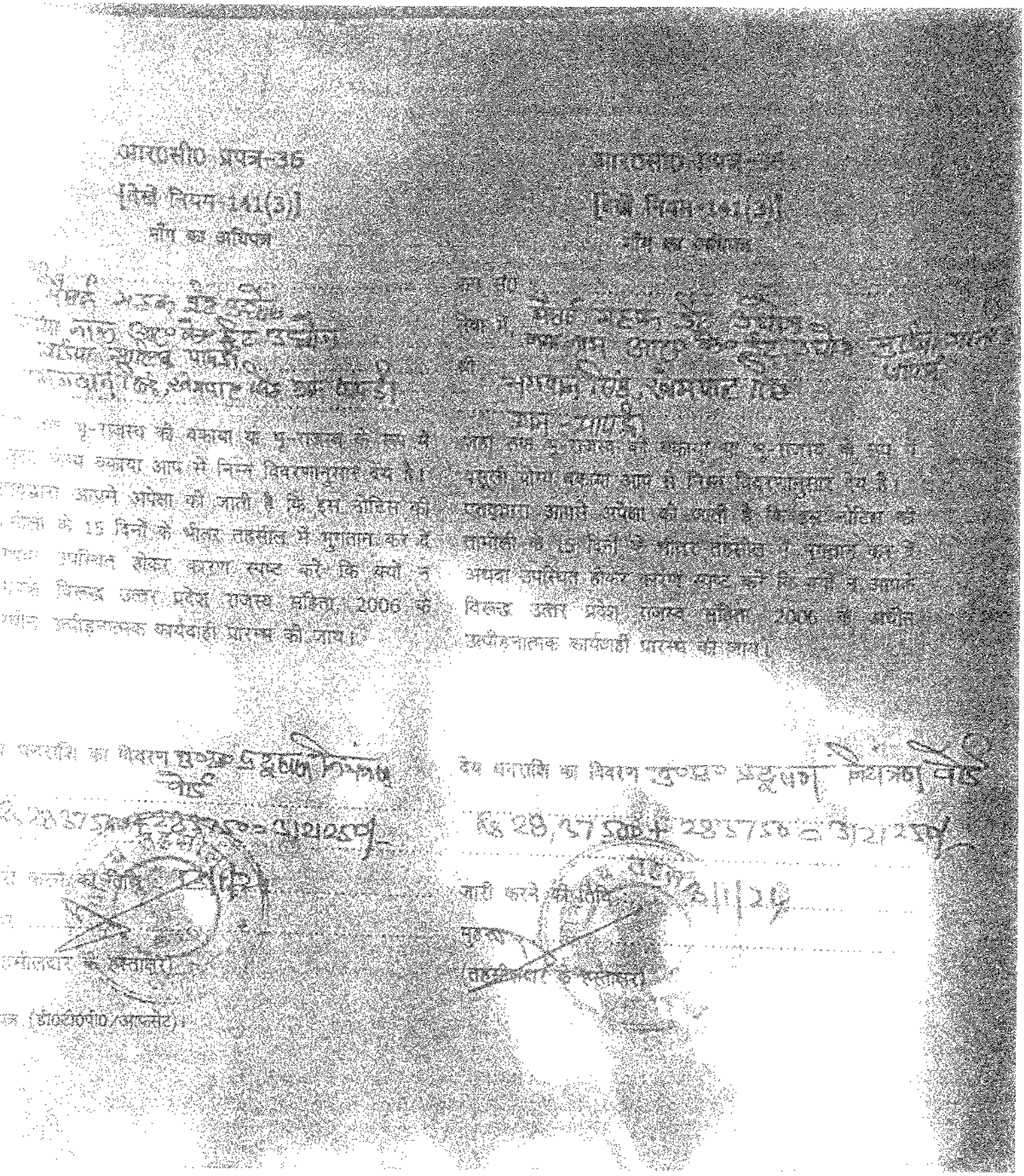
Scanned with OKEN Scanner



Scanned with OKEN Scanner



Scanned with OKEN Scanner



अनु0 5 दूसरा नियमावली

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का नोटिस

नोटिस सं0 ....

सेवा में,

श्री M/s .... [illegible]

चूंकि भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

283750 + 28500 =

312250

जारी करने की तिथि 03/07/24

मुहर ....

(तहसीलदार के हस्ताक्षर)

... प्रपत्र सी0टी0पी0 / ...

अनु0 5 दूसरा नियमावली

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का नोटिस

नोटिस सं0 ....

सेवा में,

श्री M/s .... [illegible]

चूंकि भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

283750 + 28500 =

= 312250

जारी करने की तिथि 03/07/24

मुहर ....

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आर०सी० प्रपत्र-36

[देखें नियम-141(3)]

मांग का आदेश

...सं०

मै0 [illegible] ईंट उद्योग

[illegible]

श्री [illegible]

...तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। ...द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीडनात्मक कार्यवाही प्रारम्भ की जाए।

...धनराशि का विवरण

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

[illegible] 353125

...जारी करने की तिथि [illegible]

[illegible]

तहसीलदार के हस्ताक्षर

...(डी०डी०सी०/आफिसर)।

आर०सी० प्रपत्र-36

[देखें नियम-141(3)]

मांग का आदेश

क्रम सं० ....

सेवा में, मै0 [illegible] ईंट उद्योग

[illegible]

श्री [illegible]

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीडनात्मक कार्यवाही प्रारम्भ की जाए।

देय धनराशि का विवरण

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

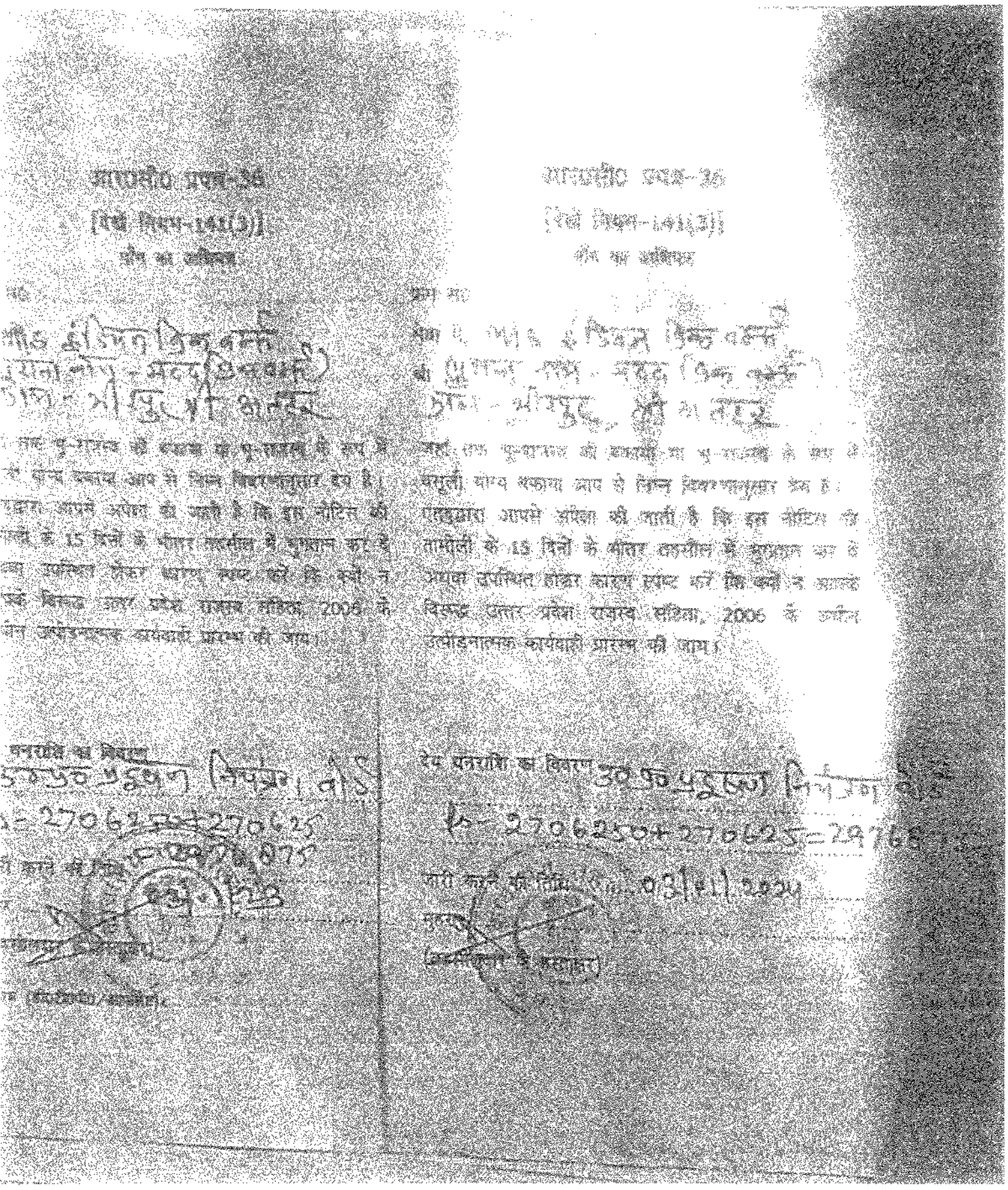
Rs- 353125 + 353125 = [illegible]

जारी करने की तिथि [illegible]

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner



आर0सी0 प्रपत्र-36

[देखे नियम-141(3)]

माँग का अधिपत्र

पेज सं0

सेवा में,

मै0 M/s भारत इलेक्ट्रॉनिक्स

भारत

यह कि उक्त भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

27,62,500/- 27,62,500/-

= 55,25,000/-

जारी करने की तिथि

मुहर

तहसीलदार

आर0सी0 प्रपत्र-36

[देखे नियम-141(3)]

माँग का अधिपत्र

पेज सं0

सेवा में,

मै0 M/s भारत इलेक्ट्रॉनिक्स

भारत

यह कि उक्त भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

27,62,500/- 27,62,500/-

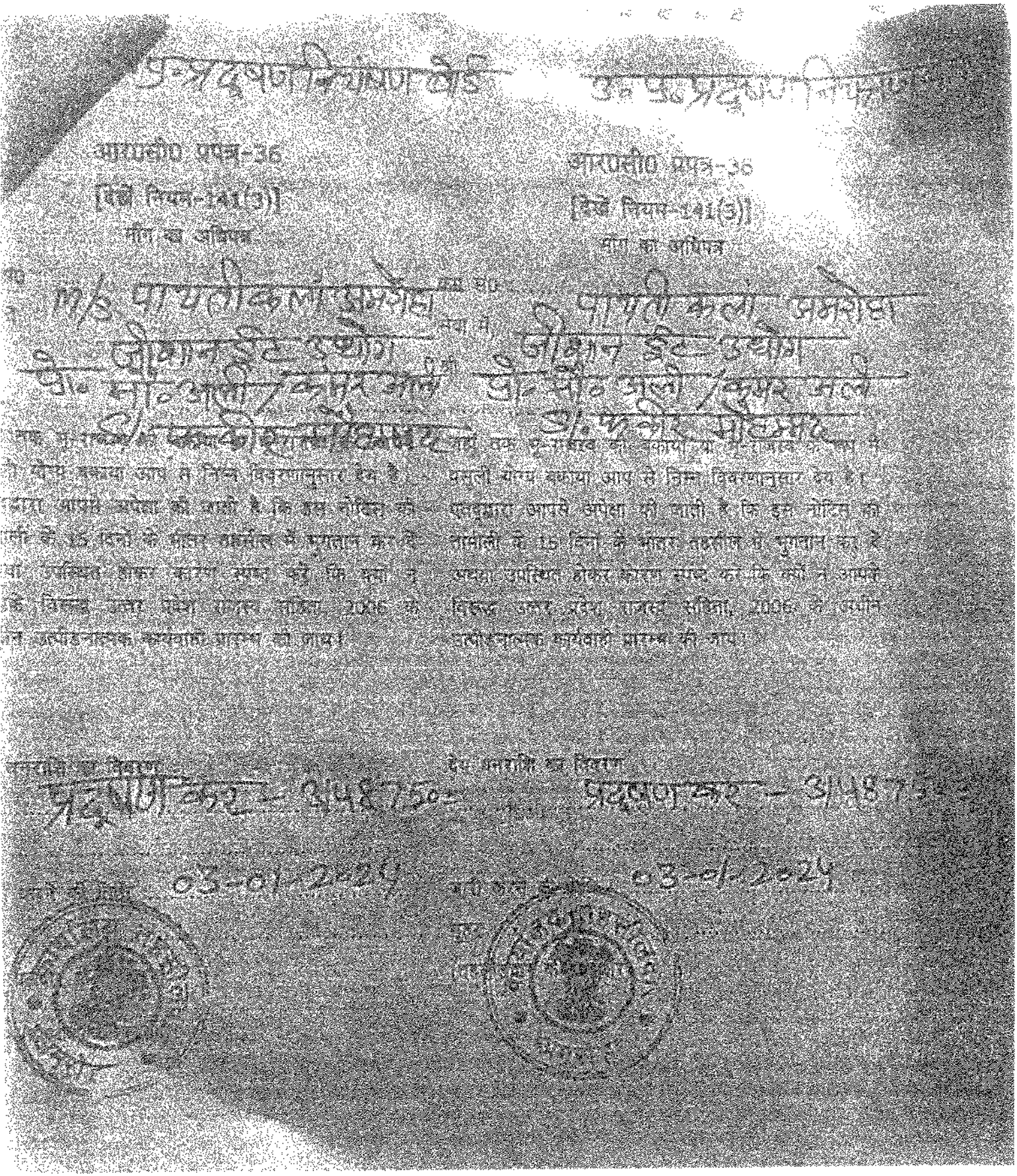
= 55,25,000/-

जारी करने की तिथि

मुहर

तहसीलदार

Scanned with CamScanner

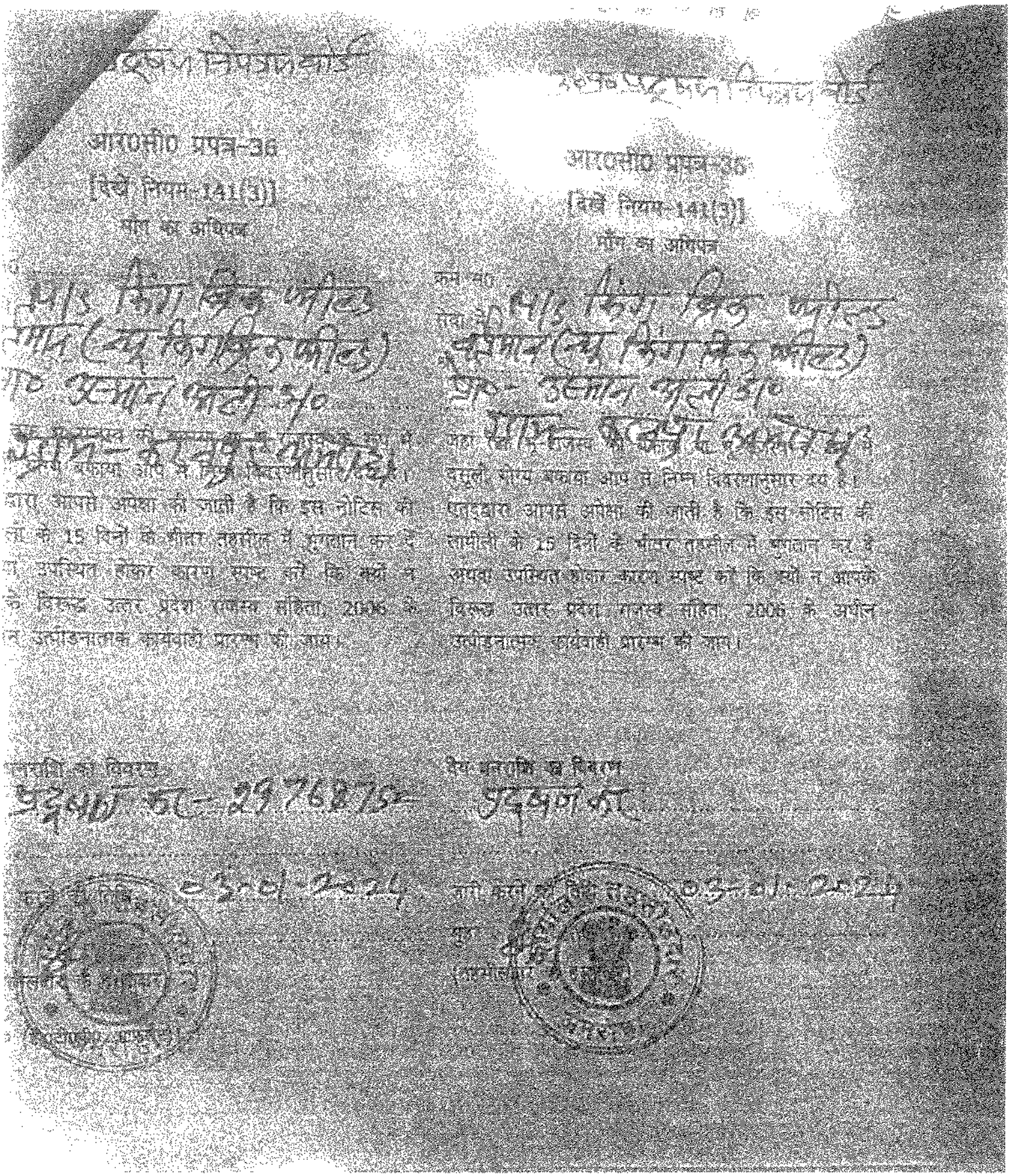


प्रारूप पी0-36

[देखें नियम-141(3)]

प्रारूप पी0-36

[देखें नियम-141(3)]



आर०सी०सी० प्रपत्र-36

[देखें नियम-141(3)]

[illegible]

[illegible]

[illegible]

आर०सी०सी० प्रपत्र-36

[देखें नियम-141(3)]

[illegible]

[illegible]

[illegible]

[illegible] 15 दिनों के भीतर [illegible] 2006 के [illegible]

[illegible]

[illegible] विवरण

[illegible] + 2,86,250 = 3,19,[illegible]

[illegible] विवरण

2,86,250 + 2,96,250 = [illegible]

[illegible]

Scanned with OKEN Scanner

आरसी0 प्रपत्र-36

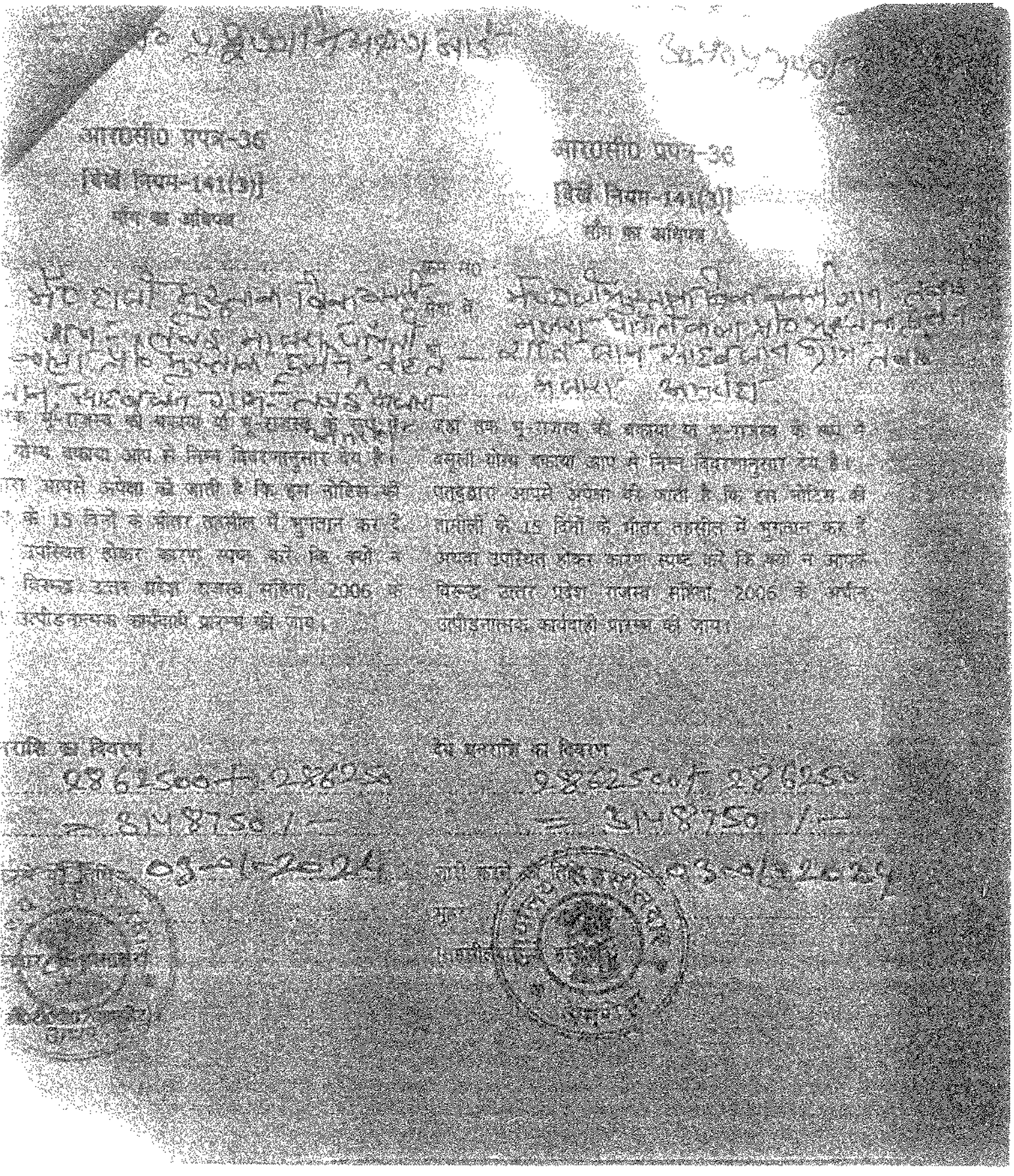
[दिये नियम-141(3)]

धारा का आदेश

आरसी0 प्रपत्र-36

[दिये नियम-141(3)]

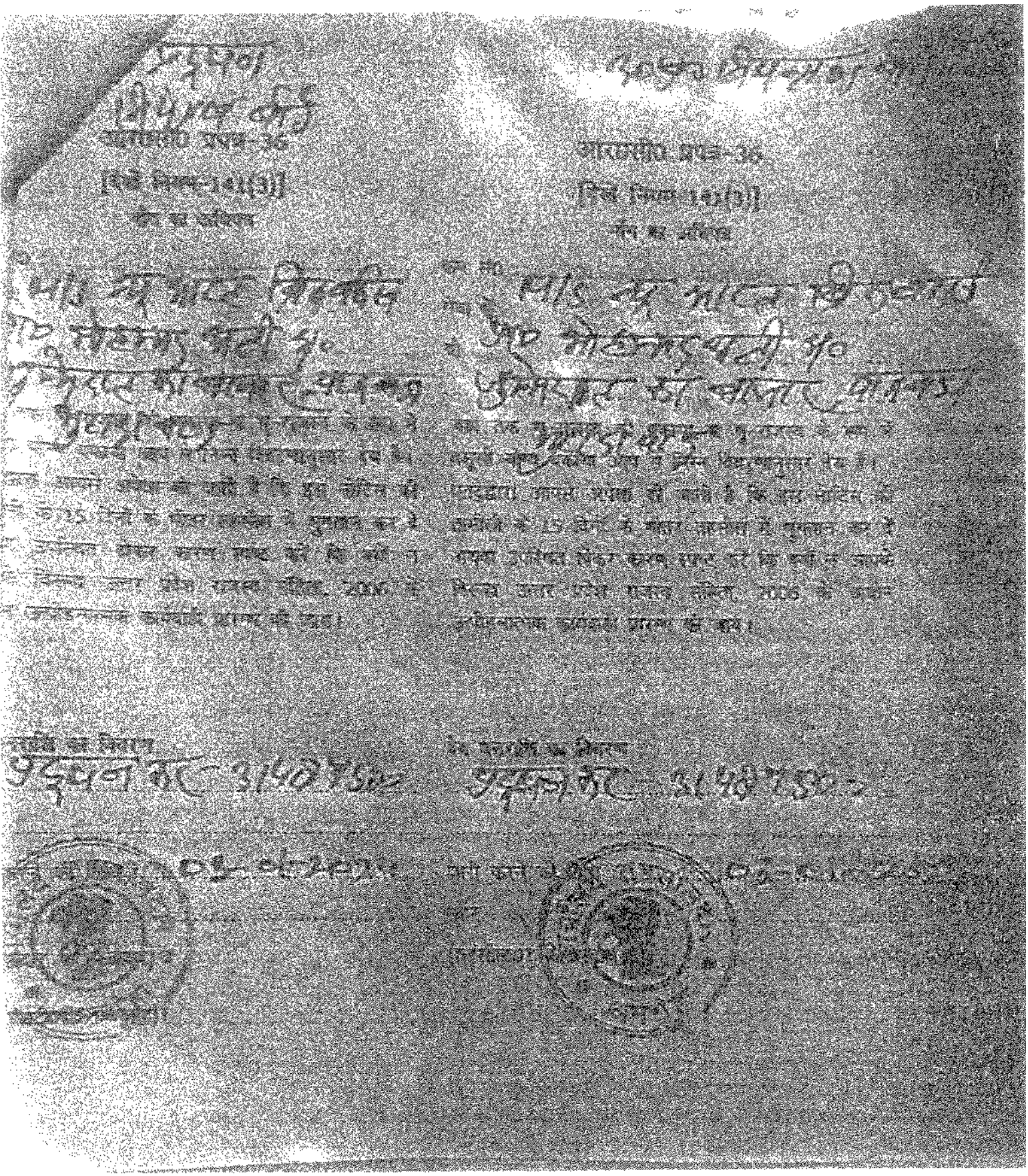
धारा का आदेश



अपील का विवरण

अपीलार्थी का विवरण

Scanned with OKEN Scanner



आरसीसी प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

मे० श्याम ईंट उद्योग

प्रो० [illegible]

मे० श्याम ईंट उद्योग

अम्बरपुर तहसील

... की बकाया ... की मद में

... बकाया आप से निम्न विवरणानुसार देय है।

... आपसे अपेक्षा की जाती है कि इस नोटिस की ... के 15 दिनों के भीतर तहसील में भुगतान कर दें ... उपस्थित होकर कारण स्पष्ट करें कि क्यों न ... विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के ... उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

... राशि का विवरण

पद्धक रु०- 314875/-

... 03-01-2024

(तहसीलदार)

आरसीसी प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं०

नाम मे० श्याम ईंट उद्योग

श्री [illegible]

ग्राम अम्बरपुर तहसील

पारा नगर अमरोहा

चूँकि बाबत ... की बकाया या ... के मद में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

पद्धक रु०- 314875/-

जारी करने की तिथि 03-01-2024

मुहर

(तहसीलदार/अधिकारी)

आरएसी० प्रपत्र-36

[दिल्ली नियम-141(3)]

मोटर यान अधिनियम

आरएसी० प्रपत्र-36

[दिल्ली नियम-141(3)]

मोटर यान अधिनियम

यह नोटिस आपके दसवीं योग्य धनराशि आज से निम्न विवरणानुसार देय है।

आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तामीलात में भुगतान कर उपस्थित होकर कारण स्पष्ट करें कि क्यों न दिल्ली मोटर यान नियम, 2006 के अन्तर्गत उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

यह नोटिस आज दिनांक को मेरे हस्ताक्षर से जारी किया गया।

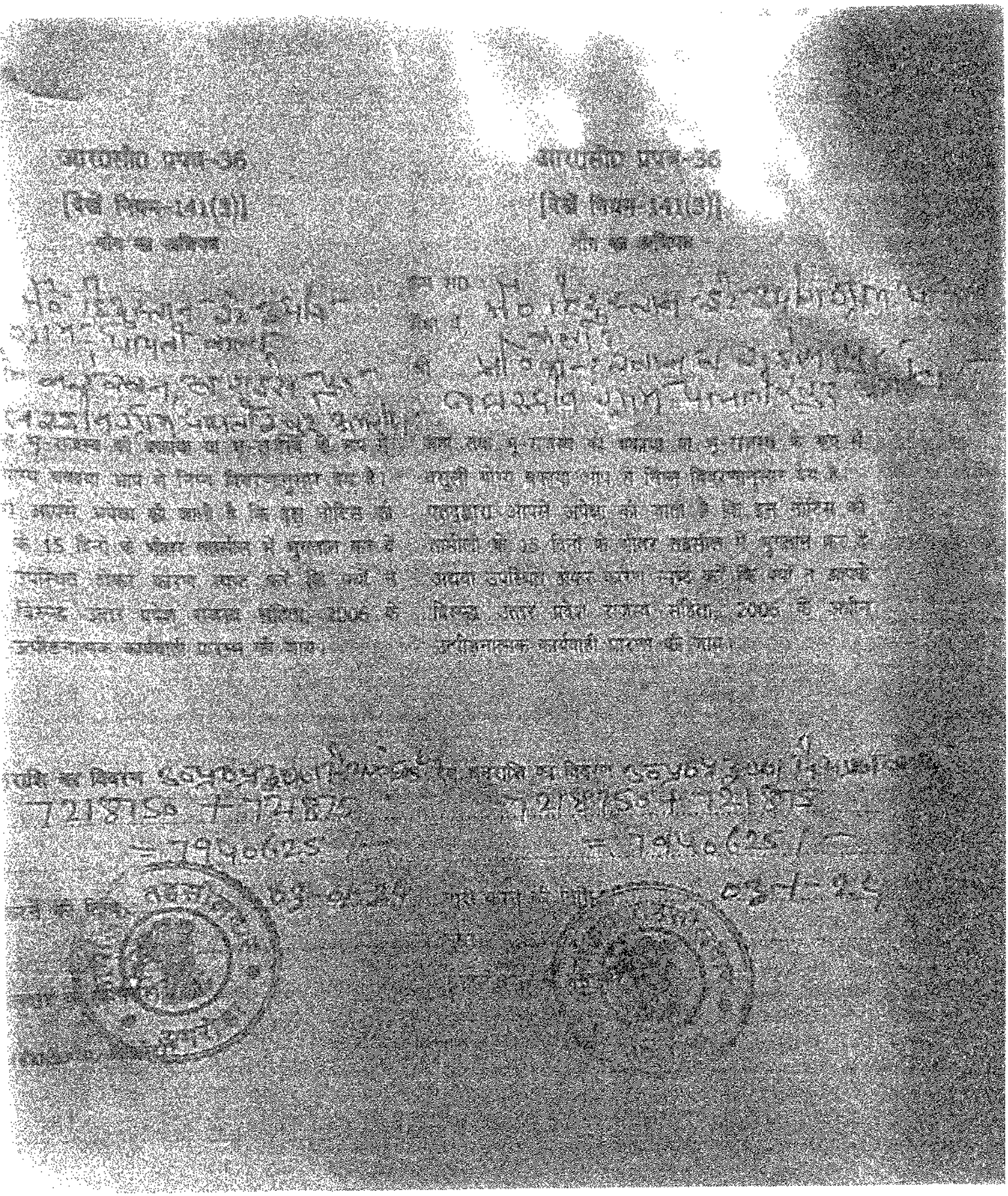
राशि का विवरण

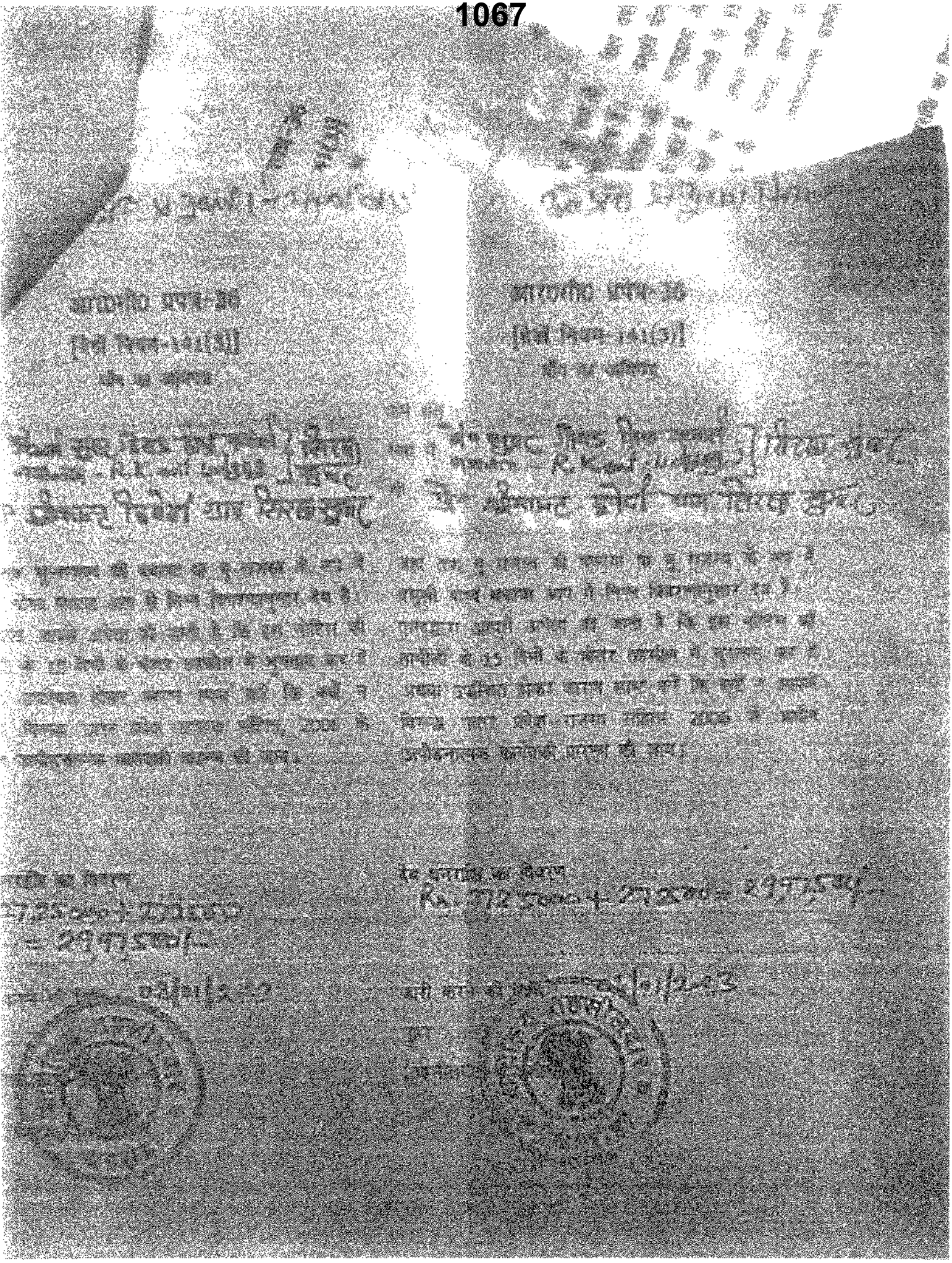
मोटर यानपत्र का विवरण

दिनांक

मोटर यान निरीक्षक

Scanned with CamScanner





Scanned with OKEN Scanner

आरएसी0 प्रपत्र-36

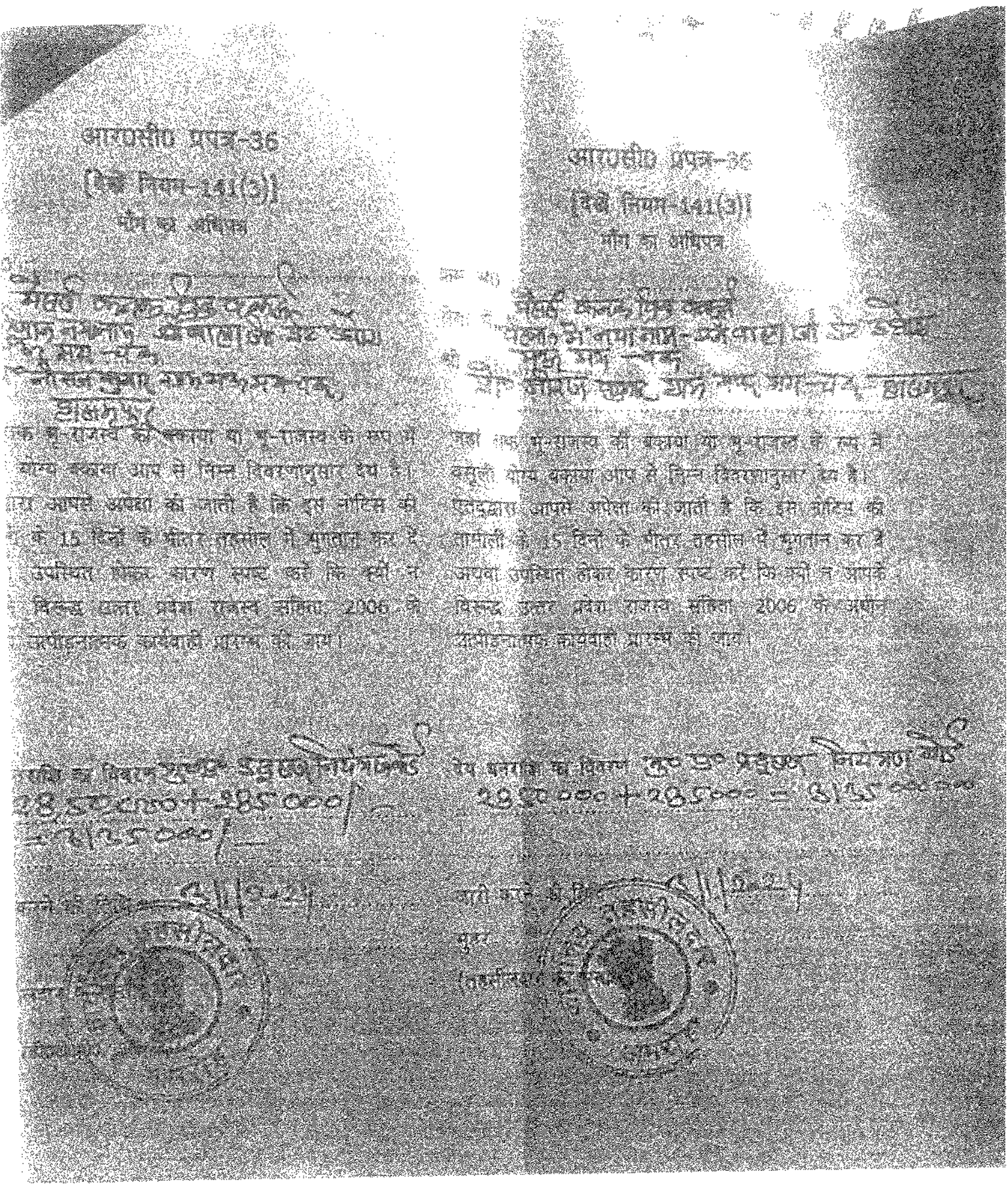
[देखें नियम-141(3)]

भौम का अधिपत्र

आरएसी0 प्रपत्र-36

[देखें नियम-141(3)]

भौम का अधिपत्र



छाछ/57

छाछ/57

के भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूल योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली से 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन दोषीकरणात्मक कार्यवाही आरम्भ की जाए।

के भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूल योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली से 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन दोषीकरणात्मक कार्यवाही आरम्भ की जाए।

Scanned with OKEN Scanner

आरएसी0 प्रपत्र-36

[दिवे नियम-141(3)]

भू-राजस्व की बकाया या भू-राजस्व के रूप में

आपसे अपेक्षा की जाती है कि इस नोटिस की

15 दिनों के भीतर तहसील में भुगतान कर दें

अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न

उक्त अधि0 नियम राजस्व संहिता, 2006 के

उपबन्धानुसार कार्यवाही प्रारम्भ की जाय।

आरएसी0 प्रपत्र-36

[दिवे नियम-141(3)]

भू-राजस्व की बकाया या भू-राजस्व के रूप में

तक भू-राजस्व की बकाया या भू-राजस्व के रूप

बकाया आप से निम्न विवरणानुसार देय है।

पत्रदाता आपसे अपेक्षा की जाती है कि इस नोटिस

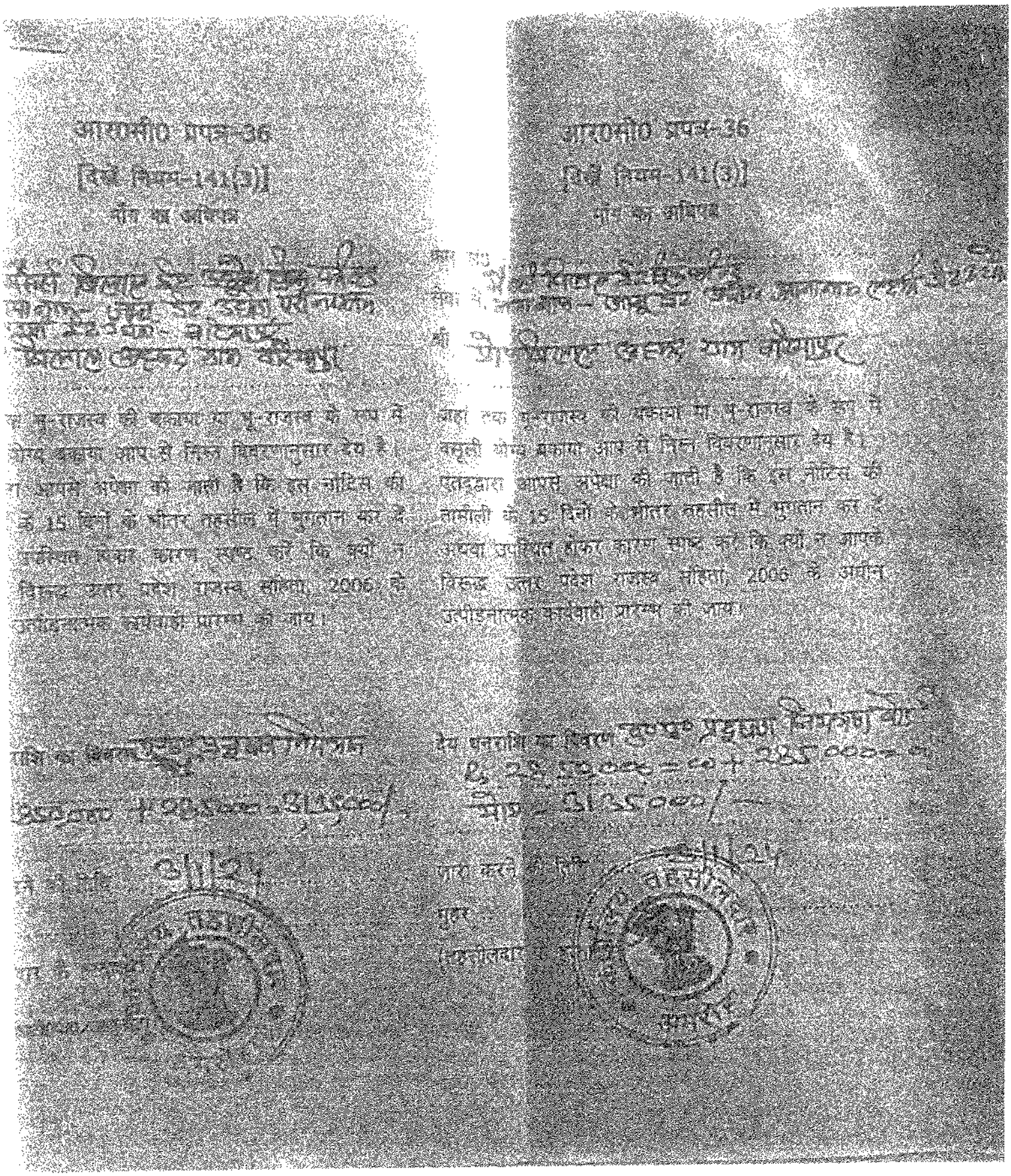
तारीख से 15 दिनों के भीतर तहसील में भुगतान कर

अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न

विरुद्ध उक्त अधि0 राजस्व संहिता, 2006 के

उपबन्धानुसार कार्यवाही प्रारम्भ की जाय।

Scanned with OKEN Scanner



आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

[illegible] भू-राजस्व की धनराशि का भू-राजस्व के रूप में [illegible] आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली से 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

धनराशि का विवरण

5318750 + 531875 =

= 5850625

जारी करने की तिथि : 03/01/24

मुहर .....

तहसीलदार के हस्ताक्षर

नोट (डी0टी0पी0/आपरेटर)

जहां तक भू-राजस्व की धनराशि या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

5318750 + 531875 =

= 5850625

जारी करने की तिथि : 03/01/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मांग का अधिपत्र

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मांग का अधिपत्र

बकाया भू-राजस्व की वसूली के लिए विवरणानुसार देय है।

आपसे अपेक्षा की जाती है कि इस नोटिस की प्राप्ति के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अन्तर्गत कार्यवाही प्रारम्भ की जाय।

बकाया भू-राजस्व की वसूली के लिए विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की प्राप्ति के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अन्तर्गत उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

धनराशि का विवरण
28187.50 + 201.875 =
= 3100.625

धनराशि का विवरण
28187.50 + 201.875 =

जारी करने की तिथि : 03/01/2023

(तहसीलदार के हस्ताक्षर)

जारी करने की तिथि : 03/01/2023

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री ..... ग्राम .....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

270625

270625

2976875

जारी करने की तिथि 03/11/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 मो0 ...

सेवा में ...

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

Rs 5450000+545000

= 5995000/-

जारी करने की तिथि .24

मुहर

(तहसीलदार के हस्ताक्षर)

कार्यालय तहसीलदार अमरोहा

धनराशि का विवरण

Rs 5450000+545000-

= 5995000/-

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का आदेशपत्र

[illegible] उपजिलाधिकारी [illegible]

[illegible] [illegible] [illegible] नजरपुर नन्देरा राजपुत

श्री औसलम खान नजरपुर नन्देरा राजपुत

तक भू-राजस्व की बकाया या भू-राजस्व के रूप में
योग्य बकाया आप से निम्न विवरणानुसार देय है।
आपसे अपेक्षा की जाती है कि इस नोटिस की
के 15 दिनों के भीतर तहसील में भुगतान कर दें
उपस्थित होकर कारण स्पष्ट करें कि क्यों न
विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के
उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

धनराशि का विवरण रु० 5,2,80,1 निम्नलिखित
वर्ष
27,062,50 + 27,062,5 = 297687/-

करने की तिथि : 31/1/24

सीलदार के हस्ताक्षर)

(डी0टी0पी0/आफसेट)।

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

गाँग का आदेशपत्र

सेवा में, [illegible] उपजि. [illegible]
[illegible] नजरपुर नन्देरा राजपुत

श्री औसलम खान नजरपुर नन्देरा राजपुत

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप मे
वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।
एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की
तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें
अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके
विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन
उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण रु० 5,2,80,1 निम्नलिखित वर्ष
Rs 27,062,50 + 27,062,5 = 297687/-

जारी करने की तिथि : 31/1/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

.....

...S ...ुनपुर ...ै उद्योग ...ो ...ुनिधाग

...रहसील ...जपुत

...ू-राजस्व की बकाया या भू-राजस्व के रूप में ...देय बकाया आप से निम्न विवरणानुसार देय है। ...आपसे अपेक्षा की जाती है कि इस नोटिस की ...के 15 दिनों के भीतर तहसील में भुगतान कर दें ...उपस्थित होकर कारण स्पष्ट करें कि क्यों न ...विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के ...उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

...ेय का विवरण

...280625+280625=

...3088875=

...की तिथि : 03/01/24

...र के हस्ताक्षर)

...तहसीलदार

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री ...M/S ...नपुर ...ि उद्योग ...ो ...नियोग अमरोहा

...रहसील ...जपुत

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2806250+280625=

= 3086875=

जारी करने की तिथि : 03/01/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

तहसील अमरोहा

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[नियम-141(3)]

माँग का आदेशपत्र

[illegible] प्रदेश राजस्व

आर0सी0 प्रपत्र-36

[नियम-141(3)]

माँग का आदेशपत्र

[illegible] प्रदेश राजस्व

भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। अतः आपसे अपेक्षा की जाती है कि इस नोटिस की [illegible] दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अन्तर्गत उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

अब तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। अतएवद्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

[illegible] राशि का विवरण [illegible] प्रदूषण [illegible]

2818750+281875=3100625/-

[illegible] की तिथि 3/1/24

[illegible] के हस्ताक्षर

[illegible] आफिसर)।

देय धनराशि का विवरण मु0प्र0 प्रदूषण नियंत्रण बोर्ड

Rs. 2818750+ 281875=3100625/-

जारी करने की तिथि 3/1/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री मेसर्स मंसूरी इंटरप्राइजेज, कनकरौली

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण उ0प्र0 प्रदूषण नियंत्रण बोर्ड

Rs 2818750 + 281875 = 3100625/-

जारी करने की तिथि : 3/1/2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री मेसर्स मंसूरी इंटरप्राइजेज, कनकरौली

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण उ0प्र0 प्रदूषण नियंत्रण बोर्ड

Rs 2818750 + 281875 = 3100625/-

जारी करने की तिथि : 3/1/2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

(डी0टी0पी0 / आफसेट)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में

श्री .....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण .....

जारी करने की तिथि .....

मुहर

(तहसीलदार के हस्ताक्षर)

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में

श्री .....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण .....

जारी करने की तिथि .....

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में

श्री M/S [illegible]

ग्राम- [illegible]

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। अतएव आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2,81,975/- + 2,81,875/-

= 3,00,625/-

जारी करने की तिथि 03/01/23

मुहर

(तहसीलदार के हस्ताक्षर)

00 प्रपत्र (डी0टी0पी0/आफसेट)

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में

श्री M/S [illegible]

ग्राम- [illegible]

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। अतएव आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2,81,875/- + 2,81,875/-

= 3,00,625/-

जारी करने की तिथि : 03/01/23

मुहर

(तहसीलदार के हस्ताक्षर)

कार्यालय तहसीलदार अमरोहा

Union Bank of India, Vibhuti Khand, Gomati Nagar,

Scanned with OKEN Scanner

N. Sadat

प्रदूषण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 :
2. खाता खतौनी- प्रदूषण बोर्ड/कट
3. ग्राम : देही खुरमि
4. परगना : नि0सादात
5. बकायेदार का नाम : रईस अहमद उर्फ मुन्ना
6. बकाये की रकम और किस्त : स्पर्श इंडेन गैस 77,61,875=00
7. निर्गत होने की तिथि : 03/01/24
8. आदेशिका तामीलकर्ता का नाम : दलाल अमीन
9. तामील की तिथि :
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

पी0एस0यू0पी0 (आर0आर0)/2011 मुद्रण 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)

प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा में,

श्री स्वन ईंट उद्योग

पो0 रईस अहमद उर्फ मुन्ना खान

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण ..... 77,61,875=00

.....

जारी करने की तिथि 03/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा में,

श्री स्वन ईंट उद्योग

रईस अहमद उर्फ मुन्ना खान वजह ईंट

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण ..... 77,61,875=00

.....

जारी करने की तिथि : 03/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

1081

1082

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 :
2. खाता खतौनी :
3. ग्राम : अल्लपुर (कलाँ) मौ0 हीं
4. परगना : जोलाबा खास
5. बकायेदार का नाम : श्री भारत सिंह
6. बकाये की रकम और किस्त : 31,21,250=00
7. निर्गत होने की तिथि : 03/01/2024
8. आदेशिका तामीलकर्ता का नाम :
9. तामील की तिथि :
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

वासिल बाकी नवीसी कार्यालय तहसीलदार

तहसीलदार के हस्ताक्षर

पी0एस0यू0पी0 (आर0आर0)-011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा में,

श्री M/S श्री बालकराम ईंट उद्योग ग्राम- अल्लपुर (कलाँ) मौ0 भारत सिंह ग्राम अल्लपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

31,21,250=00

03/01/2024

जारी करने की तिथि :

मुहर

(तहसीलदार के हस्ताक्षर)

कार्यालय तहसीलदार सादात, जनपद-अमरोहा

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा में, M/S श्री बालकराम ईंट उद्योग

श्री ग्राम- अल्लपुर

श्री भारत सिंह ग्राम-अल्लपुर (कलाँ) मौ0 के पीछे

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

31,21,250=00

03/01/2024

जारी करने की तिथि :

मुहर

(तहसीलदार के हस्ताक्षर)

कार्यालय तहसीलदार सादात, जनपद-अमरोहा

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 :.....
2. खाता खतौनी :.....
3. ग्राम :.....
4. परगना :.....
5. बकायेदार का नाम :.....
6. बकाये की रकम और किस्त :.....
7. निर्गत होने की तिथि :.....
8. आदेशिका तामीलकर्ता का नाम :.....
9. तामील की तिथि :.....
10. अभ्युक्तियाँ
11. टिप्पणियाँ :.....

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री M/s लोअर डिब्बा वर्क्स

डा० मौ० इज़हार हुसैन खाँसाहेब

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

Rs. 29,56,250/-

जारी करने की तिथि : 03/01/2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

पी0एस0यू0पी0 (आर0आर0)-011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

Member Secretary

उ० प्र० प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 :.....
2. खाता खतौनी :.....
3. ग्राम :.....बूसँ खेड़ी.....
4. परगना :.....नागल सावन.....
5. बकायेदार का नाम :.....M/s जोगन विल्ड वर्क्स.....
6. बकाये की रकम और किस्त ....एलाज हैयर.....
.....29,56,250/-.....
7. निर्गत होने की तिथि :..03/01/2024.....
8. आदेशिका तामीलकर्ता का नाम .....हल्का मनुसेवक.....
9. तामील की तिथि :.....
10. अभ्युक्तियाँ
11. टिप्पणियाँ :.....

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

न्यायालय तहसीलदार सदर, जनपद-अमरोहा

उ० प्र० प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री M/s जोगन विल्ड वर्क्स प्रो० एलाज हैयर

नि० ग्राम - बासखेड़ी

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

Rs. 29,56,250/-

.....

जारी करने की तिथि : 03/01/2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

न्यायालय तहसीलदार सदर, जनपद-अमरोहा

उ० प्र० प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री M/s जोगन विल्ड वर्क्स प्रो० एलाज हैयर

नि० ग्राम- बासखेड़ी

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

Rs. 29,56,250/-

.....

जारी करने की तिथि : 03/01/2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

न्यायालय तहसीलदार सदर, जनपद-अमरोहा

पी0एस0यू0पी0 (आर0आर0)-011 मूलेख-17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

1084

1085

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 .....
2. नाम खातेदार .....
3. नाम .....
4. पिता/पति का नाम .....
5. बकाये की रकम और विवरण :-7748125/-
6. .....
7. नोटिस होने की तिथि :03/1/2024
8. .....
9. .....
10. .....
11. .....

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

हस्ताक्षर

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 : 6

सेवा में,

श्री प्रo-तौफीक अहमद

श्री मैo कौशिक शिवले, वकील

ग्राम लोरी-बीरा, नोगावां सादात

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

7748125-

जारी करने की तिथि :03/1/2024

तहसीलदार के हस्ताक्षर

मुद्रण : 17-8-2020-6,40,650 प्रपत्र (ई0ओ0पी0 सहित)।

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री प्रo तौफीक अहमद

श्री मैo कौशिक शिवले वकील ग्राम

लोरी-बीरा, नोगावां सादात

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

7748125/—

जारी करने की तिथि : 03/1/2024

तहसीलदार के हस्ताक्षर

1086

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 :
2. खाता खतौनी : पुरुषोत्तम कर
3. ग्राम : बालू नगला
4. परगना : नीलपात
5. बकायेदार का नाम : मुजफ्फर अली राजा विक्रम
6. बकाये की रकम और किस्त : 774125 =
7. निर्गत होने की तिथि : 03/01/24
8. आदेशिका तामीलकर्ता का नाम : हठ सिंह
9. तामील की तिथि :
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा में,

श्री राजा विक्रम बालू नगला मुजफ्फर अली उ0प्र0

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण 774125 =

जारी करने की तिथि : 03/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा में,

श्री राजा विक्रम बकाये (ग्राम बालू नगला) परगना मुजफ्फर अली उ0प्र0

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण 774125

जारी करने की तिथि : 03/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

पी0एस0यू0पी0 (आर0आर0)-011 भूलेख्ट 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

उ०प्र० प्रदूषण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 :.....
2. खाता खतौनी : प्रदूषण बोर्ड
3. ग्राम : आदीपुर
4. परगना : नी खादर
5. बकायेदार का नाम : अनीस अहमद श्री नईम
6. बकाये की रकम और किस्त : मलिक ईट उद्योग 31,00,625=00
7. निर्गत होने की तिथि : 03/01/24
8. आदेशिका तामीलकर्ता का नाम : इक्का अमीन
9. तामील की तिथि :.....
10. अभ्युक्तियाँ
11. टिप्पणियाँ :.....

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

1087

उ०प्र० प्रदूषण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

ग्राम सं0 :.....

सेवा में, श्री अनीस अहमद श्री नईम

श्री मलिक ईट उद्योग

ग्राम - आदीपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

31,00,625=00

.....

जारी करने की तिथि : 03/01/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

उत्तरप्रदेश प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में, श्री अनील अहमद श्री नईम अहमद

श्री मलिक ईट उद्योग

ग्राम - आदीपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

31,00,625=00

.....

जारी करने की तिथि : 03/01/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

पी0एस0यू0पी0 (आर0आर0)-011 लेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

उ०प्र०प्रपत्र/वोड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 :.....
2. खाता खतौनी : प्रपत्र/बोर्डकर
3. ग्राम : मिलक बक्कन
4. परगना : मोहम्मदी
5. बकायेदार का नाम : अय्यूब अहमद वी०एम०ई उद्योग
6. बकाये की रकम और किस्त : 31,21,250=00
7. निर्गत होने की तिथि : 03/01/24
8. आदेशिका तामीलकर्ता का नाम : [illegible]
9. तामील की तिथि :.....
10. अभ्युक्तियाँ
11. टिप्पणियाँ :.....

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

पी0एस0यू0पी0 (आर0सी0)-02/अनुलेख/17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आपूर्ति)

उ०प्र०नियन्त्रण बोर्ड प्रपत्र

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री वी०एम० ई उद्योग

प्रो० अय्यूब अहमद

मिलक बक्कन

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

31,21,250=00

.....

जारी करने की तिथि : 03/01/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

उ०प्र०प्रपत्र नियन्त्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री वी०एम० ई उद्योग

प्रो० अय्यूब अहमद (ग्राम-मिलक बक्कन)

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

31,21,250=00

.....

जारी करने की तिथि : 03/01/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

1088

Hasanpur

1089

Total Amount (1+2)	₹ 3011250/-

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2730528, 2720691 & 2720681 · Fax: 0522 – 2720731

1091

आर०सी० प्रपत्र-36

[देखें नियम-141(3)]

मांग का अधिपत्र

श्री बालकिशोर S/o लाखुराम

देय धनराशि का विवरण

उ०प्र० प्रदूषण नियन्त्रण बोर्ड

₹ 30,1125/-

जारी करने की तिथि 04-01-2024

Regional Officer, U.P. Pollution Control Board, Bijnor

Member Secretary

Member Secretary

TC-12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

आर0सी0 प्रपत्र-36
[देखें नियम-141(3)]
माँग का अभिपत्र

आर0सी0 प्रपत्र-36
[देखें नियम 141(3)]
माँग का अभिपत्र

क्रम सं0

सेवा में,

श्री

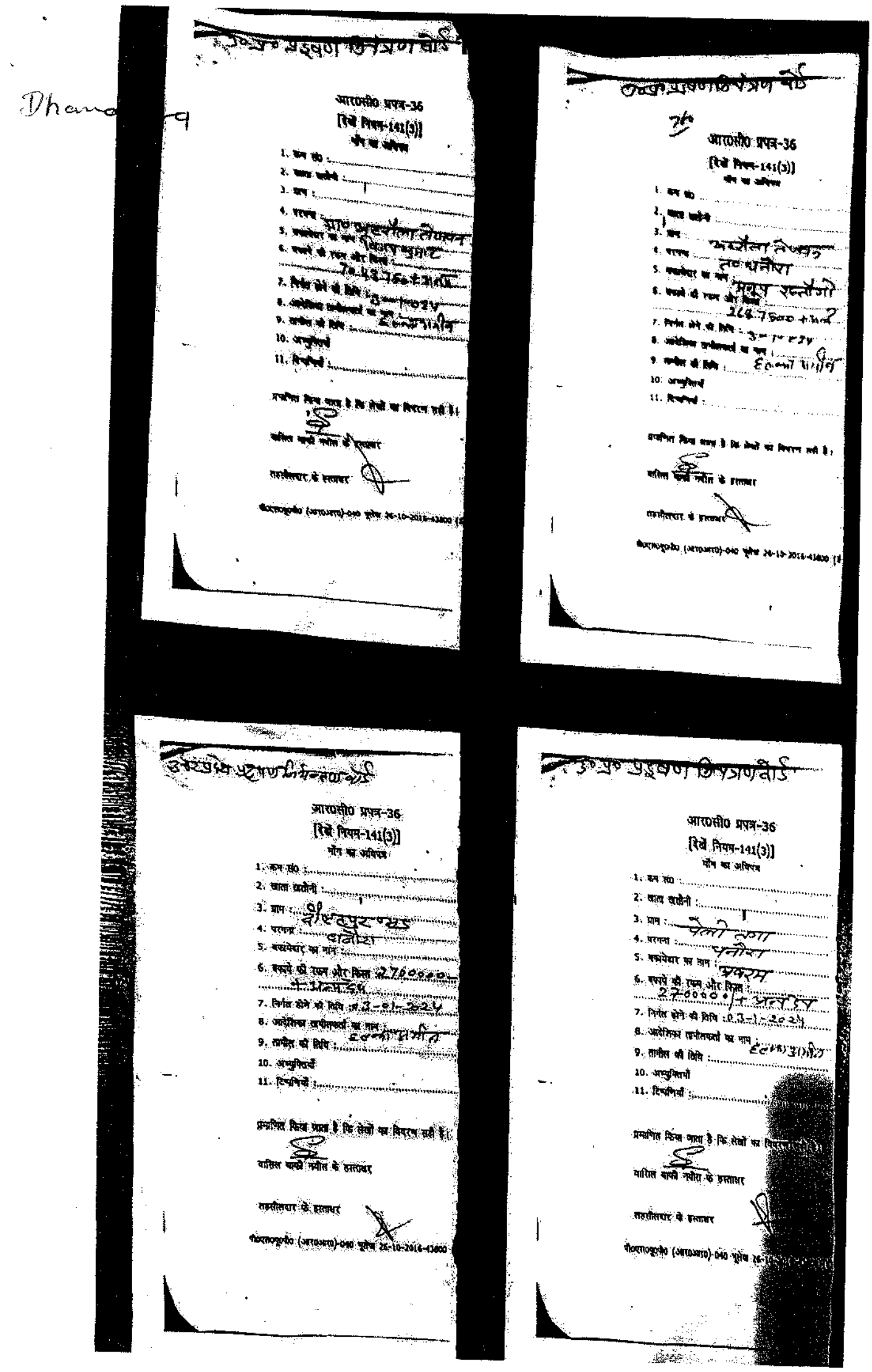
उक्त भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अन्यथा अधिनियम संख्या 03 सन् 2006 भू-राजस्व अधिनियम उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

उक्त भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अन्यथा अधिनियम संख्या 03 सन् 2006 भू-राजस्व अधिनियम उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

देय धनराशि का विवरण

तहसीलदार



आरजीo प्रपत्र-36
[रेवे नियम-141(3)]
मौन का अभिपत्र
1. क्रम सं0 :
2. जात खतौनी :
3. ग्राम :
4. परगना :
5. बयनेदार का नाम :
6. बयने की रकम और किस्त
7. निर्गत होने की तिथि :
8. आदेशिका धारीतकर्ता का नाम :
9. तामील की तिथि :
10. अभ्युक्तियाँ
11. टिप्पणियाँ :
प्रमाणित किया जाता है कि लेखों का विवरण सही है।
वादित भाग्ये नवीत के हस्ताक्षर
तहसीलदार के हस्ताक्षर
पीएमाएनपी0 (आरओआरए)-040 मुद्रण 26-10-2016-41800

उ०प्र० प्रदूषण नियंत्रण बोर्ड

आरओसी0 प्रपत्र-36

[देखें नियम-141(3)]

गौण खनिज

1. क्रम सं0 :
2. आवेदन संख्या :
3. ग्राम : श्रीमती सरोजा
4. परगना : धनौरा
5. ब्यवसेदार का नाम : श्रीमती नरेन्द्र कौर
6. बकाये की रकम और विवरण : 2736250/- (नियमानुसार)
7. निर्गत होने की तिथि : 03-01-2024
8. आवेदिका/आवेदिकाओं का नाम : Encroachment
9. खनित की तिथि :
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

खनित खानों निरीक्षक के हस्ताक्षर

तहसीलदार के हस्ताक्षर

उ०प्र०प्रदू०नि०बो०(आरओसी)-040 मुद्रांक 26-10-2016-43800

उ० प्र० प्रदूषण नियंत्रण बोर्ड

आरओसी0 प्रपत्र-36

[देखें नियम-141(3)]

गौण खनिज

1. क्रम सं0
2. आवेदन संख्या
3. ग्राम : मा० मझलीपुर
4. परगना : तह० धनौरा
5. ब्यवसेदार का नाम : सुमा० नरेन्द्र
6. बकाये की रकम और विवरण : 2703250/-(नियमानुसार)
7. निर्गत होने की तिथि : 3/1/2024
8. आवेदिका/आवेदिकाओं का नाम
9. खनित की तिथि
10. अभ्युक्तियाँ
11. टिप्पणियाँ

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

खनित खानों निरीक्षक के हस्ताक्षर

तहसीलदार के हस्ताक्षर

उ०प्र० प्रदूषण नियंत्रण बोर्ड

आरओसी0 प्रपत्र-36

[देखें नियम-141(3)]

गौण खनिज

1. क्रम सं0 :
2. आवेदन संख्या :
3. ग्राम :
4. परगना : मा० धनौरा उ(तराली)
5. ब्यवसेदार का नाम : दानवीर बहुगुनी(ति)
6. बकाये की रकम और विवरण : 2056250/-
7. निर्गत होने की तिथि :
8. आवेदिका/आवेदिकाओं का नाम :
9. खनित की तिथि :
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

खनित खानों निरीक्षक के हस्ताक्षर

तहसीलदार के हस्ताक्षर

उ०प्र०प्रदू०नि०बो०(आरओसी)-040 मुद्रांक 26-10-2016-43800

उ०प्र० प्रदूषण नियंत्रण बोर्ड

आरओसी0 प्रपत्र-36

[देखें नियम-141(3)]

गौण खनिज

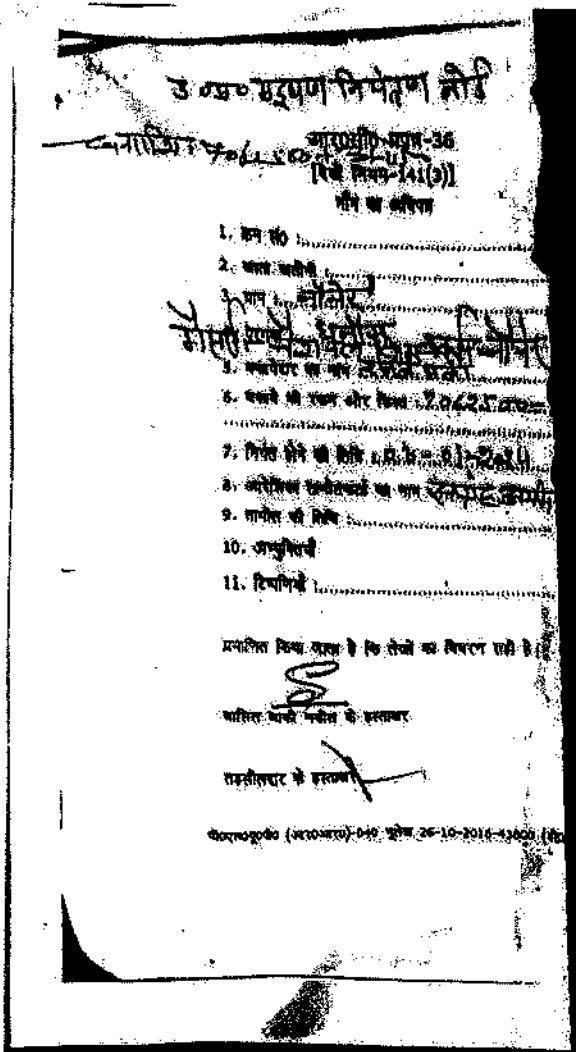
1. क्रम सं0 :
2. आवेदन संख्या :
3. ग्राम : चुचैला खुर्द
4. परगना : धनौरा
5. ब्यवसेदार का नाम : राजेन्द्र सिंह
6. बकाये की रकम और विवरण : 2687500
7. निर्गत होने की तिथि : 03-01-2024
8. आवेदिका/आवेदिकाओं का नाम : राजेश्वर
9. खनित की तिथि : 20 अक्टूबर
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

खनित खानों निरीक्षक के हस्ताक्षर

तहसीलदार के हस्ताक्षर

उ०प्र०प्रदू०नि०बो०(आरओसी)-040 मुद्रांक 26-10-2016-43800



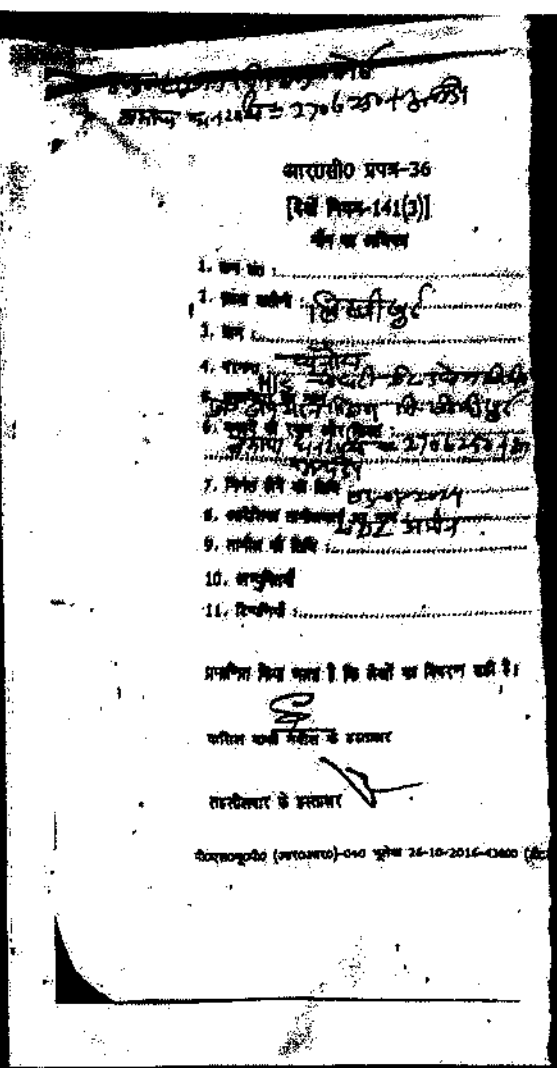
आरएसी0 प्रपत्र-36
[देखें नियम-141(3)]
मौन का अधिपत्र

1. कम सं0 .....
2. खाता खतौनी .....
3. ग्राम .....
4. परगना .....
5. तहसील का नाम जिसमें ग्राम है .....
6. बकाये की रकम और किस्त .....
7. किस्त देने की तिथि .....
8. आवेदक खातेदारों का नाम .....
9. तामील की तिथि .....
10. अनुलिपियाँ .....
11. टिप्पणियाँ .....

प्रमाणित किया जाता है कि तेलों का विवरण सही है।

खातेदार/उसके मनोनीत के हस्ताक्षर

तहसीलदार के हस्ताक्षर



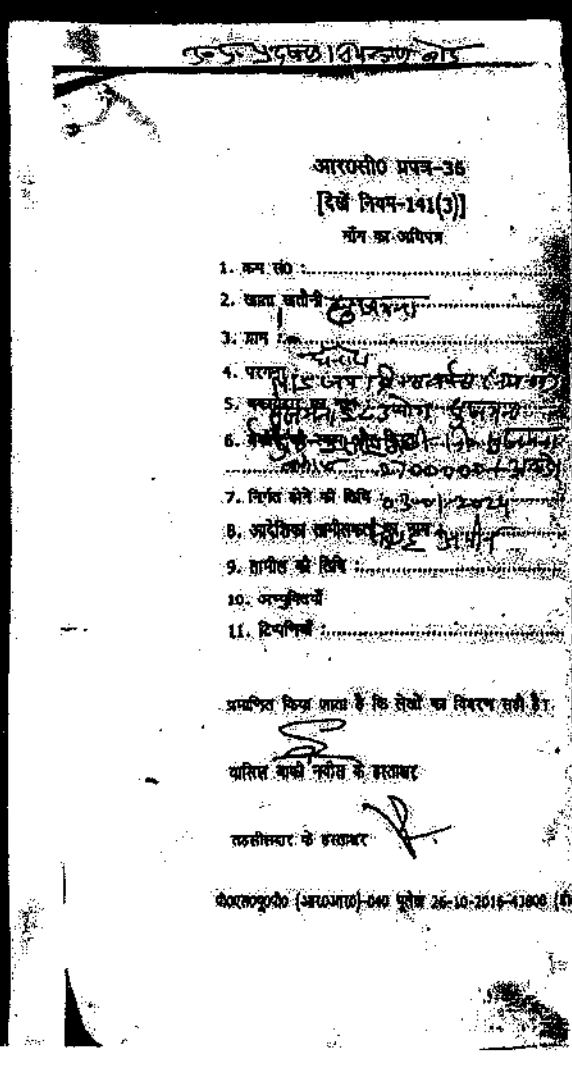
आरएसी0 प्रपत्र-36
[देखें नियम-141(3)]
मौन का अधिपत्र

1. कम सं0 .....
2. खाता खतौनी .....
3. ग्राम .....
4. परगना .....
5. तहसील का नाम जिसमें ग्राम है .....
6. बकाये की रकम और किस्त .....
7. किस्त देने की तिथि .....
8. आवेदक खातेदारों का नाम .....
9. तामील की तिथि .....
10. अनुलिपियाँ .....
11. टिप्पणियाँ .....

प्रमाणित किया जाता है कि तेलों का विवरण सही है।

खातेदार/उसके मनोनीत के हस्ताक्षर

तहसीलदार के हस्ताक्षर



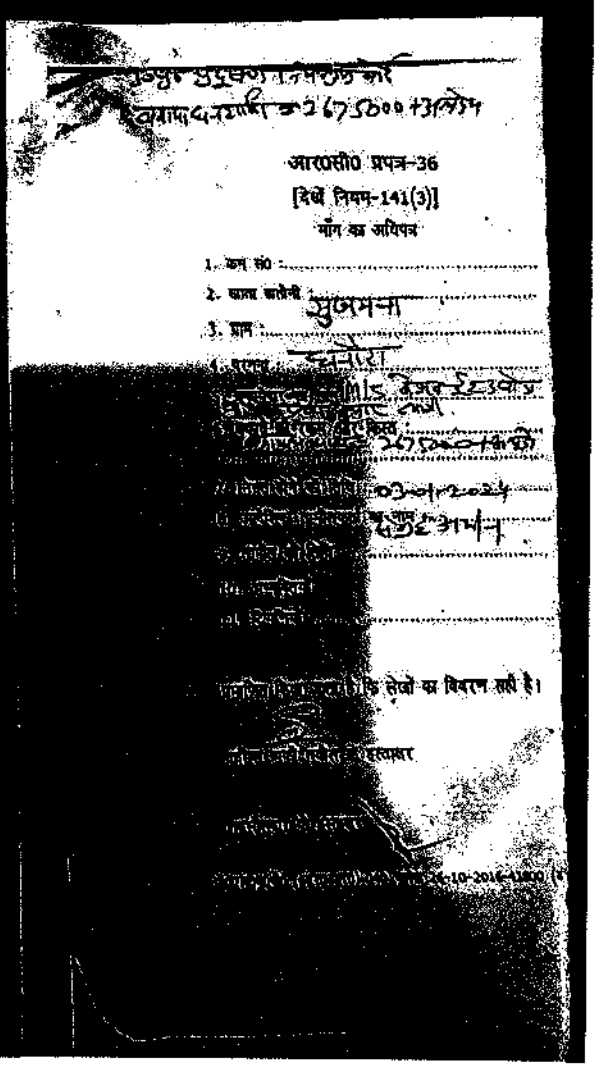
आरएसी0 प्रपत्र-36
[देखें नियम-141(3)]
मौन का अधिपत्र

1. कम सं0 .....
2. खाता खतौनी .....
3. ग्राम .....
4. परगना .....
5. तहसील का नाम जिसमें ग्राम है .....
6. बकाये की रकम और किस्त .....
7. किस्त देने की तिथि .....
8. आवेदक खातेदारों का नाम .....
9. तामील की तिथि .....
10. अनुलिपियाँ .....
11. टिप्पणियाँ .....

प्रमाणित किया जाता है कि तेलों का विवरण सही है।

खातेदार/उसके मनोनीत के हस्ताक्षर

तहसीलदार के हस्ताक्षर



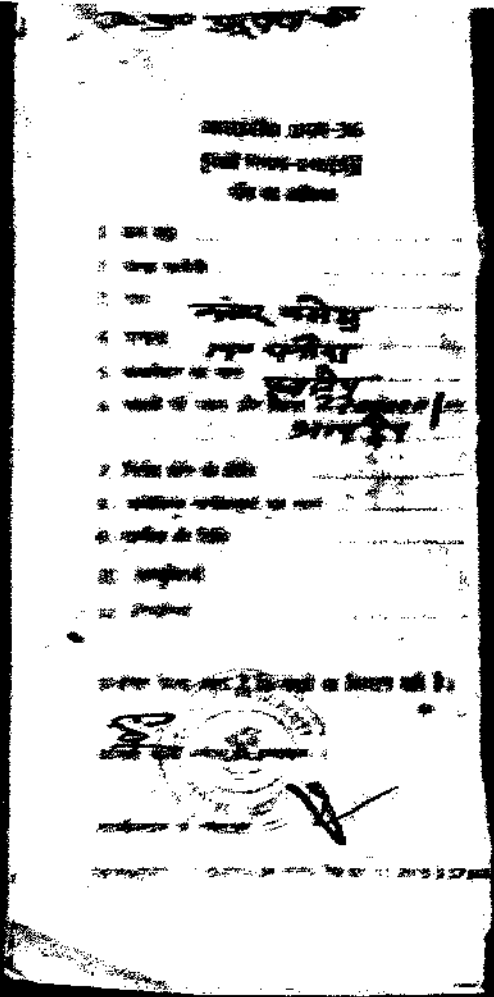
आरएसी0 प्रपत्र-36
[देखें नियम-141(3)]
मौन का अधिपत्र

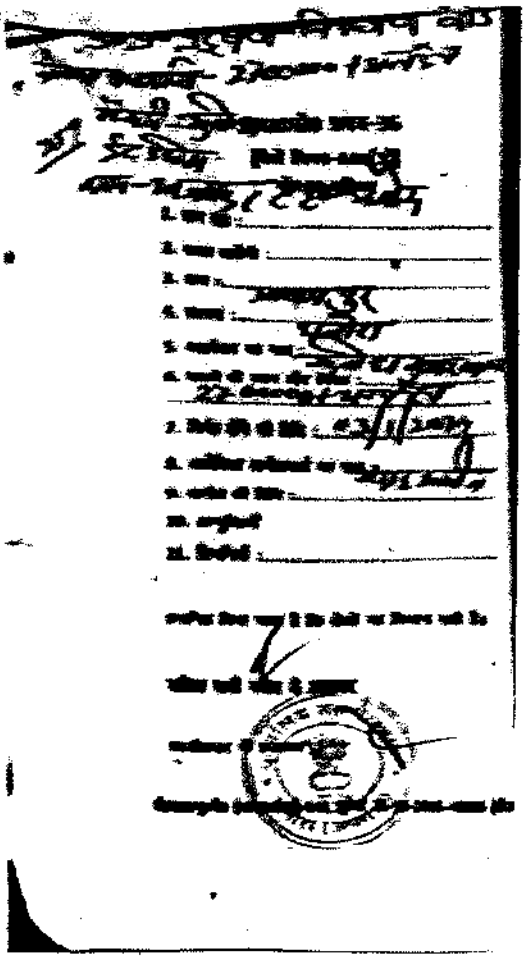
1. कम सं0 .....
2. खाता खतौनी .....
3. ग्राम .....
4. परगना .....
5. तहसील का नाम जिसमें ग्राम है .....
6. बकाये की रकम और किस्त .....
7. किस्त देने की तिथि .....
8. आवेदक खातेदारों का नाम .....
9. तामील की तिथि .....
10. अनुलिपियाँ .....
11. टिप्पणियाँ .....

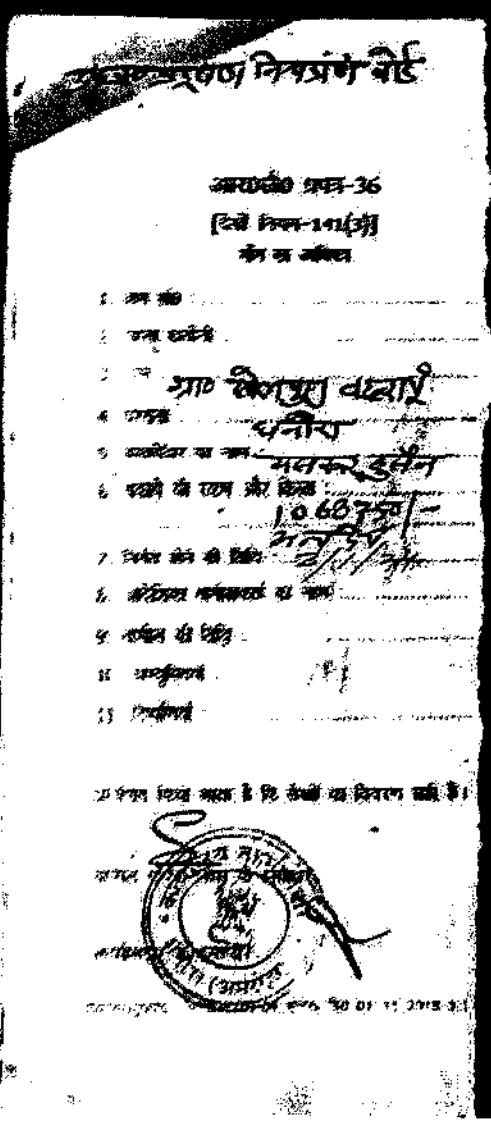
प्रमाणित किया जाता है कि तेलों का विवरण सही है।

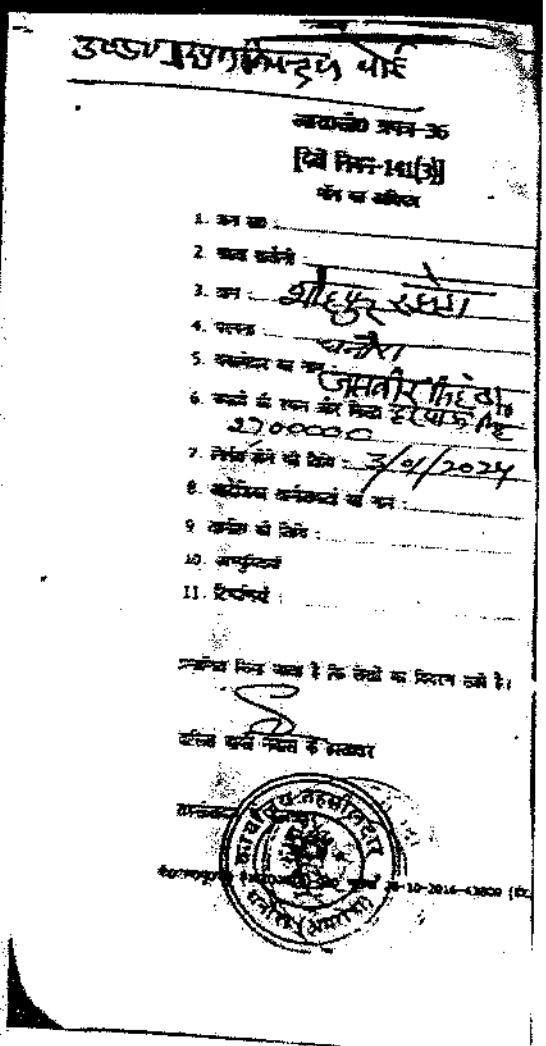
खातेदार/उसके मनोनीत के हस्ताक्षर

तहसीलदार के हस्ताक्षर









उत्तरप्रदेश प्रदूषण नियंत्रण बोर्ड

आरएसी0 प्रपत्र-36

[देखें नियम-141(3)]

मौन का अधिकार

1. क्रम सं0 .....
2. थाना चौकी .....
3. ग्राम चुन्नैलालेला
4. परगना .....
5. रजमेवार का नाम .....
6. वर्तमान में रखने और बिक्री .....
7. निर्णय होने की तिथि .....
8. अभियोक्ता साक्षीगणों का नाम .....
9. तामील की तिथि .....
10. अनुपस्थितियाँ
11. टिप्पणियाँ .....

प्रमाणित किया जाता है कि तेलों का विवरण सही है।

वादिस वास्ते नमीना के हस्ताक्षर

तहसीलदार के हस्ताक्षर

पी0एम0यू0/बी0 (आर0एस0ए0)-040 पुनरीक्षण 26-10-2016-43800 [Doc...

उत्तरप्रदेश प्रदूषण नियंत्रण बोर्ड

आरएसी0 प्रपत्र-36

[देखें नियम-141(3)]

मौन का अधिकार

1. क्रम सं0 .....
2. थाना चौकी .....
3. ग्राम टोला पट्टी
4. परगना चमोरा
5. रजमेवार का नाम .....
6. वर्तमान में रखने और बिक्री .....
7. निर्णय होने की तिथि .....
8. अभियोक्ता साक्षीगणों का नाम .....
9. तामील की तिथि .....
10. अनुपस्थितियाँ
11. टिप्पणियाँ .....

प्रमाणित किया जाता है कि तेलों का विवरण सही है।

वादिस वास्ते नमीना के हस्ताक्षर

तहसीलदार के हस्ताक्षर

पी0एम0यू0/बी0 (आर0एस0ए0)-040 पुनरीक्षण 26-10-2016-43800 [Do...

उत्तरप्रदेश प्रदूषण नियंत्रण बोर्ड

आरएसी0 प्रपत्र-36

[देखें नियम-141(3)]

मौन का अधिकार

1. क्रम सं0 .....
2. थाना चौकी .....
3. ग्राम चुन्नैलालेला
4. परगना .....
5. रजमेवार का नाम .....
6. वर्तमान में रखने और बिक्री .....
7. निर्णय होने की तिथि .....
8. अभियोक्ता साक्षीगणों का नाम .....
9. तामील की तिथि .....
10. अनुपस्थितियाँ
11. टिप्पणियाँ .....

प्रमाणित किया जाता है कि तेलों का विवरण सही है।

वादिस वास्ते नमीना के हस्ताक्षर

तहसीलदार के हस्ताक्षर

पी0एम0यू0/बी0 (आर0एस0ए0)-040 पुनरीक्षण 26-10-2016-43800 [D...

ANNEX. 2

1098

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

H05087

संदर्भ सं0– 02/01/24 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Om Baba Brick WorksVill-Kanjar Baseda, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Om Baba Brick WorksVill-Kanjar Baseda, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Yashdeep Village-Baseda Kanjar, Post-Wasipur, Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 + 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1099

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:-02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kohinoor Brick WorksBori-Bora, Naugawan sadat, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7043750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7043750/- (₹ Seventy Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Kohinoor Brick WorksBori-Bora, Naugawan sadat, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Shri Fazan Mujtaba, Moh.-Chac Asam alli, Naugawana sadat, Amroha. 2-Shri Jilani, Village-Bohara, Amroha. 3-Mohammad Furkan, Village-Lindrpur, Noorpur, Bijnor. 4-ShriTaufik, Village-Beelna, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7043750/-
2.	Cost of the Proceedings	₹ 704375/-
3.	Total Amount (1 + 2)	₹ 7748125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1100

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05067 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kisan Ent UdhyogGram Fatehpur Sumali, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7056250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7056250/- (₹ Seventy Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Kisan Ent UdhyogGram Fatehpur Sumali, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Shri Danveer singh, Village-Fathepur Sumali, Bachhraon, Amroha 2-SMT Sunita Devi, Moh.-Society Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7056250/-
2.	Cost of the Proceedings	₹ 705625/-
3.	Total Amount (1 + 2)	₹ 7761875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1101

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Om Brick WorksVillage-Aharoula Tejwan, Post-Gajraula, Dhanaura, Distt-Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shiv Om Brick WorksVillage-Aharoula Tejwan, Post-Gajraula, Dhanaura, Distt-Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Anoop Rastogi, Village-Aharoula Tejwan, Post-Gajraula, Dhanaura, Distt-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

1102

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Rashik Ent Udyog (New Name Anmol Ent Udyog) Vill-Sinaura, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2806250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2806250/- (₹ Twenty Eight Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s New Rashik Ent Udyog (New Name Anmol Ent Udyog) Vill-Sinaura, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mujassim Ali, Village-Kanpura, Post-Palola, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2806250/-
2.	Cost of the Proceedings	₹ 280625/-
3.	Total Amount (1 + 2)	₹ 3086875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1103

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Raja Entt Udyog (Old Name Raja ent Udyog)Vill-Shahbajpur, Post-Joya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7062500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7062500/- (₹ Seventy Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s New Raja Entt Udyog (Old Name Raja ent Udyog)Vill-Shahbajpur, Post-Joya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mohd. Mazar, Mohd. Kamar, Mohd. Samar, Jakir, Village-Huasinpur, Tehsil and Distt.-Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7062500/-
2.	Cost of the Proceedings	₹ 706250/-
3.	Total Amount (1 + 2)	₹ 7768750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1104

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s King Brick Field (New Present Name New King Brick field)Vill-Karnpur Chaudharpur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s King Brick Field (New Present Name New King Brick field)Vill-Karnpur Chaudharpur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Usman Ali, Village-Karanpur, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1105

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H06087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Fauji Brick WorksGangacholi, Gangeshwari, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s New Fauji Brick WorksGangacholi, Gangeshwari, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Aftab Khan, Shri Khalid Khan, Village-Gangacholi, Gangeshwari, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1106

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Bharat Brick WorksVill-Payanti Kala, Joya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s New Bharat Brick WorksVill-Payanti Kala, Joya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Mohd Ali, Jummerat ka Bazar, Pakbara, Mooradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1107

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Monu Ent Udyog (Old Name Shiv Ent Udyog)Behlolpur, Gajraula, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7031250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7031250/- (₹ Seventy Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Monu Ent Udyog (Old Name Shiv Ent Udyog)Behlolpur, Gajraula, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Munajir, Village-Shahpur Razheda Dhanaura, Amroha 244231

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7031250/-
2.	Cost of the Proceedings	₹ 703125/-
3.	Total Amount (1 + 2)	₹ 7734375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1108

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ स0- H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:-02/02/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mohasin Brick Works (Present name New Fine brick Works)Vill-Payati Kalan, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Mohasin Brick Works (Present name New Fine brick Works)Vill-Payati Kalan, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Razabul, Vill-Payati Kalan, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1109

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Avon Ent Udyog (Old name Farukh ent Udyog)Dehri Khurram, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 08-03-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7056250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7056250/- (₹ Seventy Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Avon Ent Udyog (Old name Farukh ent Udyog)Dehri Khurram, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Raees Ahmad S/o Shri Munna Khan & Shri Bajruddin s/o Shri Raees Ahmad, Village-Dehri Jumman, Post-kothi Khidmatpur, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7056250/-
2.	Cost of the Proceedings	₹ 705625/-
3.	Total Amount (1 + 2)	₹ 7761875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1110

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/07/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Raja Brick WorksLalu Nangla, Post-Gajna, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 21-12-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7043750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7043750/- (₹ Seventy Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Raja Brick WorksLalu Nangla, Post-Gajna, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Nadeem Haider s/o Shri Jumma Khan, Shri Rasheedan s/o Shri Jumma khan, Shri Irfan s/o Shri Tauseef, Shri Muzaffar ali s/o Shri Abdul wahed, Village-Lalu Nagla, Post-Gajraula, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7043750/-
2.	Cost of the Proceedings	₹ 704375/-
3.	Total Amount (1 + 2)	₹ 7748125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1111

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:-02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shri Balak Ram Ent Udyog, Abbalpur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shri Balak Ram Ent Udyog, Abbalpur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Atar Singh Village-Abbalpur Behind of katai mill, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1112

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/04/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Ent UdyogVill-Nanheda Rajput, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Shiv Ent UdyogVill-Nanheda Rajput, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Badlu Ram, Village-Barkhera Rajpoot, Post-Didouli, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2818750/-
2.	Cost of the Proceedings	₹ 281875/-
3.	Total Amount (1 + 2)	₹ 3100625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1113

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:-02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Brick Works (Old Name-Shubham Brick Works & Bhagat Ji Brick Works)Vill-Chuchela Kalan, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shiv Brick Works (Old Name-Shubham Brick Works & Bhagat Ji Brick Works)Vill-Chuchela Kalan, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Davendra Singh, Village-Chuchela Kalan, Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1114

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 2/1/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shankar Brick Works (New Name Narayan Brick works)Dhadiyal, Gangeshwari, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Shankar Brick Works (New Name Narayan Brick works)Dhadiyal, Gangeshwari, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Devdat, Village-Dadhiyal, Hasanpur, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1115

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0+0508 7 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bilal Ent Brick Field (New Name Janu ent udyog, Old Name Laxmi Ent Udyog)Vill-Dariyapur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2850000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2850000/- (₹ Twenty Eight Lakh Fifty Thousand Only) is payable in account of Environment Compensation from M/s Bilal Ent Brick Field (New Name Janu ent udyog, Old Name Laxmi Ent Udyog)Vill-Dariyapur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Bilal Ahamad, Vill-Dariyapur, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2850000/-
2.	Cost of the Proceedings	₹ 285000/-
3.	Total Amount (1 + 2)	₹ 3135000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1116

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Asra Ent UdyogVill-Chandnagar, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Asra Ent UdyogVill-Chandnagar, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Ravi raj, Sudha Chaudhary, Village-Chand Nagar, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1117

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ali Ent UdyogShahpur, Post-Joya, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Ali Ent UdyogShahpur, Post-Joya, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1-Shri Gaizan, Village-Husainpur near Malikhera Amroha. 2-Mohd Ali, Village-Husainpur near Mlikhera, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1 + 2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1118

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hazi Mustak Brick WorksVillage and Post-Tavai Majra, Paity Kalan, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad. Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Hazi Mustak Brick WorksVillage and Post-Tavai Majra, Paity Kalan, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mustak Husain, Shri Rahat Jan, Sahab Jan, Village-Tabai Majra, payti Kalan, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1119

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Musthafa Ent UdyogAsrafpur Fazganj, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2806250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2806250/- (₹ Twenty Eight Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Musthafa Ent UdyogAsrafpur Fazganj, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Asraf, Asrafpur Fazganj, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2806250/-
2.	Cost of the Proceedings	₹ 280625/-
3.	Total Amount (1 + 2)	₹ 3086875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1120

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–HO5087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Saklani Ent Udyog (Old Name Mehrab Ent Udyog)Village-Paity Kalan, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Saklani Ent Udyog (Old Name Mehrab Ent Udyog)Village-Paity Kalan, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Mohammad Raza s/o Shri Mallu Khan & Mushahid s/o Shri Mallu Khan, Village & post-Payanti kalan, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1121

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/04/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jugunu Ent UdyogVillage-Barkheda Rajpurt, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2806250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2806250/- (₹ Twenty Eight Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Jugunu Ent UdyogVillage-Barkheda Rajpurt, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Buniyad ali, Village-Barkheda Rajput, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2806250/-
2.	Cost of the Proceedings	₹ 280625/-
3.	Total Amount (1 + 2)	₹ 3086875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1122

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0-H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः- 02/02/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Umar Altmas Brick Field (Present Name Social Brick works)Vill-Kanpura, Post-Didoli, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act. then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 04-09-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7162500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7162500/- (₹ Seventy One Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Umar Altmas Brick Field (Present Name Social Brick works)Vill-Kanpura, Post-Didoli, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Munnan, Shri Mohd Umair,Vill-Kanpura, Post-Didoli, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7162500/-
2.	Cost of the Proceedings	₹ 716250/-
3.	Total Amount (1 + 2)	₹ 7878750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1123

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः–02/07/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Super Gold Bricks Works (New Name R.K. ent udyog)Sirsa Khumar, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2725000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2725000/- (₹ Twenty Seven Lakh Twenty Five Thousand Only) is payable in account of Environment Compensation from M/s Super Gold Bricks Works (New Name R.K. ent udyog)Sirsa Khumar, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Sri kant Dwivedi, Village-Sirsa khumar, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2725000/-
2.	Cost of the Proceedings	₹ 272500/-
3.	Total Amount (1 + 2)	₹ 2997500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Subodh Ent UdyogAjampur, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Subodh Ent UdyogAjampur, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Subodh Kumar Agarwal, Moh.-Mahadev, Opp.-Gurudhara, Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 + 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1125

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H0S087/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02-1-2024

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shyam Ent Udyog (New Present name sangum ent udyog)Payanti Kalan, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shyam Ent Udyog (New Present name sangum ent udyog)Payanti Kalan, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Ayyub s/o Shri Taslim, Village-Payanti Kalan, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– 1405087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M.I.Z. Kakrali Mafi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-03-2019 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 5318750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 5318750/- (₹ Fifty Three Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s M.I.Z. Kakrali Mafi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Maroof Khan, Village-Orangabad, Amroha. 2-Mohd Intekhabuddin khan, Village-Buranpur sadak, Amroha. 3-Shri Zulfakar, Village-Kakrali mafi, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5318750/-
2.	Cost of the Proceedings	₹ 531875/-
3.	Total Amount (1 + 2)	₹ 5850625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1127

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H05084 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Malik. Entt UdyogVill- Tokra Patti, Gajraula Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 21-12-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7056250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7056250/- (₹ Seventy Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Malik. Entt UdyogVill-Tokra Patti, Gajraula Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Riyasat Ali, Village-Tokra Patti, Gajraula Dist-Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7056250/-
2.	Cost of the Proceedings	₹ 705625/-
3.	Total Amount (1 + 2)	₹ 7761875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1128

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:-02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mahak Ent Udyog (New Name New R.K. Ent udyog)Bhutiya Milak Papadi, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Mahak Ent Udyog (New Name New R.K. Ent udyog)Bhutiya Milak Papadi, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Bhagavan Singh, Shri Khempal singh, Village-Papadi, Tehsil and Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1129

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H05083 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s National Brick WorksVill-Noner, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7062500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7062500/- (₹ Seventy Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s National Brick WorksVill-Noner, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Rajab Ali, Village-Nagalia Mev, Gajraula, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7062500/-
2.	Cost of the Proceedings	₹ 706250/-
3.	Total Amount (1 + 2)	₹ 7768750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1130

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0-H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mansooi Ent UdyogVill-Kakrali, Mubarakpur noori, Amroha,

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Mansooi Ent UdyogVill-Kakrali, Mubarakpur noori, Amroha,

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mobin Ahmed, Village-Kakrali mafi, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2818750/-
2.	Cost of the Proceedings	₹ 281875/-
3.	Total Amount (1 + 2)	₹ 3100625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1131

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kamar ent udhyog (New Name Papu ent udyog)Vill-Maqsoodpur, Bamboogarh Road, bypass, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Kamar ent udhyog (New Name Papu ent udyog)Vill-Maqsoodpur, Bamboogarh Road, bypass, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1-Shri Kamar s/o Sazar Village-Husainpur, Post-Joya, Amroha. 2-Shri Mutloof s/o Shri Ibrahim, Village-Maqsoodpur, Post-Joya, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1 + 2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1132

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H03840 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Keshav Ent Udyog Sujmana, Teh-Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2675000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2675000/- (₹ Twenty Six Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Keshav Ent Udyog Sujmana, Teh-Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Umesh Kumar Tyagi, Village-Sujmana, Teh-Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2675000/-
2.	Cost of the Proceedings	₹ 267500/-
3.	Total Amount (1 + 2)	₹ 2942500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1133

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kanak Bricks Works (New Present Name Shri Bala ji ent udyog and Old Name Krishan Brick Works)Maumaychak, Hasampur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2850000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2850000/- (₹ Twenty Eight Lakh Fifty Thousand Only) is payable in account of Environment Compensation from M/s Kanak Bricks Works (New Present Name Shri Bala ji ent udyog and Old Name Krishan Brick Works)Maumaychak, Hasampur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Neeraj Kumar, Maumaychak, Hasampur, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2850000/-
2.	Cost of the Proceedings	₹ 285000/-
3.	Total Amount (1 + 2)	₹ 3135000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1134

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Classic Brick WorksVill-Kala Kheda, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Classic Brick WorksVill-Kala Kheda, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Shri Abdul Muttalib, Mohalla-Khera Joya, Distt.-Amroha. 2-Mohd Teioeeb, Mohalla-Khera Joya, Distt.-Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1135

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Durga Brick WorksVill-Aharola Tejvan, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7043750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7043750/- (₹ Seventy Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Durga Brick WorksVill-Aharola Tejvan, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Vijay kumar, Vill-Aharola Tejvan, Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7043750/-
2.	Cost of the Proceedings	₹ 704375/-
3.	Total Amount (1 + 2)	₹ 7748125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1136

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Avon Ent UdyogVill-Akbarpur Sakeniya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Avon Ent UdyogVill-Akbarpur Sakeniya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Mohd Ali, Village-Nanhera Aliyarpur, Amroha. 2-Shri Umeed Singh, Village-Peepli Kalan, Dhanaura, Amroha. 3-Shri Ved Prakash, Village-prathipur Kalan, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720601 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1137

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/02/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Golden Brick WorksVill-Fattepur Mafi, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 04-09-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7062500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7062500/- (₹ Seventy Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Golden Brick WorksVill-Fattepur Mafi, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Sabir Husain, Village-Fattehpur Mafi, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7062500/-
2.	Cost of the Proceedings	₹ 706250/-
3.	Total Amount (1 + 2)	₹ 7768750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1138

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Papu ent udyog (New name Gufran Ent Udyog Vill- Maksoodpur Bambu gharah Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Papu ent udyog (New name Gufran Ent Udyog Vill- Maksoodpur Bambu gharah Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Shri Aftab, Village-Masoodpur, Post-Joya, Amroha. 2-Shri Bhura,Village-Masoodpur, Post-Joya, Amroha. 3-Mohd Suaib, Village-Masoodpur, Post-Joya, Amroha. 4-Shri Umesh kumar, Village-Masoodpur, Post-Joya, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1 + 2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1139

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Guru Arjun Brick Works Vill-Shahpur Rajheda, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2762500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2762500/- (₹ Twenty Seven Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Guru Arjun Brick Works Vill-Shahpur Rajheda, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

SMT Madras Kaur, Village-Shahpur Razhera, Dhanaura, Amroha.-

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2762500/-
2.	Cost of the Proceedings	₹ 276250/-
3.	Total Amount (1 + 2)	₹ 3038750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1140

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05097 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Guru Nanak Brick WorksDaulatpur Bhud, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Guru Nanak Brick WorksDaulatpur Bhud, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Jasveer Singh s/o Shri Harpal singh, Shapur Rajheda, Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 + 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1141

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hindustan ent UdyogVill-Payti kalan, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 21-12-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7218750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7218750/- (₹ Seventy Two Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Hindustan ent UdyogVill-Payti kalan, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Nanhe Khan & Shri Rais s/o Bajruddin, Village-Paiyti Khurd, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7218750/-
2.	Cost of the Proceedings	₹ 721875/-
3.	Total Amount (1 + 2)	₹ 7940625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1142

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Indian/India Brick Works (Old Name Madad Brick works)Mirpur Joya Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Indian/India Brick Works (Old Name Madad Brick works)Mirpur Joya Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Athar, Village-Meerpur, Post-Palaula, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1143

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,
The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jai Brick Works (New Name Sujumna Int Udyog)Sujmana, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Jai Brick Works (New Name Sujumna Int Udyog)Sujmana, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Ishrat Ali, Village-Sujumna Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 + 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1144

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H0508न /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jishan Ent Udyog Kailsha Road, Paytikalan, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jishan Ent Udyog Kailsha Road, Paytikalan, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mohammad Ali & Shri Qamar Ali s/o Faqeer Mohammad, Village & Post-Paynti kalan, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1145

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jogan Brick WorksBanskhedi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jogan Brick WorksBanskhedi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Ajaz Haider, Village-Bans Khedi, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1146

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Lakshmi Ent UdyogVill-Sirsa Khumar, Kailsa Road, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 04-09-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7062500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7062500/- (₹ Seventy Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Lakshmi Ent UdyogVill-Sirsa Khumar, Kailsa Road, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Bhanu Pratap, Vill-Sirsa Khumar, Kailsa Road, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7062500/-
2.	Cost of the Proceedings	₹ 706250/-
3.	Total Amount (1 + 2)	₹ 7768750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1147

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05057 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Ent UdyogKakrali, Joya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Chaudhary Ent UdyogKakrali, Joya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Irfaan Husain s/o Shri Anwar Husain, Village-kakrali mafi, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2818750/-
2.	Cost of the Proceedings	₹ 281875/-
3.	Total Amount (1 + 2)	₹ 3100625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1148

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kanha Ent UdyogNajarpur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kanha Ent UdyogNajarpur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Shri Satyapal singh s/o Shri Harnam singh , Village-Nazarpur Khurd, Distt.-Amroha. 2-Shri Ramesh Singh s/o Shri Harnam singh , Village-Nazarpur Khurd, Distt.-Amroha. 3-Shri Ajay Maheshwari s/o Shri Raj Kishan Maheshwari, Village-Nazarpur Khurd, Distt.-

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1149

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kaushar Brick WorksBans Khedi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kaushar Brick WorksBans Khedi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Mohd Izhar, Village-Bans Khedi, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1150

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Rasik Ent Udyog (Present name Baba ent udyog)Vill-Nazarpur Nanheda Rajput, Joya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Rasik Ent Udyog (Present name Baba ent udyog)Vill-Nazarpur Nanheda Rajput, Joya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Mohad Aslam, Vill.-Nazarpur Nanheda Rajput, Joya, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1151

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Malik Ent Udyog Shadipur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Malik Ent Udyog Shadipur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Anees Ahamad & Shri Naim Ahmad, Village-Shadipur, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2818750/-
2.	Cost of the Proceedings	₹ 281875/-
3.	Total Amount (1 + 2)	₹ 3100625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1152

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Vikas Brick Works (Present Name AN Brick works)Chuchela kala, Mandi Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Vikas Brick Works (Present Name AN Brick works)Chuchela kala, Mandi Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Anees Ahamad, Village-Chuchela kala, Mandi Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1153

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H05088 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khan Brick fieldVillage-Sakergarhi, Amorha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Khan Brick fieldVillage-Sakergarhi, Amorha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Yusuf khan, Village-Sakergarhi, Amorha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1154

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Chaudhary Brick Workskakrali mafi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s New Chaudhary Brick Workskakrali mafi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Azhar Ali s/o Dabeer Hasan & Shri Dilshad Hussain s/o Majeed Ahmed, Village-Kakrali Mafi, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2818750/-
2.	Cost of the Proceedings	₹ 281875/-
3.	Total Amount (1 + 2)	₹ 3100625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1155

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05088 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Shama Brick Works, Vill-Sailpura, Bachhraun, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03842/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 12-11-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1068750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1068750/- (₹ Ten Lakh Sixty Eight Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s New Shama Brick Works, Vill-Sailpura, Bachhraun, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Masroor Hussain s/o Ashfaq Hussain & Masood Husain, Moh.-Peshthana, Tehsil-Dhanaura, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1068750/-
2.	Cost of the Proceedings	₹ 106875/-
3.	Total Amount (1 + 2)	₹ 1175625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

1156

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Indian Brick Works, Vill-Kanpura, Dist-Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vayu-1979/023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 12-11-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2806250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2806250/- (₹ Twenty Eight Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Indian Brick Works, Vill-Kanpura, Dist-Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Gayur Hasan, Village-Kanpura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2806250/-
2.	Cost of the Proceedings	₹ 280625/-
3.	Total Amount (1 + 2)	₹ 3086875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

1157

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hafeez Ent Udhyog, Sultanpur Molvi, Navada Chaubara, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vayu-1898/023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 3531250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 3531250/- (₹ Thirty Five Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Hafeez Ent Udhyog, Sultanpur Molvi, Navada Chaubara, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Hafeez Khan, Village-Havatpur, Post-Atrasi kalan, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 3531250/-
2.	Cost of the Proceedings	₹ 353125/-
3.	Total Amount (1 + 2)	₹ 3884375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

1158

संदर्भ सं0– H0 5038C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 29-12-23

Regd.

To,
The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Ent Udyog (New Name Balaji ent udyog)Vill-Pelitaga, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

". .....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Chaudhary Ent Udyog (New Name Balaji ent udyog)Vill-Pelitaga, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. 1-Shri Akram, Village-Chuchela kalan, Dhanaura, Distt.-Amroha 2-Shri Aslam, Village-Chuchela kalan, Dhanaura, Distt.-Amroha 3-Yusuf Ali, Village-Pelitaga, Dhanaura, Distt.-Amroha 4-Shri Dhhotan, Village-Pelitaga, Dhanaura, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 + 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सन्दर्भ सं0– H0 5 0 3 8 4 C-7-Vividh-628 Jeetu Yadav Amroha 2023 दिनांक:– 2 9 · 1 2 · 2 3

Regd.

To,
The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Ent UdyogVill-Lisadi Khurd, Post-Kaisra, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act. 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Chaudhary Ent UdyogVill-Lisadi Khurd, Post-Kaisra, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Jai Saran singh, Village-Lisri Khurd, Post & Tehsil-Dhanaura, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H03838/C-7/Vividh-628/Jeetu Yadav Amroha/2023 दिनांक:– 29-12-23

Regd.

To,
The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Brick Works UdyogVill-Chuchela Khurd, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Chaudhary Brick Works UdyogVill-Chuchela Khurd, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Rejendra Singh, Vill-Chuchela Khurd, Dhanaura, Dist-Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H03838 C-7 Vividh-628 Jeetu Yadav/Amroha 2023 दिनांक:– 29/12/23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chapna Brick WorksVill-Chapna Gangeshwari, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Chapna Brick WorksVill-Chapna Gangeshwari, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Balkisor s/o Shri Babu ram, Vill-Chapna Gangeshwari, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H03840 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 29.12.23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bharat Ent UdyogShekhpur Mafi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Bharat Ent UdyogShekhpur Mafi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Ishitaq Mussain, House no.-94, Village-Shekhpur Mafi, Post-Patai khalsa, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0:- H/C-7-22 C-7/Vividh-628 Jeetu Yadav/Amroha/2023 दिनांक:- 29-12-23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s B.M Ent UdyogBakainiya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31.1 of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s B.M Ent UdyogBakainiya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. 1-Shri Ayyub, Village-Milak Bakaina, Post-Jamnakhas, Amroha. 2- Sameem Khan, Village-Kasampur, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H03840 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 29-12-23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Arsh Ent Udyog, (Old Name-Bharat Ent Udyog)Kaserwa, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7031250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7031250/- (₹ Seventy Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Arsh Ent Udyog, (Old Name-Bharat Ent Udyog)Kaserwa, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. 1-Masud Hussain, Moh.-Pesthana Bachhrauon, Dhanaura, Amroha. 2-Shri Mohit Kumar Jain, Moh.-Vijay Nagar, Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7031250/-
2.	Cost of the Proceedings	₹ 703125/-
3.	Total Amount (1 + 2)	₹ 7734375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H03838 C-7 Vividh-628 Jeetu Yadav Amroha 2023 दिनांक:– 29.12.23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Amir ent Udyog (Old Name Raj Ent Udyog)Vill-Maksudpur, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Amir ent Udyog (Old Name Raj Ent Udyog)Vill-Maksudpur, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd Afsar, Village-Maksudpur, Dist-Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1 + 2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0- H03838 C-7 Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:- 29-12-23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Akram Entt Udyog, Vill- Barkhera Rajput, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-03-2019 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 5450000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 5450000/- (₹ Fifty Four Lakh Fifty Thousand Only) is payable in account of Environment Compensation from M/s Akram Entt Udyog, Vill- Barkhera Rajput, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Akram , Village-Kakrali Mafi, Post-Patai khalsa, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5450000/-
2.	Cost of the Proceedings	₹ 545000/-
3.	Total Amount (1 + 2)	₹ 5995000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H03840/C-7/Vividh-628 Jeetu Yadav/Amroha/2023 दिनांक:– 21-12-23

Regd.

To,
The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s A.K.M Brick Field (New Name HKN Brick field)Vill-Kamalpur, Distt-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2762500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2762500/- (₹ Twenty Seven Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s A.K.M Brick Field (New Name HKN Brick field)Vill-Kamalpur, Distt-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd Rizwan, Village-Kamalpur jaid, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2762500/-
2.	Cost of the Proceedings	₹ 276250/-
3.	Total Amount (1 + 2)	₹ 3038750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

ANNEX-3

प्रेषक,

जिलाधिकारी,
अमरोहा ।

सेवा में,

सदस्य सचिव
उ0प्र0 प्रदूषणनियंत्रण बोर्ड,
टी0सी0–12वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

पत्रांक– 704 /खनिज/2023–24 दिनांक– 02 जनवरी, 2024

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0 बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 एवं 21.12.2023 के अनुपालन के जिलाधिकारी अमरोहा की ओर से जबाब दाखिल करने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 एवं 21.12.2023 का अवलोकन करने का कष्ट करें, जिसमें जनपद मुरादाबाद, सम्भल, अमरोहा व रामपुर में अवैध रूप से संचालित ईंट भट्टों के विरूद्ध कार्यवाही हेतु आदेशित किया गया है।

उक्त आदेश के अनुपालनमें जनपद अमरोहा मे अवैध रूप से संचालित ईंट भट्टों के विरुद्ध की गयी कार्यवाही का विवरण निम्नवत है:–

1– इस कार्यालय के पत्र संख्या–512/एसटी टू एडीएम/2023 दिनांक–29.09.2023 द्वारा जनपद अमरोहा के समस्त ईंट भट्टा संचालकों को ईंट भट्टा सत्र 2023–24 मे संचालन के पूर्व उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत सहमति/अनापत्ति पत्र, खनन विभाग मे विनियमन शुल्क का पत्र एवं जी०एस०टी० विभाग मे पंजीयन के उपरांत ही ईंट भट्टे का संचालन किये जाने हेतु प्रत्येक ईंट भट्टा स्वामी को पत्र प्रेषित किया गया, उक्त पत्रों की तामिला प्रति की छाया प्रति सुलभ सन्दर्भ हेतु संलग्न हैं**(संलग्नक–01 पृष्ठ संख्या 01 से 175 तक)**।

2– अपर जिलाधिकारी (वि०/रा०) की अध्यक्षता मे दिनांक–11.10.2023 को उनके कार्यालय कक्ष मे बैठक आहूत की गयी, उक्त बैठक मे उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, खान अधिकारी व वस्तु एवं सेवा कर विभाग के अधिकारीगण एवं ईंट निर्माता समिति, अमरोहा, उत्तर प्रदेश के अध्यक्ष एवं अन्य पदाधिकारीगण उपस्थित हुए। अपर जिलाधिकारी(वि0/रा0) द्वारा बैठक में उपस्थित भटटा समिति के अध्यक्ष एवं अन्य सदस्यों को स्पष्ट निर्देश दिये गये कि प्रदूषण विभाग से अनापत्ति प्राप्त करने के उपरान्त ही जनपद के समस्त ईट भटटों को संचालित किया जायेगा। उक्त बैठक के कार्यवृत्त की छायाप्रति सुलभ सन्दर्भ हेतु संलग्न हैं**(संलग्नक–02पृष्ठ संख्या 176 से 177 तक)**।

3– इस कार्यालय के पत्र संख्या–567/एसटी टू एडीएम/2023 दिनांक–24.10.2023 द्वारा पुनः कार्यालय द्वारा जारी नोटिस दिनांक–29.09.2023 के क्रम मे जनपद के समस्त डिफाल्टर 71 ईंट भट्टा स्वामियों/संचालकों द्वारा उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड से सहमति/अनापत्ति पत्र कर कार्यालय मे प्रस्तुत करने के उपरांत ही ईंट भट्टों का संचालन किये जाने हेतु निर्देशित किया गया, उक्त पत्रों की तामिला आख्या सहित छाया प्रति सुलभ सन्दर्भ हेतु संलग्न हैं**(संलग्नक–03पृष्ठ संख्या 178 से 259 तक)**।

4– कार्यालय के पत्र संख्या–एन–47/जनरल–2023 दिनांक–18.11.2023 द्वारा समस्त उप जिलाधिकारी व क्षेत्राधिकारी, जनपद अमरोहा को उनके क्षेत्रान्तर्गत आच्छादित डिफाल्टर ईंट भट्टे, जिनके पास उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से वैध सहमति प्राप्त नहीं है, का संचालन निषिद्ध किये जाने हेतु निर्देशित किया गया(**संलग्नक–04पृष्ठ संख्या 260 से 263** तक)।

5– इसी क्रम मे इस कार्यालय के पत्र संख्या–508/खनिजलिपिक/2023 दिनांक–18.11.2023 द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से सहमति/अनापत्ति पत्र प्राप्त किये बिना संचालित प्रत्येक ईंट भट्टे पर क्षेत्रीय लेखपाल की ड्यूटी इस आशय से लगायी गयी कि प्रत्येक लेखपाल अपने–अपने क्षेत्रान्तर्गत स्थित भट्टों की सतत निगरानी करेंगे, ताकि अवैध रूप से किसी भी ईंट भट्टा का संचालन न हो पाये। इस सम्बन्ध मे दिनांक–21.11.2023 को बैठक भी आयोजित की गयी, उपरोक्तपत्र की छायाप्रति सुलभ सन्दर्भ हेतु संलग्न हैं(**संलग्नक–05पृष्ठ संख्या 264 से 267 तक**)।

6– उपरोक्त के अनुपालन मे उपजिलाधिकारी हसनपुर, धनौरा, नौगांवा सादात एवं अमरोहा से आख्या प्राप्त की गयी, जो कि निम्नवत है :–

(क)– उपजिलाधिकारी, हसनपुर ने अपने पत्र संख्या–446/एस०टी०/2023 दिनांक– 11.12.2023 (**संलग्नक–06 पृष्ठ संख्या 268 से 281 तक**)के माध्यम से अवगत कराया है कि सन्दर्भित प्रकरण की जाँच तहसीलदार, हसनपुर से कराई गयी। तहसीलदार हसनपुर की जाँच आख्यानुसार तहसील हसनपुर के क्षेत्रान्तर्गत ऐसे सभी 05 ईंट भट्टे बंद पाये गये, जो प्रदूषण नियन्त्र बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं हैं।

(ख)– उपजिलाधिकारी, धनौरा ने अपने पत्र संख्या–1447/एस०टी०दिनांक–18.12.2023 (**संलग्नक–07 पृष्ठ संख्या 282 से 298 तक**)के माध्यम से अवगत कराया है कि तहसील धनौरा के अंतर्गत संचालित ईंट भट्टों की जाँच सम्बन्धित क्षेत्रीय लेखपालों से कराई गयी। जाँच के दौरान पाया गया कि तहसील धनौरा क्षेत्रान्तर्गत ऐसे सभी 20 ईंट भट्टों पर ईंट पथाई का कार्य बंद है, जो प्रदूषण नियन्त्रण बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं है।

(ग)– उपजिलाधिकारी, नौगांवासादात ने अपने पत्र संख्या–829/एस०टी०/2023 दिनांक–20.12.2023 (**संलग्नक–08 पृष्ठ संख्या 299 से 316 तक**)के माध्यम से अवगत कराया है कि सन्दर्भित प्रकरण की जाँच तहसीलदार, नौगांवा सादात से कराई गयी। तहसीलदार नौगांवा सादात की जाँच आख्यानुसार तहसील नौगावा सादात के क्षेत्रान्तर्गत ऐसे सभी 09 ईंट भट्टे बंद पाये गये, जो प्रदूषण नियन्त्र बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं हैं।

(घ)– उपजिलाधिकारी, अमरोहा ने अपने पत्र संख्या–1447/एस०टी०दिनांक–18.12.2023 (**संलग्नक–09 पृष्ठ संख्या 317 से 342 तक**)के माध्यम से अवगत कराया है कि समस्त भट्टा मालिकों को अवगत करा दिया गया है कि तहसील क्षेत्रान्तर्गत सभी 40 ऐसे भट्टा स्वामियों को अवगत करा दिया गया है कि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्राप्त होने के पश्चात ही भट्टे का संचालन करें।

7– मुख्य पर्यावरण अधिकारी, वृत्त–7, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा पत्र संख्या–एच03840/सी–7/विविध–628/जीतू यादव/अमरोहा/2023 दिनांक–11.12.2023 वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम,1981 की धारा–31 ए के अंतर्गत जारी बन्दी आदेश का उल्लंघन कर ईंट भट्टे का संचालन किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी नोटिस जारी किया गया, जिसे समस्त ईंट भट्टास्वामी को तामिल करा दिया गया है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ से 70 वसूली प्रमाण पत्र प्राप्त हो चुके हैं। वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31 एक अनुसार–

31A. Power to give direction—Notwithstanding anything contained in any other law, but subject to the provisions of this Act, ant to any directions that the Central Government may give this behalf, a Board may, in the exercise of its powers and performance of its

functions under this Act, issue any directions in writing to any person officer or authority, and such person, officer or authority shall be bound to comply with such directions.
Explanation—For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—
(a) the closure, prohibition or regulation of any industry, operation or process, or
(b) the stoppage or regulation of supply of electricity, water or any other service
(संलग्नक–10 पृष्ठ संख्या 485 से 490 तक)।

8– उक्त के अतिरिक्त पुलिस अधीक्षक, जनपद अमरोहा द्वारा अपने पत्र संख्या–रीडर–एसपी–56/2023 दिनांक–22 दिसम्बर, 2023 **(संलग्नक–11 पृष्ठ संख्या 485 से 490 तक)** के माध्यम से जो कि अपर पुलिस अधीक्षक, समस्त क्षेत्राधिकारी, समस्त थाना प्रभारी को सम्बोधित है, में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड जारी बंदी आदेश का अनुपालन कराये जाने हेतु निर्देशित किया गया है।

जनपद के समस्त उपजिलाधिकारियों से प्राप्त आख्या के आधार पर उपरोक्त समस्त ईंट भट्टों का वर्तमान में संचालन नहीं हो रहा है। दिनांक 02.01.2024 को उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड से 70 वसूली प्रमाणपत्र **(संलग्नक–12 पृष्ठ संख्या 415 से 484 तक)** प्राप्त हुये हैं, जिन्हें वसूली हेतु संबंधित तहसीलों को प्रेषित कर दिया है, साथ ही यह भी संज्ञान मे लाना है कि मा० राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन हेतु जनपद के समस्त उप जिलाधिकारी एवं पुलिस क्षेत्राधिकारी के साथ ही क्षेत्रीय अधिकारी, उत्तर प्रदेश नियंत्रण बोर्ड, बिजनोर को कड़े निर्देश निर्गत किये गये हैं कि प्रश्न गत ईंट भट्टों का संचालन किसी भी दशा मे न होने दें और समय–समय पर अपनी निरीक्षण आख्या भी उपलब्ध कराते रहें। क्षेत्रीय अधिकारी, उत्तर प्रदेश नियंत्रण बोर्ड, बिजनोर द्वारा आख्या प्रस्तुत न किये जाने के कारण अधोहस्ताक्षरी के स्तर से आख्या प्रेषित करने मे विलम्ब हुआ, जिसकी पुनरावृत्ति भविष्य मे नहीं होगी।

आख्या महोदय की सेवा में सादर प्रेषित है।

संलग्नक–उपरोक्तानुसार ।

भवदीय,

(राजेश कुमार त्यागी)
जिलाधिकारी, अमरोहा

पत्रांक व दिनांक उपरोक्तानुसार।

प्रतिलिपिः– प्रमुख सचिव, न्याय, उ0प्र0 शासन, न्याय रिट, विधि मंत्रणा अनुभाग–6, लखनऊ को सादर प्रेषित।

2– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ प्रेषित कि प्रश्न गत प्रकरण मे मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली मे प्रभावी पैरवी करना सुनिश्चित करें।

(राजेश कुमार त्यागी)
जिलाधिकारी, अमरोहा

प्रेषक,

जिलाधिकारी,
अमरोहा ।

सेवा में,

सदस्य सचिव
उ0प्र0 प्रदूषणनियंत्रण बोर्ड,
टी0सी0–12वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

पत्रांक– 713 /खनिज/2023–24 दिनांक– 08 जनवरी, 2024

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0 बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 एवं 21.12.2023 के अनुपालन के जिलाधिकारी अमरोहा की ओर से जबाब दाखिल करने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 एवं 21.12.2023 का अवलोकन करने का कष्ट करें, जिसमें जनपद मुरादाबाद, सम्भल, अमरोहा व रामपुर में अवैध रूप से संचालित ईट भट्टों के विरूद्ध कार्यवाही हेतु आदेशित किया गया है। उक्त आदेश के अनुपालन में कार्यालय के पत्र संख्या 704/खनिज/2023–24 दिनांक 02.01.2023 के द्वारा जनपद स्तर से की कार्यवाही की विस्तृत रिपोर्ट प्रेषित की जा चुकी है।

इसी क्रम में अवगत कराना है कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड बिजनौर के माह दिसम्बर, 2023 में किये गये निरीक्षण/सर्वेक्षण में डिफाल्टर श्रेणी के ईट भट्ठों का संचालन बंद पाया गया। इस संबंध में उ0प्र0 नियन्त्रण बोर्ड, बिजनौर के पत्र संख्या 1229/एन–47/जनरल–2024 दिनांक 05.01.2024 द्वारा उपलब्ध करायी गयी आख्या की छायाप्रति सुलभ संदर्भ हेतु संलग्न है। उक्त के अतिरिक्त उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड से प्राप्त वसूली प्रमाणपत्रों पर वसूली हेतु कार्यवाही शुरू कर दी गयी है।

संलग्नक–उपरोक्तानुसार ।

भवदीय,

(राजेश कुमार त्यागी)
जिलाधिकारी, अमरोहा

पत्रांक व दिनांक उपरोक्तानुसार।

प्रतिलिपिः– प्रमुख सचिव, न्याय, उ0प्र0 शासन, न्याय रिट, विधि मंत्रणा अनुभाग–6, लखनऊ को सादर प्रेषित।

2– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ प्रेषित कि प्रश्न गत प्रकरण मे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे प्रभावी पैरवी करना सुनिश्चित करें।

3– श्रीमती प्रियंका स्वामी, अधिवक्ता, मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को सूचनार्थ प्रेषित।

(राजेश कुमार त्यागी)
जिलाधिकारी, अमरोहा